

South Goa Forest Division Committee
Final Report
(27-11-2012 to 23-04-2018)



Wild Banana And Cane In Loliem Coast

ACKNOWLEDGEMENTS

The South Goa Forest Division Committee thanks the then H'ble Chief Minister of Goa Shri. Manohar Parrikar, and Forest Minister Smt. Alina Saldanha, for reposing trust in the members of this committee. This committee also thanks the then Principal Chief Conservator of Forests, Shri. Richard D'Souza IFS, for acknowledging the ability of the members of this committee and giving this opportunity to contribute to the ecological needs of our State.

The Committee expresses its deep appreciation for the support and assistance provided by the Staff of the Forest Department, the Directorate of Survey and Land Records, the Collectorate of South Goa, the Police Department, the Sarpanchs and Panchayats, and NGOs. We appreciate the sincere support given by the Dy. Collector of Mormugao Shri. Gaurish Sankhwalkar, in identification work in that Taluka.

We would fail if we did not recognize the sincere work done on a day to day basis by other officials. Here we thank Range Forest Officer Shri. Siddesh Gaude, Upper Division Clerk Shri. Anand Velip and Lower Division Clerk, Shri. Mahesh Melekar. Most of all we thank the owners of the private forests we have identified so far, for their contribution to this noble cause for Goa.

Madgaon
December 28, 2018.


(Francisco Xavier de Araujo)
Chairman
South Goa Forest Division
Committee

SYNOPSIS

The South Goa Forest Division Committee was notified on 27th November 2012, and it was disbanded vide notification dated 23rd April 2018. During these five years and five months the committee had 188 meetings including 71 field inspections. The committee visited 96 villages in six Talukas, to locate forests not yet identified.

The committee started survey and demarcation in Mormugao Taluka, wherein prospective forests had been located in eight villages viz., Cortalim, Sancoale, Chicalim, Dabolim, Issorcim, Chicolna, Cuelim and Quelossim. The committee carried out survey and demarcation in Cortalim, Sancoale and Dabolim villages of Mormugao Taluka, and identified nine patches of forests, which total up to an area of 5386504.56 m² that is 538.65 Hectares or 5.386 sq km. Still there are some survey numbers of these three villages to be surveyed, and another five villages from Mormugao Taluka where prospective forests have been located, are to be demarcated and surveyed.

The committee had held stakeholders' meetings in Loliem village of Canacona Taluka, and Verna village of Salcete Taluka, but could not carry out demarcation and survey due to paucity of surveyors. The review committee will have to carry out demarcation and survey in these villages first.

The committee has given very studied decisions in respect of some survey numbers which were strongly contested by the owners. Wherever illegal fellings, burning of forests, and non-compliance of conditions of felling permissions have been resorted to, the committee has tried not to allow the offenders to benefit from their illegal actions against the environment.



I N D E X

1. Index of Tables Page i

2. Introduction. Writ Petition No. 202/1995, T. N. Godavarman Tirumulkpad V/s The Union of India in 1995 – 1.1 Order dated 12-12-96 in Godavarman Case – 1.2 Sawant Committee. - Karapurkar committee. – 1.4 P. V. Sawant Committee. Page 1

3. The South Goa Forest Division Committee (SGFDC). – 2.1 Members of the SGFDC. - 2.2 Terms of reference. - 2.3 Methodology adopted. Page 4

4. Court Orders. - 3.1 National Green Tribunal. - 3.2 Godavarman Case. - 3.3 Sujata Manohar Case. - 3.4 Goa Foundation Case. - 3.5 DLF Case. Page 9

5. Operations. - 4.1 Meetings. - 4.2 Administrative Meetings. - 4.3 Ocular Estimation. - 4.4 Verification Visits. - 4.5 Stake Holders' Meetings. - 4.6 Personal Hearings. Page 12

6. Limitations. - 5.1 Ocular Estimation. - 5.2 Demarcation. - 5.3 Survey Work. - 5.4 Final Maps. - 5.5 Incorporating the Plans in Revenue Records. Page 15

7. Work Done. - 6.1 List of Prospective Survey Numbers. - 6.2 Final Identification - 6.3 Area Statements. - 6.4 Areas included/excluded during demarcation - 6.5 Management Plan. - 6.6 Time Factor. - 6.7 Left Over Areas. Page 21

8. Observations and Recommendations. Page 67

INDEX OF TABLES

1.	List of prospective Survey Numbers with GPS readings	Table 6.1
2.	List of Identified private forests.	Table 6.2.1
3.	Area Statement of Cortalim-Sancoale villages Patch I.	Table 6.3.1
4.	Area Statement of Cortalim village Patch II.	Table 6.3.2
5.	Area Statement of Cortalim village Patch III.	Table 6.3.3
6.	Area Statement of Sancoale villages Patch II.	Table 6.3.4
7.	Area Statement of Sancoale villages Patch III.	Table 6.3.5
8.	Area Statement of Sancoale villages Patch IV.	Table 6.3.6
9.	Area Statement of Dabolim villages Patch III.	Table 6.3.7
10.	Area Statement of Dabolim village DLF.	Table 6.3.8
11.	Area Statement of Dabolim village Patch I.	Table 6.3.9
12.	Area Statement of Dabolim-Sancoale village Patch II.	Table 6.3.10
13.	Area Statement of Dabolim villages Patch IV.	Table 6.3.11
14.	List of Additional and Excluded Survey numbers.	Table 6.4.1
15.	Value of Goods and Services from Forests.	Table 6.5.3.1

Final Report

The South Goa Forest Division Committee

1. Introduction. The work of the committee will be better appreciated if a little background leading to the appointment of this committee is understood. On December 12, 1996, The Supreme Court pronounced an order in Writ Petition No. 202/1995, T. N. Godavarman Tirumulkpad V/s The Union of India in 1996, giving wide ranging directions to the Union of India and to all the States. We are interested in Section 1. General directions item 5 (i) which is reproduced below
 - 1.1. "5. Each State government should constitute within one month, an Expert Committee to: (i) Identify areas which are 'forests' irrespective of whether they are so notified, recognized or classified under any law, and irrespective of the ownership of the land of such forest;"
 - 1.2. Expert Committees appointed. Consequent to this Order the Government of Goa appointed what is now called the 'Sawant Committee' in 1997 under the Chairmanship of Shri. S. M. Sawant The terms of reference of this committee were:
 - 1.2.1. "(i) to identify areas which are forests irrespective of whether they are so notified, recognized or classified under any law, and irrespective of the ownership of such land." The committee decided on three criteria to identify the areas which are forests. These same criteria have been given to this committee.
 - 1.2.2. The Sawant Committee submitted its report on 08-12-1999, and recommended:
 - 1.2.2.1. that areas identified by them should be surveyed, mapped, digitized, and incorporated in the map of Goa, under a category "Forests".
 - 1.2.2.2. that for a proper survey of the forests identified by them to be done, a whole project be implemented using seven survey parties, under surveyors and a Chief Forest Surveyor.
 - 1.2.2.3. They also admitted that their report was not complete, and there was a possibility that area meeting the criteria might not have come

to their attention, hence the work of identification may have to continue.

1.3. To continue the work which remained to be done as per the Sawant Committee Report, the Government appointed another committee under the Chairmanship of Dr. Hemant Karapurkar on 04-09-2000. The Terms of Reference of this committee were as under;

1.3.1. "To demarcate and to delimit, and or otherwise suggest measures by a proper land survey; all those private properties having natural forest standing thereon.

1.3.2. To mutate all such identified areas in the land records to show the classification as 'Forests'".

1.3.3. The Karapurkar Committee gave its final report on 16-12-2002, recommending:

1.3.3.1. that the exercise done by them could not be termed as complete, and it would have to be still carried on to identify areas which have not come to their attention.

1.3.3.2. They also affirmed that the forests belonging to the Government are surveyed and mapped, but those forests standing on privately owned lands, would have to be surveyed and mapped by the Forest Department, for which extra funds needed to be provided.

1.3.3.3. The Karapurkar Committee also recognized the fact that forests standing on private lands, needed to be afforded protection.

1.3.3.4. An important recommendation was that the people, whose areas have been identified as forests, should have been notified about the same, should have been made aware about the implications of such identification.

1.3.3.5. They also recognized the fact that felling in such identified forests, has to be done based on a management plan.

1.4. After the final report of the Karapurkar Committee, The Government by its order dated 3-02-2010 appointed two Committees, one for North Goa District under the Chairmanship of Shri. K.G. Sharma, Ex-Director of Agriculture, and one for the South Goa District under Shri. P.V. Sawant, Ex-Chief Conservator of Forests. The reason for appointment of these Committees was the order

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dated 16-12-2009, of the Hon'ble High Court of Bombay at Goa. It is not clear in which particular case the order dated 16-12-2009, was issued by the Hon'ble High Court, but it is believed it was in Writ Petition No 324 of 2006. The Terms of Reference of these two committees were

- 1.4.1. To identify the balance areas of private forests in South Goa District respectively in the State that have not been covered by the Sawant Committee Report and Karapurkar Committee Report.
- 1.4.2. To individually locate the identified private forests on ground, survey them, verify and confirm their forest nature and extent (area in Ha.), plot them on map and incorporate them in the plan of the respective Survey No/s.
- 1.4.3. Demarcate the private forests from non-forest on the map.
- 1.4.4. Submit their detailed reports along with the plans/maps of the identified private forests, within the period of two years from this date, further submission to Hon'ble High Court.
- 1.4.5. The DSLR, Panaji had to place five surveyors at the disposal of each committee.
- 1.4.6. To our knowledge these two committees did not furnish any report till 15-10-2012.



Figure 1 Canes on hill slopes, near sea in Loliem.

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2. The South Goa Forest Division Committee. Vide notification dated 15-10-2012 partially modifying the notification dated 03-02-2010, the State Government constituted two committees, which were superseded vide a notification no. 7-1-2009/FOR/439 dated 27-11-2012 appointing two committees viz., North Goa Forest Division Committee, and the South Goa Forest Division Committee. A copy of the notification is appended as **ANNEXURE I**.

2.1. Composition of the Committee. The members of the South Goa Forest Division Committee are as follows:

- | | |
|---|-----------|
| 2.1.1. Shri. Francisco Araujo, IFS (Ex-Forest Officer) | :Chairman |
| 2.1.2. Dy. Conservator of Forests, South Goa Division, | :Member |
| 2.1.3. Shri Sandeep Azrenkar, Margao - Goa | :Member |
| 2.1.4. Shri Abhijit Prabhudesai, Margao - Goa | :Member |
| 2.1.5. An Officer of the Revenue Department,
not below the rank of Dy. Collector | :Member |

2.1.6. An Officer of the DSLR not below the rank of Head Surveyor :Member

2.1.7. Sub-Divisional Forest Officer, Quepem - Goa :Member Secretary

2.2. The Terms of Reference of the SGFDC were as follows

2.2.1. The Committees shall identify the balance areas of private forests in North Goa Forest Division and South Goa Forest Division, respectively that have not been covered by the Sawant Committee Report and Karapurkar Committee Report.

2.2.2. The Committees shall locate the private forests on ground individually, and judge them ocularly in conformation with crop composition (75% or more of the trees to be of forest nature) and canopy density (0.4 or more).

2.2.3. The DSLR/Revenue Officer shall immediately estimate, through the Land Surveyors, the geographical areas of such forests.

2.2.4. If such forests are found to be satisfying the three criteria (i.e. geographical area 5 Ha. or more if not contiguous to Government forests, crop composition of 75% or more trees of forest species and canopy density 0.4 or more) by the Committees, the DSLR & Revenue Officers shall get such identified private forests surveyed, plotted them on the

map and incorporated them in the plans of the respective Survey Numbers.

2.2.5. For enabling this, the respective District Collectors, in coordination with the Director of Settlement and Land Records, shall depute a team of necessary and sufficient number of field surveyors to be at the disposal of the DSLR's officers in the Committees.

2.2.6. The Committees shall demarcate such identified private forests from the non-forest area on the ground by pegs and on the maps as well.

2.2.7. The Committees shall submit their monthly progress report to the Additional Pr. Chief Conservator of Forests, in the format at Annexure 1 therein.

2.2.8. As soon as private forests is finally identified (demarcated with pegs) in a particular Survey Number, the same shall be intimated by the Committees to DCF (Working Plan) and upon receiving such intimation, the DCF (WP) shall immediately take steps to fix boundary stones around such private forest.

2.3. Methodology adopted. In the first meeting of the committee, the members took stock of the work to be carried out and the resources available to the members. Other than the criteria listed above there were no other guidelines or precedents to follow. It was decided that the committee shall have to evolve its own methodology, and so the work strategy and guidelines were decided. The committee has considered Court's orders also. So the strategy to carry out the work was decided. As recommended by the Karapurkar Committee (Para 1.3.3 above), It was decided to have a meeting with the stakeholders, before the start of demarcation and survey so that the stakeholders are aware whether or not their lands are affected. The committee decided that the work entrusted to it shall be carried out in three stages.

2.3.1. Stage I ocular estimation for locating prospective/potential forests,

2.3.2. Stage II demarcation of the forest patch on the ground by a two meter wide boundary line, and survey to prepare the map/plan; and

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2.3.3. Stage III where petitions of the stakeholders, and any other issues were decided and the plan identifying private forests was finalized, and intimated to the appropriate authorities.

2.3.4. Identification is concluded on incorporating the private forests in the revenue records.

2.3.5. The Committee also decided on guidelines for the purpose of demarcation of forests from non-forest areas. These guidelines were to be followed by the staff carrying out the demarcation of boundary line. The guidelines were as follows:

2.3.5.1. Minimum distance between 2 consecutive boundary stones shall be 20 mts.

2.3.5.2. The width of the boundary line to be cleared will be 2 mts.

2.3.5.3. The boundary line running between private Forest and habitation shall be 10 mts. away from the end wall of the habitation.

2.3.5.4. The boundary line running between forest land and agriculture shall be the boundary of agricultural land.

2.3.5.5. The boundary line running between forest land and horticulture shall be the outward canopy edge of the horticultural trees.

2.3.5.6. The boundary line between forest land and plantation like teak and bamboo, issue will not arise as these are forestry species.

2.3.5.7. Tree crops like acacia, eucalyptus (exotics) and Rubber are non-forestry, and hence taken as horticulture.

2.3.5.8. Houses in ruins: Any house in ruins, overcome with vegetation lying inside private forest shall be treated as habitation if it is shown in the cadastral survey plan, and setback of 3 mts. allowed on all sides.

- The guideline no. 2.2.2.6, was not followed on second thoughts, since teak and bamboo is also planted by stake holders, and these trees were treated as horticultural crops for the purpose of demarcation.

2.3.6. Public notice. To start the work of ocular estimation the committee needed information of existence of patches of forests, since the information with the committee on this aspect was limited. A public notice was published on 29-12-2012 in three local papers, informing the

stakeholders about the work of the committee and calling for information about patches of forests on private lands. A copy of the Notice is appended as **ANNEXURE II Colly**. Information received from NGOs, forest officials, and ordinary citizens was helpful for the committee.

2.3.7. Stake holders' meet. After ocular estimation, before demarcation and survey was to be taken up, the committee called a meeting of the stakeholders in the respective villages, to inform the people about the effects of private forests, and the work of demarcation to be undertaken. The stake holders were specifically requested not to stop or hinder the work of demarcation, but to give their representations if any about any doubt or differences about demarcation, for the committee to decide.

2.3.8. Ocular Estimation. The committee had to physically visit the areas where it had information about patches of private forests existing; observe that the crop composition and the canopy density were meeting the criteria; and then record the survey numbers, which could be correlated to the ground features as per the plans available, and as far as it was possible to see.

2.3.9. Demarcation. In stage II the demarcation of the forest from the non-forest area was undertaken by clearing a demarcation line, by the personnel of the Forest Department, as per the guidelines, decided by the committee listed in Para 2.2.2 above. Demarcation was necessary since the stake holder should know the limits of the private forests, and non-forest area of his holding, to avoid contravening the FCA, due to lack of knowledge. During the demarcation representations given by stakeholders were considered. The Forest officers conducting the demarcation were directed to delineate the boundary by marking boundary trees, or objects of permanent nature, existing near the pegs. Initially wooden pegs were fixed during survey, and later Iron nails with washers were fixed. In difficult places paint marks were put on nearby rocks.

2.3.10. Survey. The survey of the demarcation line was done by the Surveyors of the DSLR using Total Station. The outline surveyed was then superimposed on the Google map having Cadastral survey numbers

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incorporated. The Head Surveyor provided the committee a plan/map of the patch of forests, the area of the patch, and a statement showing the area falling in the private forests, and area outside the private forests, in respect of each Subdivision. The committee stressed that the same format, and legend should be used as in the maps of Cadastral Survey by the DSLR.

2.3.11. Review. The committee then scrutinized the plan/map, to check for any noticeable discrepancies. Next representations/petitions from stakeholders, were processed, and wherever it was felt necessary to verify the demarcation on site, the stakeholders were informed about the date and time of field visit, during which the grievances were resolved, and the demarcation was changed and resurvey done of that part, as per the decision of the Committee. Accordingly a revised plan was prepared through the Head Surveyor, and placed before the Committee.

2.3.12. Finalisation. Once all the representations/petitions were decided, and the revised plan was received the same was certified by the committee members. The plan/map was forwarded to the Working Plan Division, for final demarcation with stones. Another set was forwarded to the Deputy Collector for incorporating the information in the Revenue Records. A report was furnished to the PCCF.

2.3.13. Reports. The notification appointing the committee made it necessary to furnish reports to the PCCF every month. The report included details of Taluka, village, ward if possible, and Survey numbers. The reports were submitted regularly.



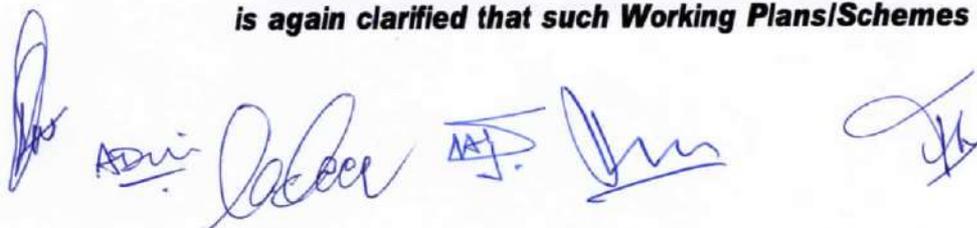
Figure 2 Forested Hill, Raia village.

3. Court orders. The committee had to take cognizance of orders of Courts, to follow directions of the courts, and to resolve certain difficult issues for which there were no definitions or any guidelines. The courts had given interpretations to some of the contentious issues, in various cases, and made observations relevant to the committee's work. Some of the relevant orders of the various Courts/Tribunals are cited below.

3.1. The National Green Tribunal (NGT) vide their order dated February 12, 2014 gave certain directions to the Thomas Committee. A part of the directions stated "The Thomas Committee should take into account all the parameters as laid down by the Hon'ble Apex Court from time to time ..." The government decided that the order should also be followed by the South Goa Forest Division Committee. (Copy appended as **ANNEXURE III Colly**).

3.2. Godavarman Case. What came to be known as the Godavarman Case before the Supreme Court, was Writ Petition No. 202 of 1995 filed by T. N. Godavarman Thirumulkpad of Tamil Nadu. This was the genesis of the identification of forests other than those which were recorded, as forests. All the committees as listed above in Para 1.2., were appointed as a consequence of the Godavarman Case, or cases filed in relation to the Godavarman case. The Godavarman case was basically about the application of the Forest Conservation Act 1980, to lands having forests but not recorded as forests.

3.2.1. In its landmark order dated 12-12-1996 in the Godavarman case, The Supreme court in Section I General, Para 3, directed "**The felling of trees in all forests is to remain suspended except in accordance with the Working Plans of the State Governments, as approved by the Central Government.**" This direction was further elucidated in its order dated 19-01-1998, in Para 23, wherein it was directed that forest working was to be done strictly as per the approved prescriptions of the Working Plans. Further every State Government was directed to get Working Plans prepared and approved within a period of two years. By another order dated 12-05-2001, the management of forests was further extended to Non-Government forest areas. It is stated in paragraph 3 of the order "**It is again clarified that such Working Plans/Schemes shall also be needed**

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for felling of trees from any non-Government forest area including the lands which are required to be treated as 'forest' as per this Court's Order dated 12-12-96." The Karapurkar committee had also raised this issue and recommended that a management plan was necessary for the identified forests (Para 1.3.3 above).

3.3. Sujata Manohar Judgement. On 27th November 1990, the High Court of Judicature, Bombay, Bench at Goa, delivered a judgement in Writ Petition No.167/1987, Shri. Shivanand V. Salgaokar v/s Tree Officer-South Goa Division. It is relevant to note that the Respondent was The Tree Officer and Dy. Conservator of Forests, and the State of Goa. This Judgement came to be known as the Sujata Manohar Judgement. The substance of the case is that the Petitioner had applied to the Tree Officer, to fell trees to raise a Rubber plantation in an area of 1 Ha., and the permission was denied by the Tree Officer citing that the FCA was applicable to this area. The final judgement stated that the Forest Conservation Act was applicable to this area, and gave observations on various aspects of forests.

3.3.1. One aspect was the definition of forests, given in Para 8 therein, which was defined as "basically a tract of land covered with trees and undergrowth", which meant that undergrowth is an integral part of forest.

3.3.2. Further in the Sujata Manohar case the area applied for felling was to be used for raising a rubber plantation, it necessarily meant that all the trees were to be felled and removed. Thus the party applied for felling 77 trees in one hectare, in Survey No. 6/1. The High Court decided that the area of one hectare with 77 trees did constitute a forest, and hence ordered that The Forest Conservation Act 1980 was applicable.

3.4. The Goa Foundation filed an appeal before the Supreme Court being Civil Appeal Diary No. 37942/2014, against the order of the NGT in which the Apex Court passed an interim order on 04-02-2014 in the following terms "In the meanwhile we direct that the respondents herein will not issue any 'No objection certificates' for the conversion of any plot that has natural vegetation with tree canopy density in excess of 0.1 and an area above 1 ha." The appeal is pending before the H'ble Supreme Court.



3.5. The NGT in the case of Goa Foundation v/s M/s Saravati Builders & Construction Pvt. Ltd. & Anr. Vide their order dated April 3, 2014 gave directions to this committee with regard to Village Dabolim of Mormugao Taluka to inspect, demarcate and survey. The extract of the order states "...then to the extent of survey no. 43, the report will be submitted as regards identification of lands with demarcation, if it is identified as private forests.....the report shall be filed on 15th May 2014...." The committee carried out the exercise within the time allowed and submitted the report on May 7th 2014. A copy of the directions of the Court and the report is appended as **ANNEXURE IV Colly**. M/s DLF Homes Pvt. Ltd., filed Writ Petition No. 379/2014, In the High Court of Mumbai, challenging the said report, and The Writ Petition is pending till date of this report.



Figure 3 Cleared Forest, Maina, Quepem

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4. Operations. The work of the committee involved office meetings, site inspections, field visits, stake holders' meetings, personal hearings, and administrative meetings whenever called by the authorities. The committee decided to meet every week on Wednesdays. The committee also had to survey and demarcate the area of Survey no. 43 and surrounding area of Dabolim village on the orders of the National Green Tribunal.

4.1. Meetings. Office meetings were held to assess information received, plan field visits, review the work done, to hear interested parties etc. The first Wednesday of the month was only for office meetings, in which members of the public were entertained. Preparations for field visits, obtaining the Google maps with cadastral survey numbers superimposed, deciding the areas to be visited, were all done during office meetings. The list of dates of the meetings is appended as **ANNEXURE V Colly**.

4.2. Administrative meetings. There were several meetings called by the Authorities viz., the Hon'ble Chief Minister, Hon'ble Forest Minister, Chief Secretary, Principal Chief Conservator of Forests, Conservator of Forests etc., to review the work of the Committee.

4.3. Ocular Estimation. The initial work of the committee consisted of field visits for ocular estimation. This was done with the Google maps and the Regional Plan 2021 in hand. The committee visited the villages concerned, and observation was done from some vantage point, from where the forest area could be seen. The topographical features were matched with the map, and then the likely survey numbers covering the prospective forests were listed. From the texture of the canopy the forestry growth can be differentiated from the non-forestry growth to a large extent. The committee then moved along the likely periphery of the patch of forests, and wherever possible entered the forest, to observe the crop composition, and canopy density. Wherever GPS was accessible readings were taken and recorded. Such survey numbers recorded were termed 'prospective private forests' which could be differentiated from 'identified private forests'. The committee denoted as a "forest patch" a non-broken natural forest, even if it encompassed many

survey numbers, or village boundaries, since natural forests are not bounded by survey numbers or village boundaries.

4.4. Verification visits. In cases where the committee wanted to carry out ground truthing or check the demarcation or survey work done, verification visits were carried out. So also when anomalies were noticed during scrutiny of the plans prepared after survey, the committee carried out verification visits. Whenever interested parties raised objections to the demarcation and survey, such visits were carried out and the issues resolved.

4.5. Stake Holders meetings. After the ocular estimation when demarcation was to be started in any area a meeting of the stake holders was called. The names of occupants of the survey numbers involved were obtained from the Deputy Collector and notices were served on those parties through the Talathi. Often the occupants did not reside within the village concerned and their addresses were not known, such notices were kept with the Talathi. Notices were forwarded to the Village Panchayat, and Mamlatdar for displaying on the notice board. Public notices were also published in the newspapers for wide publicity. The meetings were held in a hall within or closest to the villages involved. In the stake holders meeting, the work of the committee was explained and the stake holders were requested not to hinder/obstruct the work. The stake holders were given sufficient time to get their doubts clarified. The proceedings were video recorded. This committee held five such meetings, in Cortalim, Sancoale, Chicalim, Verna and Loliem. The details can be seen in ANNEXURE V Colly.

4.5.1. In these meetings people came out with various apprehensions and varied suggestions, which were replied to by the committee members. Some relevant suggestions by the stake holders are listed below.

4.5.1.1. In an area identified as private forest, no development can be done without the permission of the Central Govt. How will a small landholder benefit from his land?

4.5.1.2. The Government should acquire their land, and declare it forest.

4.5.1.3. The Government should pay compensation for the areas identified as private forests.

4.6. Personal hearings. Persons who had given representations/petitions, which were prima facie reasonable, were given personal hearings to put up their cases. Where required these were followed by field verification visits. A list of the representations is appended as ANNEXURE VI.



Figure 4 Vegetation cut and burnt, in Sancoale.

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5. Limitations. The work was extensive, as it was covering half of Goa, and time consuming. The different phases had their own challenges.

5.1. Ocular Estimation. The ocular estimation part was extensive and so time consuming. The committee used Google maps superimposed with cadastral survey data, and these were the most helpful. These maps were not available with the government departments, hence had to be sourced from M/s. Turbo Sketch a private undertaking. The Google Earth maps, are as good as aerial photographs, and help broadly in locating the natural forests. The texture of crowns of natural forests, and of plantations are markedly different, and helped in deducing the areas to be physically visited.

5.1.1. Canopy density is one aspect we would like to go into in a little depth, since demarcation has to be decided based on canopy density, and this is the first committee, that has had to decide on the canopy density to mark the line of demarcation. None of the previous three committees had to decide this aspect, as they did not do demarcation and survey. Canopy density is defined as the ratio of ground covered by shade at noon in a forest. This is one aspect very difficult to quantify accurately. Since most of our forests are deciduous or leaf shedding, canopy density is true when the plants are in full foliage, on the other hand canopy density cannot be truly measured when plants are in leaf shed stage. Shade can be measured on the ground if there is no undergrowth, but where there is undergrowth, it is impossible to measure the shade. In all our forests there is heavy undergrowth which includes shrubs and regeneration, and hence canopy density cannot be measured accurately. Further due to the undergrowth, it is very difficult to move over all the area of a patch. This committee made efforts to find out if any means was available to quantify canopy density definitely or approximately.

5.1.1.1. Some indicators were found and one such indicator was observed in Sujata Manohar case, (see Para 3.3.2 above) wherein it was held that 77 trees per hectare were enough to call it a forest and thus FCA 1980 being applicable.

5.1.1.2. The PTA 1984 gives the definition of a wood lot. It says "wood lot" means any piece of land of which trees form the main crop, the

number of such trees in each hectare being not less than twenty-five.'

5.1.1.3. The committee therefore had to rely on their expertise, to decide the canopy density.

5.1.2. The forests of Goa being deciduous, often the undergrowth itself is not just at ground level, but grows up to 3 mts height, making the place difficult to access, so do we remove the undergrowth to reach every tree? Definitely no. The committee did its work using their collective intellect with least disturbance to the environment.

5.1.3. The question of thick undergrowth begets another question. What about the canopy provided by the undergrowth to the ground, can we not take it into account? This committee leaves that question to appropriate authorities to decide.

5.2. Demarcation. Demarcation work involving clearing of a line 2 mts in width, to separate forest area from non-forest area was carried out by the personnel of the Forest Department. Demarcation was taken up in Mormugao Taluka, where the Forest department has no presence, and so labourers with the necessary skills were not available easily. Clearing the boundary line, is slow work even in good weather. Due to heavy monsoons the work of demarcation cannot be done during the 4 months of rainfall and as far as survey work is concerned even a couple of months beyond. The personnel doing the demarcation were instructed to record the boundary list. The trees falling near the boundary point are numbered with paint and their distance from the boundary point is recorded. This record is called the boundary list. The committee members showed on site how the demarcation was to be done for the first Patch, that is the Cortalim-Sancoale Forest Patch I.

5.2.1. There were just a couple of incidents where the stake holders, obstructed the work of demarcation or survey, but the Forest personnel handled these issues well, and the major part of the work of demarcation and survey was done without interference.

5.3. Survey work. The greatest problem that the committee faced was of survey work. The committee started the work of ocular estimation, in January 2013, however two surveyors were made available by the DSLR on 19-06-2013.

Handwritten signatures in blue ink at the bottom of the page, including a large signature on the left, a signature with 'ADU' written below it, and several other smaller signatures.

Still they did not have equipment, which finally was provided by the Forest Dept., and then they were given training through Lawrence and Mayo. The survey work actually started only towards the end of May 2014, when the patch of forest, in Cortalim-Sancoale was taken up. The first plan/map of this patch was made available to the Committee, on 01-07-15.

5.3.1. In February 2014, orders of the National Green Tribunal (NGT) were received to identify whether the Sy. No.43/1 of Dabolim village was meeting the criteria of a private forest. The survey and map preparation could be completed only due to the onsite supervision by the Chief Forest Surveyor of the Forest Department, and the report could be submitted within the time allowed, since the surveyors of the DSLR were not confident of carrying out the work.

5.3.2. The committee informed the authorities about the very languid pace of work by the allotted team of surveyors, and made no bones about the dissatisfaction with their work. It is worthwhile to mention here that the Sawant Committee Report, had recommended that seven survey teams should be put to work to demarcate and survey the Private Forests. When the Sharma and Sawant Committees were appointed the govt. issued directions that the DSLR should provide 5 teams of surveyors to each committee. This committee had requested time and again for additional teams of surveyors, however none were given. Only in Nov 2016 the old team of surveyors was replaced with a new team. Till then the committee had to contend with the poor quality of survey work.

5.4. Final maps. Severe limitations were encountered in finalizing the maps. Our work of demarcation and survey started in Mormugao Taluka. After the survey the plan was prepared it had to be superimposed on the cadastral plan of the revenue dept. This work had to be done in the office of DSLR Mormugao Taluka. The surveyors reported that the computers of the DSLR in Mormugao, were overloaded with their own work, and therefore were not available, for the work of the Committee. The Head Surveyor attending the meetings of the committee on behalf of the DSLR, was from Salcete Taluka, hence he was requested to resolve that issue with his counterpart in

Mormugao Taluka. The surveyors delayed the preparation of plans giving the above excuse.

- 5.4.1. The committee desired that the format, colour plan, and the legend in the plans should be the same as used by the DSLR in the cadastral survey plans. However every version/draft of the plan that was prepared by the surveyors had different formats, or colours or legends. It was in late 2016-17 the committee came to know that the surveyors were preparing the plans not in the office of the DSLR Mormugao, but in the laboratory of Turbo sketch, who were supplying to this committee prints of Google earth maps superimposed with cadastral survey numbers.
- 5.4.2. The old team of surveyors gave hard copies of maps, but did not retain the soft copies, with the information/data of total station. This caused great inconvenience to the committee, and to the work of final demarcation. The data of area break-up survey number wise provided by the old team therefore may be having errors. Since the soft copies of plans are not available, the outline cannot be superimposed on the cadastral maps, to check the area statement. It is only at the time of final demarcation that this can be done accurately, based on the ground demarcation.
- 5.4.3. Another major hurdle was the software used for survey and preparation of the plan. The software used for operating the Total Station of the Forest Department, was not compatible with the software used by the DSLR for the cadastral survey plans. The old team of surveyors never brought this aspect to the notice of the Committee. It is now understood that the surveyors, printed the plan from the software of the Total Station, and used a jpeg image of that plan to superimpose on the Google earth maps having the survey numbers in the lab of M/s Turbosketch. From this combined map the area statement was prepared by the surveyors, and hence the committee apprehends errors in the area statements. As stated in the preceding paragraph, the superimposition of the outline on the cadastral map, was not accurate, so that area as little as 5 m² of one survey no., was shown as private forest, whereas on the ground demarcation, no area of that survey no., is in private forests. At places,

on the map a part of private forests was shown across a road which was the boundary line, whereas on the ground demarcation there is no forest across the road. These problems could not be resolved by the committee since the soft copies were not retained by the surveyors, and the work of maps was not done in the lab of the DSLR. However all these errors have been noted and conveyed to DCF (WP) and the revenue authorities.

5.4.4. There are some inherent errors in the cadastral survey maps. Some of the new developments like roads, buildings are not yet incorporated in the Cadastral Survey, and these also project difficulties in setting things right. The areas of some survey numbers are not correct.

5.4.5. It is relevant to state at this juncture that several Head Surveyors were posted as members of this committee due to internal transfers in DSLR, and it took them time to understand the requirements of this assignment. The last Head surveyor joined the committee in September 2017. The current Head Surveyor was the one who showed some understanding and undertook to rectify the issues, but by then the committee has been disbanded.

5.4.6. The members debated all these issues in detail, and since a lot of time had passed, decided to finalise the maps. Even though these errors are in the maps, the demarcation on the ground has been done properly. Since the Forest Officers have maintained a boundary list, the demarcation line can always be re-cleared, and final demarcation carried out. When the final demarcation is being done, the points will have to be surveyed anyway, and the errors in the maps land area statements can be rectified. The committee therefore forwarded the plans to the Working Plan Division for final demarcation.

5.5. Incorporating the plans in Revenue Records. As per the terms of reference "the DSLR & Revenue Officers shall get such identified private forests surveyed, plotted them on the map and incorporated them in the plans of the respective Survey Numbers." This matter was discussed with Dy. Collector Mormugao in one of the meetings. It evolved that incorporating the details in the revenue records, is within the purview of the Collector, and the Dy.

Collector promised to follow up the matter. The finalised plans have been forwarded to the office of the Dy. Collector for necessary action.



Figure 5 Basalt quarry on a forested hill, in Rumbrem.



Figure 6 Basalt Quarry in private forest in Naqeri.

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6. Work done. The committee during the five years made 72 field visits, during which it has done ocular estimation of the patches of forests, which came to their attention. Over 96 villages of six Talukas were visited. The list of survey numbers located as prospective private forests, was regularly reported to the office of the PCCF.

6.1. The composite list of survey numbers comprising of prospective forests along with the GPS readings is given below:

List of Prospective Survey Numbers with GPS Readings South Goa Forest Division Committee				
Sr. No	Name of Village	Taluka	Prospective Survey Nos. identified by SGFDC	GPS Readings
1.	Curtorim	Salcete	418/1	
			447, 449, 457	N 15 16' 78.4" E 073 59' 87.2"
			458, 459, 478, 479	N 15 17' 28.5" E 074 00' 12.7"
			414, 416, 417, 435	N 15 17' 16.6" E 074 00' 44.3"
				N 15 17' 12.3" E 074 00' 50.7"
			418, 433, 434(p), 436	N 15 17' 04.5" E 074 00' 56.5"
			337, 428, 429, 430, 431, 440	N 15 16' 80.3" E 074 00' 58.8"
			399, 400, 404, 405, 419(p), 420, 421, 422, 423, 426, 427	N 15 17' 24.6" E 074 00' 93.0"
			409, 412, 413	N 15 17' 48.8" E 074 00' 67.5"
			230, 235, 236, 239	N 15 17' 11.7" E 074 01' 52.6"
				N 15 17' 14.9" E 074 01' 50.2"
			185, 186(P), 188, 189, 190, 191, 209, 231, 232, 233, 234, 240, 241(P)	N 15 16' 90.8" E 074 01' 95.8"
			183, 184, 247, 248, 249, 256	N 15 16' 76.2" E 074 02' 0.65"
			174, 177, 178, 179, 181, 182, 192, 193	N 15 17' 41.2" E 074 01' 99.8"
150, 155, 156, 157, 158, 160, 161, 162, 180	N 15 17' 15.0" E 074 02' 63.7"			

			250, 251, 252, 253, 254, 255, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266	N 15 16' 27.2" E 074 01' 49.2"
2 .	Maina	Quepem	30, 31, 32, 54, 55, 56, 57, 59	
			3(P), 10(P), 27(P), 28(P), 30(P), 67(P)	N 15 07' 54.8" E 074 04' 46.3"
			37(P), 41(P), 42(P), 43(P), 44(P), 54(P), 55(P), 56(P), 57(P), 59(P)	N 15 07' 03.0" E 074 05' 04.7"
			16(P), 17(P), 52(P)	N 15 06' 17.8" E 074 06' 01.1"
3 .	Dabolim	Mormugao	29, 28, 37, 38, 42, 43, 44, 24, 21, 25	N 15 23' 29.9" E 73 50' 50.1"
				N 15 23' 41.0" E 73 50' 56.8"
			9, 10, 11, 12, 13, 14 & 17	
4 .	Issorcim	Mormugao	2, 3, 8, 11, 12, 13, 14, 17	N 15 22' 12.5" E 73 51' 45.4"
5 .	Chicolna	Mormugao	14, 17, 21, 22, 23, 25	N 15 21' 39.2" E 73 50' 29.3"
				N 15 22' 05.8" E 73 50' 16.9"
				N 15 21' 52.5" E 73 50' 38.7"
			12 & 13	
6 .	Cortalim	Mormugao	101, 102, 105, 126, 127, 129, 120, 121, 122, 218, 219, 221, 222, 223, 233, 234, 230, 231, 270, 268, 267, 269, 231, 17, 14, 16, 18, 20, 21, 22, 25, 26, 32, 33, 34	
7 .	Counsua (Cortalim)	Mormugao	142, 149, 152, 155, 163, 167, 168, 169, 170, 179, 184, 188, 189, 190, 193, 194, 195, 203, 204, 205	
8 .	Loliem	Canacona	328 (P), 358, 330	
			199, 229, 254, 255, 256, 257, 258, 259, 260, 262, 288, 289, 290, 291, 292, 293, 296, 297	N 14 55' 05.3" E 74 05' 18.4"
				N 14 55' 00.8" E 74 05' 28.3"
			140, 191, 192, 193, 194, 198, 200, 203, 205	N 14 55' 12.0" E 74 05' 02.1"
			139, 141, 144, 145, 146, 268, 269, 270, 271, 272,	
			87, 89, 90, 149, 150, 152, 154, 155, 159, 161, 162, 170, 171, 172, 173, 174, 175, 180, 182, 183, 184, 185, 189, 190	N 14 56' 04.7" E 74 04' 44.5" N 14 56' 14.1" E 74 05' 03.5"

			191, 193, 194	N 14 55' 52.5" E 74 05' 06.5"
			210, 211, 212, 215	N 14 56' 02.9" E 74 05' 50.4"
			208, 216, 217, 218, 219, 221, 222, 223, 224	N 14 55' 49.4" E 74 06' 37.3"
			142, 230, 232, 233, 234, 235, 236, 238, 239, 241, 242, 243, 244, 245, 247, 248	N 14 55' 37.8" E 74 06' 37.8"
			39, 31, 32, 33, 35, 37, 63(P)	N 14 57' 38.6" E 74 05' 18.3"
			41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 77, 78, 79, 80, 81, 82, 83, 84, 85, 87	N 14 58' 00.1" E 74 04' 28.3" N 14 56' 36.3" E 74 04' 15.0"
			68, 69, 70, 71, 72, 73	
			301, 302, 316, 318, 319, 320, 321, 326	N 14 54' 33.2" E 74 04' 52.6"
			330, 331, 332, 333, 334, 335, 336, 337, 338, 344	N 14 56' 10.2" E 74 03' 10.8"
			280, 346, 347, 348, 349, 352, 353, 354, 355, 356 & 357	N 14 56' 04.5" E 74 03' 09.2"
9 .	Sancoale	Mormugao	76/7, 77, 72, 71, 78, 80, 80/1, 79, 69, 69/1, 67, 64, 64/3, 285, 259/8, 153/1	
			226, 227, 237, 240, 224, 249, 243, 110, 250	N 15 23' 34.6" E 73 53' 0.48" N 15 23' 44.2" E 73 52' 51.8" N 15 23' 46.5" E 73 52' 52.0" N 15 23' 40.9" E 73 52' 36.3"
			194, 200, 203, 205, 206, 210, 214, 216, 217, 218, 219	N 15 24' 14.9" E 73 51' 52.2"
			194	N 15 23' 31.9" E 73 52' 09.2"
			249, 250	N 15 23' 42.7" E 73 53' 04.1"
			224, 225, 227, 237, 240, 244, 255, 258, 259, 277, 278	
			21, 31, 33, 34, 44, 45, 46, 49, 50	N 15 22' 59.4" E 73 54' 24.6"
			13, 14, 25, 26, 55, 56, 75, 91, 92, 94, 95, 96, 104, 105, 106, 113, 114, 124, 125, 283 & 284	N 15 23' 08.4" E 73 53' 37.1" N 15 23' 04.1" E 73 53' 25.0"
10	Quelossim	Mormugao	112, 113, 126, 127	N 15 22' 57.9" E 73 55' 43.1"

			108, 109, 110, 111, 132, 133, 134, 136, 140, 218, 215	N 15 22' 59.9" E 73 55' 54.4"
			3, 5, 8, 9, 10, 13, 14, 15, 17, 18, 19, 20, 21, 23, 24, 30, 31, 40, 41, 57, 58, 59, 77, 105, 106, 213, 214, 215	
11	Loutulim	Salcete	184, 185, 186, 187, 188, 189, 200, 206, 210, 211, 212, 213, 214, 221, 222, 223, 224, 226, 227, 228, 249, 250, 253, 254, 255, 256, 269, 270, 273, 275, 277, 278, 279, 286, 287, 288, 289, 290, 294, 296, 297, 298, 300, 301, 303, 304, 305, 311, 312, 314, 315, 316, 317, 322, 323, 328, 329, 330, 331, 332, 333, 334.	
			168, 169	N 15 20' 42.4" E 73 58' 27.1"
			53, 55, 56, 57, 60, 61, 62, 63, 65, 66, 67, 68, 69, 118, 119	N 15 20' 24.7" E 73 58' 21.4"
			124, 125, 136, 139, 140, 143, 144, 145, 146, 148, 151, 152, 153, 154, 158, 165, 166, 167, 190, 192, 194	N 15 20' 27.2" E 73 57' 44.7"
			75, 76, 77, 78, 79, 80, 82, 83, 84, 107, 108	N 15 20' 19.6" E 73 58' 53.2" N 15 20' 01.9" E 73 58' 36.8"
	Loutulim	Salcete	22 to 31, 36, 37, 40 to 46, 74, 81, 106, 109	N 15 20' 02.2" E 73 58' 46.6"
12	Camurlim	Salcete	166, 167, 168, 169, 170, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184	N 15 19' 38.0" E 73 58' 44.8"
			91, 92, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 125, 126, 128, 129	
			107, 108, 109, 110, 112, 113, 114, 117, 119, 120, 121	N 15 19' 45.3" E 73 59' 13.1"
			149, 152, 154	N 15 19' 16.2" E 73 58' 46.3"
13	Raia	Salcete	365, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 380, 383, 384, 385, 386, 387, 388, 389	
			362, 363, 364, 390, 391, 398, 399, 400, 401, 402, 403	N 15 19' 11.8" E 17 58' 12.6"

			314, 315, 317, 319, 320, 321, 322, 328, 335, 336, 337, 338, 339, 340(P), 341, 342, 343, 356, 357, 359, 360, 361(P), 405(P), 407, 408, 409, 410, 411, 412.	N 15 18' 50.9" E 73 57' 45.5"	
			240(P), 241(P), 242(P), 245(P), 249, 250(P), 251(P), 252(P), 253(P)	N 15 18' 17.5" E 73 58' 57.8"	
			196, 260, 261, 262, 263	N 15 17' 50.2" E 73 59' 26.7"	
			181, 182, 184(P), 185, 186, 187, 188, 189, 190, 191(P), 193, 194, 195(P)		
			207(P), 208(P), 213(P), 214(P)		
14	Nagoa	Salcete	12, 13, 14, 15, 16, 17, 18, 19, 21, 23(P)	N 15 21' 58.30" E 73 55' 06.60"	
				N 15 21' 41.20" E 73 55' 16.30"	
			34, 37, 38, 39, 40, 42, 43, 44, 45 & 46	N 15 21' 50.0" E 73 55' 44.9"	
15	Nuvem	Salcete	251, 252, 253, 254(P), 255, 256(P), 262, 263, 264	N 15 19' 02.4" E 73 57' 47.4"	
				N 15 19' 33.4" E 73 57' 23.1"	
			3, 4, 5, 7, 8, 9, 10		
			234, 239, 240, 243, 244, 245	N 15 19' 20.3" E 73 57' 06.7"	
			251	N 15 19' 54.3" E 73 57' 21.5"	
			257, 260, 261	N 15 18' 94.2" E 073 57' 47.1"	
16	Verna	Salcete	97, 98, 99, 100, 101, 103, 105, 108, 109, 110, 113, 114, 126, 145, 147, 148, 149, 151, 152, 153, 159, 161, 162, 169, 171, 182, 183, 184	N 15 20' 52.6" E 73 56' 47.4"	
			Verna	Salcete	166, 174, 175, 177, 178, 187, 188, 201, 202
				52, 53, 59, 70, 71	N 15 21' 21.7" E 073 56' 25.0"
				51, , 61, 63, 64, 65, 80, 81, 84, 85, 86, 88	N 15 20' 98.1" E 073 56' 77.3"

			46, 47	N 15 20' 92.7" E 073 56' 89.3"
			193, 195, 196, 197, 198	N 15 20' 42.3" E 073 56' 11.6"
			199, 200, 201, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213	N 15 20' 11.6" E 073 55' 77.0"
17	Poinguinim	Canacona	235, 242, 247, 249, 251, 252(p), 256, 258, 259	N 14 59' 46.2" E 74 04' 54.6"
			115, 124, 125, 126, 131, 157, 203, 207, 208, 212, 233	
			76, 77, 84, 85, 102, 103, 105, 157	N 14 58' 48.3" E 74 03' 30.0"
			256, 258	N 14 59' 40.0" E 74 05' 16.3"
			88(P), 89(P), 106(P), 107(P), 108(P), 109(P), 110(P), 111(P), 112(P)	N 14 58' 77.6" E 074 05' 51.5"
			52(P), 54(P), 55(P), 56(P) 59(P), 60(P), 69(P), 70(P), 71(P), 72(P)	N 14 57' 71.5" E 074 06' 10.0"
			40(P)	N 14 58' 81.5" E 074 06' 32.9"
			3(P), 5(P), 6(P), 7(P), 8(P), 9(P)	N 14 59' 25.7" E 074 06' 53.2"
			2(P), 267(P), 268(P), 269(P), 271(P), 272(P), 273(P)	N 14 59' 56.3" E 074 06' 25.8"
				N 14 59' 80.6" E 074 06' 32.1"
18	Guirdolim	Salcete	165, 168, 169	N 15 17' 11.0" E 074 03' 86.0"
19	Macasana	Salcete	1, 2, 6, 8, 9, 150, 151, 152, 154, 155, 157, 159, 160	
			12, 13, 14, 15, 16	N 15 16' 99.0" E 074 03' 31.7"
20	Chicalim	Mormugao	1, 2, 159, 160, 161 & 166	N 15 23' 35.9" E 073 50' 58.2"
				N 15 23' 52.7" E 073 50' 60.8"
			120, 121, 122, 127, 140, 141, 142, 143, 144, 146, 147, 148, 149, 150, 151(P)	N 15 24' 27.9" E 073 50' 67.3"
			136, 137	N 15 24' 27.1" E 073 49' 76.0"
			75, 76, 77	N 15 22' 24.0" E 073 49' 98.4"
			50, 53, 54, 56, 57	N 15 22' 42.5" E 073 49' 98.5"

21	Mullem	Salcete	86, 152 (p), 161, 162, 163, 165, 166, 167, 168, 169, 170, 179	N 15 13' 68.0" E 074 01' 68.8"
			81, 82, 83 (p), 84(p), 85(p), 128(p)	N 15 13' 45.3" E 074 01' 67.3"
			87(p), 114(p), 115(p)	
			15(p), 33(p), 34(p)	N 15 14' 56.3" E 074 01' 79.9"
			51(p), 58(p), 59(p)	N 15 13' 78.6" E 074 02' 60.9"
22	Paroda	Salcete	83(p), 84(p), 85(p), 86(p), 88(p), 89, 90, 91	N 15 13' 45.2" E 074 01' 67.2"
			38(p), 62, 63, 65(p), 66(p), 67(p), 68(p), 69(p), 70, 78, 79, 80, 81, 82	N 15 13' 37.3" E 074 02' 44.9" N 15 13' 13.7" E 074 02' 63.5"
			49(p), 50, 51, 53	N 15 13' 44.0" E 074 03' 42.3"
23	Cavorim	Salcete	125, 126, 127, 128, 129, 130, 137(p), 139(p)	N 15 14' 59.9" E 074 02' 02.6" N 15 14' 78.8" E 074 02' 50.4"
			61(P), 62(P), 65(P), 75(P), 76(P), 77(P), 78(P), 79(P)	N 15 15' 49.3" E 074 01' 53.2"
24	Sarzora	Salcete	27, 51,	N 15 13' 89.8" E 074 00' 51.6" N 15 13' 61.6" E 074 00' 25.5"
			22, 25(p), 26, 28, 196, 211, 212	N 15 13' 0.82" E 074 00' 216"
25	Dramapur	Salcete	183(P), 184(P), 191(P), 239(P), 241(P), 242(P)	N 15 14' 89.2" E 073 59' 01.8"
			12(P), 39(P)	N 15 14' 11.8" E 073 59' 41.0"
26	Chinchinim	Salcete	75(P), 76(P), 113(P), 114(P), 133(P),	N 15 11' 98.3" E 073 59' 20.6"
27	Velim	Salcete	301(P), 302(P), 307(P), 317(P)	N 15 08' 64.7" E 073 57' 99.6" N 15 08' 60.1" E 073 58' 10.0"
			318(P)	N 15 08' 45.6" E 073 57' 67.6"
			280(P), 276(P), 345(P), 351(P), 352(P), 355(P), 357(P), 364(P), 366(P)	N 15 09' 24.4" E 073 58' 09.6" N 15 09' 35.5" E 073 58' 53.7"
28	Ambelim	Salcete	74(P), 77(P), 82(P), 83(P), 84(P)	N 15 09' 69.2" E 073 59' 20.8"






29	Cuncolim	Salcete	474(P), 479(P), 495(P), 496(P), 497(P), 498(P), 499(P), 518(P), 519(P), 520(P),	N 15 09' 38.9" E 073 59' 82.1"
			447(P), 448(P), 449(P), 450(P), 453(P), 454(P), 458(P), 459(P), 460(P), 475(P), 476(P), 483(P), 486(P), 668(P), 669(P), 674(P)	N 15 09' 94.1" E 074 00' 27.3"
			438(P), 439(P), 440(P), 441(P), 442(P), 443(P), 444(P)	N 15 09' 80.5" E 074 00' 75.4"
			338(P), 339(P)	N 15 10' 67.2" E 074 01' 54.8"
30	Talvorda	Salcete	16(P), 30(P), 54(P), 159(P), 160(P), 162(P), 164(P), 166(P)	N 15 11' 72.9" E 074 01' 48.8"
				N 15 12' 14.4" E 074 01' 74.8"
			140(P), 157(P), 158(P)	N 15 12' 10.7" E 074 00' 95.6"
31	Dicarpalli	Salcete	27(P), 30(P), 31(P)	N 15 14' 99.7" E 073 59' 74.8"
				N 15 14' 95.4" E 073 59' 75.6"
32	St. Jose de Areal	Salcete	273(P), 274(P), 275(P), 276(P), 279(P)	N 15 14' 82.4" E 074 00' 37.6"
			229(P), 230(P), 234(P), 259(P)	N 15 14' 81.8" E 074 00' 37.4"
			134(P)	N 15 14' 97.8" E 074 01' 14.3"
			87(P), 88(P), 89(P), 125(P), 126(P)	N 15 15' 55.2" E 074 01' 44.2"
33	Cuelim	Mormugao	1(P), 51(P), 56(P), 58(P), 60(P), 61(P), 63(P), 68(P), 69(P), 70(P), 71(P), 72(P), 73(P), 74(P), 75(P), 76(P), 77(P)	N 15 21' 63.4" E 073 54' 10.6"
34	Margao City	Salcete	P.T.S.49 Ch. No.1(P), P.T.S.50 Ch. No.1(P), P.T.S.122 Ch. No.1(P), P.T.S.126 Ch. No.1(P), P.T.S.218 Ch. No.1(P)	N 15 16' 48.6" E 073 57' 89.0"
				N 15 17' 61.4" E 073 59' 20.3"
				N 15 17' 28.2" E 073 59' 56.1"
				N 15 16' 97.1" E 073 59' 61.5"
35	Shrithal	Canacona	120(P), 121(P), 122(P), 134(P), 135(P)	N 15 02' 38.7" E 074 04' 64.1"
			7(P), 118(P), 126(P),	N 15 02' 08.4" E 074 04' 40.4"
			46(P), 47(P), 49(P), 52(P)	N 15 01' 36.9" E 074 03' 76.5"

			55(P), 56(P), 57(P), 59(P), 60(P), 61(P), 62(P), 63(P), 68(P), 69(P), 81(P), 88(P)	N 15 01' 74.6" E 074 02' 62.5"
			114(P)	N 15 02' 76.5" E 074 02' 47.7"
36	Nagorcem-Palolem	Canacona	159(P), 160(P), 162(P)	N 15 01' 13.7" E 074 01' 52.6"
			249(P), 252(P), 285(P)	N 15 00' 17.9" E 074 03' 46.4"
	Nagorcem-Palolem	Canacona	119(P), 122(P), 123(P)	N 15 00' 74.6" E 074 00' 98.7"
37	Agonda	Canacona	59(P), 63(P), 64(P), 73(P)	N 15 02' 14.3" E 074 01' 07.5"
			72(P), 74(P), 76(P), 77(P), 78(P), 81(P)	N 15 02' 12.2" E 074 00' 75.3"
			76(P), 78(P), 79(P)	N 15 02' 05.7" E 074 00' 31.4"
			75(P)	N 15 02' 03.7" E 074 00' 21.6"
			94(P), 105(P), 106(P), 107(P), 108(P), 109(P), 110(P), 111(P), 116(P)	N 15 02' 13.6" E 073 59' 88.5"
			53(P), 55(P), 65(P), 66(P), 67(P), 70(P), 71(P), 72(P)	N 15 02' 50.9" E 074 00' 42.4"
			37(P), 39(P), 40(P), 43(P)	N 15 02' 85.4" E 074 00' 05.8"
			2(P), 15(P), 22(P), 23(P), 24(P), 26(P), 29(P), 31(P), 32(P), 33(P), 34(P)	N 15 03' 17.2" E 074 00' 0.87"
				N 15 03' 52.7" E 073 59' 88.6"
				N 15 03' 46.0" E 073 59' 39.3"
	Agonda	Canacona	20(P), 21(P)	N 15 03' 71.5" E 073 59' 79.8"
			6(P), 9(P), 10(P)	N 15 03' 26.6" E 073 58' 95.8"
38	Cola	Canacona	76(P), 85(P)	N 15 03' 74.8" E 073 59' 37.6"
			73(P), 75(P)	N 15 03' 79.6" E 073 59' 35.0"
			29(P), 30(P), 31(P), 65(P)	N 15 04' 08.3" E 073 59' 69.3"
			41(P), 42(P), 43(P), 44(P), 52(P), 55(P), 56(P)	N 15 04' 34.8" E 074 00' 03.2"

			7(P), 20(P), 21(P), 22(P), 23(P), 24(P), 25(P), 26(P), 27(P), 35(P), 36(P), 37(P), 38(P), 39(P), 91(P), 92(P), 96(P), 97(P), 98(P)	N 15 03' 98.7" E 073 59' 43.0"
			106(P), 109(P), 110(P), 111(P), 128(P), 130(P), 131(P), 132(P), 133(P), 134(P), 135(P), 136(P), 137(P), 138(P), 139(P), 140(P), 141(P), 147(P), 148(P), 149(P), 151(P), 152(P), 153(P), 154(P), 155(P), 156(P), 157(P), 158(P), 164(P), 165(P), 166(P), 167(P), 168(P)	N 15 03' 44.4" E 073 58' 26.0" N 15 03' 98.5" E 073 58' 07.8"
			162(P), 164(P), 165(P), 167(P), 168(P), 170(P), 171(P), 172(P), 173(P), 174(P), 175(P), 176(P), 178(P), 370(P)	N 15 04' 36.4" E 073 57' 41.1"
			343(P), 344(P), 345(P), 284(P), 285(P), 286(P), 287(P), 288(P), 289(P), 295(P), 297(P)	N 15 06' 71.6" E 073 56' 18.9"
			335(P), 336(P), 339(P), 349(P), 350(P)	N 15 06' 59.0" E 073 56' 58.1"
			276(P), 280(P), 281(P), 290(P), 291(P), 292(P), 298(P), 299(P), 300(P), 302(P), 313(P), 316(P), 321(P),	N 15 06' 26.4" E 073 56' 44.2"
			33(P), 34(P), 194(P), 195(P), 323(P), 324(P), 325(P), 328(P), 329(P), 332(P), 350(P), 354(P), 357(P), 358(P)	N 15 06' 10.1" E 073 56' 74.6"
			212(P), 219(P), 243(P), 245(P), 246(P), 247(P), 248(P), 259(P), 260(P), 261(P), 262(P), 263(P)	N 15 05' 17.0" E 073 55' 21.6"
			211(P), 212(P), 213(P), 214(P), 215(P), 216(P)	
39	Quitral	Quepem	72(P), 73(P), 74(P), 75(P), 79(P), 80(P)	N 15 08' 44.5" E 073 57' 29.4"
			44(P), 46(P), 47(P), 49(P), 59(P), 60(P), 61(P), 64(P), 65(P), 66(P)	N 15 07' 87.4" E 073 57' 06.0"
			12(P), 21(P), 22(P), 23(P), 24(P), 93(P), 95(P), 96(P), 97(P), 98(P), 99(P), 100(P)	N 15 07' 62.7" E 073 57' 38.6"
40	Naquerim	Quepem	117(P), 118(P)	N 15 07' 55.9" E 073 56' 55.7"

			44(P), 46(P), 35(P), 58(P), 59(P), 60(P), 61(P), 62(P), 63(P), 64(P), 65(P), 66(P), 68(P), 69(P), 70(P), 71(P), 72(P), 73(P), 74(P), 75(P), 76(P), 79(P), 80(P), 81(P), 82(P), 83(P), 86(P), 87(P), 89(P), 90(P), 91(P), 93(P), 94(P), 95(P), 96(P), 97(P), 98(P), 99(P), 100(P), 101(P), 102(P), 103(P), 104(P)	N 15 06' 86.0" E 073 57' 48.6"
			11(P), 12(P), 13(P), 27(P), 28(P), 29(P), 30(P), 31(P), 32(P), 33(P), 34(P), 37(P), 38(P), 40(P), 16(P), 17(P), 18(P), 19(P), 21(P), 23(P)	N 15 06' 21.5" E 073 57' 34.6"
			1(P), 5(P), 6(P), 7(P), 47(P), 48(P), 144(P), 145(P), 146(P), 147(P), 148(P), 149(P), 156(P), 159(P)	N 15 06' 81.2" E 073 58' 56.7"
			124(P), 125(P), 126(P), 127(P), 138(P), 142(P), 143(P)	
41	Fatorpa	Quepem	8(P), 9(P), 10(P), 11(P), 12(P), 17(P), 21(P), 23(P), 28(P), 29(P), 50(P), 51(P), 59(P), 61(P)	N 15 09' 28.2" E 073 59' 91.2" N 15 08' 77.4" E 073 59' 01.5"
42	Morpila	Quepem	11(P), 12(P), 14(P)	N 15 07' 53.6" E 073 59' 61.4" N 15 07' 17.8" E 073 59' 20.2"
			21(P), 22(P), 32(P), 33(P)	N 15 07' 17.4" E 074 00' 44.7"
43	Quedem	Quepem	8(P), 9(P)	N 15 06' 00.3" E 074 01' 13.1"
			29(P)	N 15 05' 16.5" E 074 00' 37.9"
44	Quisconda	Quepem	14(P)	N 15 04' 50.3" E 074 06' 28.5"
45	Paddi	Quepem	22(P), 23(P), 24(P), 27(P)	N 15 05' 20.3" E 074 03' 44.7"
46	Tiloi	Quepem	20(P), 21(P), 22(P)	
47	Balli	Quepem	18(P), 23(P), 87(P), 91(P), 92(P), 93(P), 96(P), 97(P), 100(P), 105(P), 106(P), 109(P), 112(P)	
48	Adnem	Quepem	8(P), 9(P), 14(P), 15(P), 18(P), 19(P), 21(P), 23(P)	N 15 10' 22.46" E 074 02' 32.50"
			24(P), 25(P), 26(P), 27(P), 28(P), 29(P)	N 15 10' 38.10" E 074 02' 57.60"

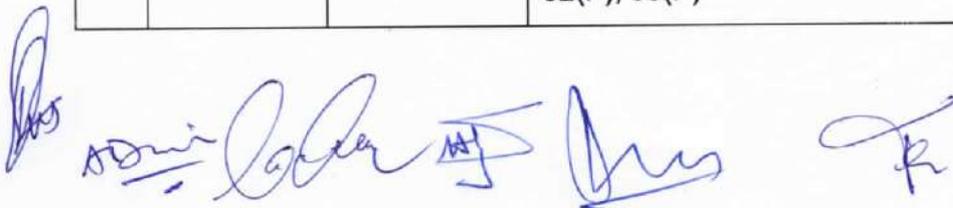
[Handwritten signatures and marks]

			50(P), 51(P), 54(P), 55(P), 67(P), 68(P), 74(P), 75(P), 76(P), 77(P), 84(P), 86(P), 87(P), 89(P), 92(P), 94(P), 95(P), 96(P)	
49	Ambaulim	Quepem	16(P), 32(P), 35(P), 143(P), 146(P), 154(P)	N 15 10' 92.3" E 074 02' 55.3"
50	Assolda	Quepem	28(P), 42(P), 43(P), 44(P), 45(P), 46(P), 47(P), 48(P), 51(P), 52(P)	N 15 15' 67.5" E 074 04' 33.4"
51	Xic-Xelvona	Quepem	11(P), 18(P), 19(P), 20(P), 21(P), 22(P), 25(P), 32(P)	N 15 15' 87.4" E 074 04' 73.5"
52	Xelvona	Quepem	8(P), 9(P), 11(P), 12(P), 13(P)	N 15 15' 87.9" E 074 05' 19.6"
			25(P), 29(P), 30(P), 49(P)	N 15 16' 10.2" E 074 04' 66.3"
53	Odar	Quepem	4(P), 5(P), 14(P), 15(P), 16(P), 29(P), 30(P), 35(P), 36(P)	N 15 15' 59.3" E 074 05' 45.5"
54	Sirvoi	Quepem	43(P), 44(P), 45(P), 46(P), 47(P), 48(P), 49(P), 50(P), 51(P)	N 15 13' 10.0" E 074 05' 43.0"
				N 15 13' 18.6" E 074 05' 58.0"
			86(P), 87(P), 88(P), 89(P)	N 15 11' 41.0" E 074 06' 28.7"
			90(P), 91(P), 94(P), 95(P), 96(P), 97(P)	N 15 11' 39.1" E 074 06' 05.2"
			130(P), 149(P), 157(P), 158(P), 164(P), 166(P)	N 15 12' 00.9" E 074 05' 35.6"
55	Xeldem	Quepem	6(P), 7(P), 8(P), 9(P), 292(P), 293(P), 309(P), 311(P), 312(P)	N 15 15' 07.6" E 074 05' 05.7"
	Xeldem	Quepem	236(P), 237(P), 238(P), 239(P), 240(P), 241(P), 266(P), 267(P), 280(P), 281(P)	N 15 14' 24.1" E 074 04' 39.8"
56	Deao	Quepem	111(P)	N 15 11' 61.7" E 074 04' 10.4"
			100(P), 101(P), 102(P), 103(P), 104(P), 105(P), 110(P), 112(P)	N 15 11' 62.5" E 074 04' 36.1"
				N 15 11' 32.4" E 074 04' 73.5"
				N 15 11' 40.7" E 074 05' 19.7"
57	Cacora	Quepem	67(P), 70(P), 72(P), 165(P), 167(P), 170(P), 171(P), 172(P), 231(P),	N 15 13' 97.3" E 074 07' 74.8"
			26(P), 44(P), 45(P), 46(P), 50(P), 51(P), 52(P), 53(P), 55(P), 92(P), 96(P), 98(P), 103(P), 104(P)	N 15 14' 69.3" E 074 07' 46.1"
			61(P), 62(P), 63(P), 64(P)	N 15 14' 30.4" E 074 07' 68.6"

58	Nagvem	Quepem	21(P), 23(P), 24(P),	N 15 12' 79.6"
				E 074 07' 31.4"
59	Zanodem	Quepem	12(P), 13(P), 14(P), 19(P), 21(P), 22(P)	N 15 12' 14.6"
				E 074 08' 56.1"
60	Molcornem	Quepem	63(P), 64(P)	N 15 11' 98.9"
			82(P), 83(P), 84(P)	E 074 07' 88.5"
			85(P), 87(P), 88(P), 89(P), 90(P), 91(P), 105(P) to 115(P), 117(P)	N 15 11' 12.2"
			8(P), 12(P), 17(P), 22(P), 23(P), 40(P), 46(P), 47(P), 48(P), 60(P), 61(P)	E 074 08' 00.4"
61	Cavrem	Quepem	12(P), 14(P), 53(P)	N 15 09' 48.2"
				E 074 08' 21.6"
62	Rivona	Sanguem	120(P)	N 15 11' 44.27"
63	Pirla	Quepem	5(P), 6(P)	E 074 07' 22.13"
			30(P), 31(P), 32(P), 34(P), 46(P)	N 15 08' 22.0"
			12(P), 15(P), 16(P), 20(P), 22(P), 23(P), 54(P)	E 074 04' 49.2"
64	Corla	Quepem	10(P)	N 15 06' 50.1"
				E 074 06' 20.1"
65	Cazur	Quepem	6(P)	N 15 06' 42.74"
			3(P), 4(P), 6(P), 7(P)	E 074 07' 38.3"
			1(P), 12(P), 17(P), 18(P), 21(P), 23(P), 27(P)	N 15 06' 04.3"
66	Undoma	Quepem	3(P), 4(P), 6(P), 7(P)	E 074 07' 74.5"
			1(P), 12(P), 17(P), 18(P), 21(P), 23(P), 27(P)	N 15 06' 30.5"
			24(P), 26(P), (17(P), 18(P) near dam)	E 074 08' 22.9"
67	Sulcoma	Quepem	45(P), 46(P)	N 15 05' 12.5"
			36(P), 37(P), 38(P), 40(P)	E 074 08' 22.9"
			13(P), 14(P), 17(P), 18(P), 19(P), 21(P), 26(P), 29(P), 31(P)	N 15 05' 05.5"
68	Colomba	Sanguem	42(P), 43(P), 44(P), 45(P), 50(P), 53(P), 55(P), 56(P), 74(P), 75(P), 90(P), 91(P), 144(P)	E 074 10' 02.6"
			3(P), 4(P), 6(P), 7(P)	N 15 11' 27.28"
69	Sulcoma	Quepem	45(P), 46(P)	E 074 08' 57.49"
			36(P), 37(P), 38(P), 40(P)	N 15 10' 50.04"
			13(P), 14(P), 17(P), 18(P), 19(P), 21(P), 26(P), 29(P), 31(P)	E 074 09' 46.5"
70	Colomba	Sanguem	42(P), 43(P), 44(P), 45(P), 50(P), 53(P), 55(P), 56(P), 74(P), 75(P), 90(P), 91(P), 144(P)	N 15 11' 10.11"
			36(P), 37(P), 38(P), 40(P)	E 074 10' 05.9"
71	Sulcoma	Quepem	45(P), 46(P)	N 15 05' 20.2"
			36(P), 37(P), 38(P), 40(P)	E 074 09' 59.87"
			13(P), 14(P), 17(P), 18(P), 19(P), 21(P), 26(P), 29(P), 31(P)	N 15 05' 37.16"
72	Colomba	Sanguem	42(P), 43(P), 44(P), 45(P), 50(P), 53(P), 55(P), 56(P), 74(P), 75(P), 90(P), 91(P), 144(P)	E 074 09' 44.17"
			42(P), 43(P), 44(P), 45(P), 50(P), 53(P), 55(P), 56(P), 74(P), 75(P), 90(P), 91(P), 144(P)	N 15 06' 24.52"
73	Colomba	Sanguem	42(P), 43(P), 44(P), 45(P), 50(P), 53(P), 55(P), 56(P), 74(P), 75(P), 90(P), 91(P), 144(P)	E 074 09' 37.92"
			42(P), 43(P), 44(P), 45(P), 50(P), 53(P), 55(P), 56(P), 74(P), 75(P), 90(P), 91(P), 144(P)	N 15 09' 07.55"
74	Colomba	Sanguem	42(P), 43(P), 44(P), 45(P), 50(P), 53(P), 55(P), 56(P), 74(P), 75(P), 90(P), 91(P), 144(P)	E 074 09' 22.9"
			42(P), 43(P), 44(P), 45(P), 50(P), 53(P), 55(P), 56(P), 74(P), 75(P), 90(P), 91(P), 144(P)	

356

69	Curpem	Sanguem	5(P), 6(P), 13(P), 14(P), 15(P), 18(P), 19(P), 22(P), 24(P), 62(P)	N 15 09' 19.87" E 074 10' 39.01"
			26(P), 27(P), 28(P), 30(P), 31(P), 34(P), 37(P), 38(P)	N 15 09' 19.64" E 074 09' 54.41"
			33(P), 36(P), 37(P), 48(P), 40(P), 51(P)	N 15 09' 07.32" E 074 11' 28.04"
70	Portem	Sanguem	14(P), 18(P)	N 15 07' 11.53" E 074 11' 40.88"
			10(P), 19(P), 20(P), 22(P), 25(P), 28(P), 29(P), 38(P)	N 15 08' 31.04" E 074 12' 03.7"
71	Neturlim	Sanguem	20(P), 24(P), 27(P), 33(P)	N 15 04' 56.34" E 074 12' 46.52"
			74(P), 75(P), 78(P), 90(P), 92(P), 97(P), 100(P), 101(P), 102(P), 103(P)	N 15 15' 34.86" E 074 23' 37.75"
			110(P), 111(P), 113(P), 132(P)	N 15 06' 37.67" E 074 13' 4.12"
72	Vichundrem	Sanguem	36(P), 43(P), 48(P), 49(P), 50(P)	N 15 05' 6.01" E 074 10' 34.09"
73	Salauli	Sanguem	20(P), 21(P), 22(P), 23(P), 27(P), 36(P), 37(P), 38(P), 39(P), 40(P), 50(P)	N 15 11' 49.63" E 074 11' 11.74"
74	Uguem	Sanguem	56(P), 57(P), 58(P), 59(P), 63(P), 81(P)	N 15 13' 32.61" E 074 12' 13.16"
			1(P), 4(P), 5(P), 6(P), 19(P)	N 15 13' 26.52" E 074 11' 24.49"
			39(P), 41(P), 42(P), 43(P), 46(P), 47(P), 48(P), 52(P), 54(P), 57(P),	N 15 15' 6.51" E 074 12' 13.82"
			67(P), 70(P)	N 15 13' 07.0" E 074 13' 13.3"
75	Patiem	Sanguem	20(P), 21(P), 22(P), 23(P), 26(P), 27(P), 47(P), 48(P), 49(P)	N 15 14' 29.36" E 074 13' 30.48"
76	Muguli	Sanguem	4(P), 9(P), 15(P), 16(P), 18(P), 19(P), 20(P), 21(P), 22(P), 23(P), 24(P), 26(P), 27(P), 29(P), 30(P), 38(P)	N 15 14' 50.12" E 074 8' 41.38"
	Muguli	Sanguem	39(P), 40(P), 41(P), 42(P), 43(P), 44(P), 45(P), 47(P), 48(P), 49(P), 52(P), 53(P)	N 15 14' 58.00" E 074 10' 15.34"



77	Sanvorde m	Sanguem	12(P), 14(P), 40(P), 41(P), 43(P), 51(P), 58(P), 59(P), 65(P), 66(P), 71(P), 72(P), 73(P), 74(P), 76(P)	N 15 16' 23.6" E 074 06' 09.6"
				N 15 16' 37.7" E 074 07' 09.3"
				N 15 16' 31.3" E 074 07' 23.9"
			49(P), 52(P), 53(P), 54(P),	N 15 17' 00.7" E 074 07' 18.8"
78	Comproi	Sanguem	9(P), 10(P), 15(P), 16(P), 20(P), 23(P)	N 15 15' 50.1" E 074 07' 25.4"
				N 15 15' 17.0" E 074 08' 03.6"
79	Coranguini m	Sanguem	2(P), 3(P), 4(P), 5(P), 6(P), 7(P), 8(P), 9(P), 10(P), 11(P), 12(P), 13(P), 16(P), 17(P), 18(P), 19(P), 21(P), 22(P), 23(P), 24(P), 26(P)	N 15 15' 34.1" E 074 08' 36.4"
				N 15 16' 00.4" E 074 08' 54.9"
80	Antoriem	Sanguem	2(P), 3(P), 4(P), 5(P), 6(P), 7(P), 8(P), 9(P), 10(P), 11(P), 12(P), 13(P), 14(P), 15(P), 16(P), 17(P), 18(P), 19(P), 20(P), 21(P), 22(P), 23(P), 24(P), 25(P)	N 15 16' 57.4" E 074 08' 04.6"
81	Rumbrem	Sanguem	12(P), 13(P), 14(P), 15(P), 16(P), 17(P), 18(P), 19(P), 20(P), 21(P), 25(P), 26(P), 27(P), 28(P), 29(P), 31(P), 32(P), 34(P), 35(P)	N 15 17' 08.2" E 074 07' 23.4"
			5(P), 6(P)	N 15 17' 17.2" E 074 08' 11.8"
			23	N 15 17' 13.92" E 074 06' 58.55"
				N 15 17' 9.99" E 074 06' 56.13"
				N 15 17' 3.64" E 074 06' 52.95"
82	Moissal	Dharbandora	20(P), 21(P)	N 15 17' 23.6" E 074 06' 34.9"
			12(P)	N 15 18' 13.8" E 074 06' 07.2"
			01(P), 02(P), 11(P)	N 15 18' 13.1" E 074 00' 05.0"
			9(P), 10(P)	N 15 18' 13.3" E 074 05' 55.5"
			3(P), 4(P), 5(P), 6(P)	N 15 18' 03.0" E 074 05' 41.6"
83	Naiquinim	Sanguem	4(P), 6(P),	N 15 08' 80.3" E 074 13' 03.2"

			33(P), 35(P), 38(P), 39(P)	N 15 09' 30.0" E 074 13' 61.2"
			16(P), 18(P), 26(P), 27(P), 29(P)	N 15 09' 67.8" E 074 13' 83.6"
			1(P)	N 15 08' 67.4" E 074 13' 40.2"
84	Cumbari	Sanguem	23(P), 24(P)	N 15 10' 0.92" E 074 15' 04.5"
			19(P),	N 15 10' 94.7" E 074 15' 94.6"
85	Villiena	Sanguem	20(P)	N 15 09' 71.8" E 074 14' 18.4"
86	Bati	Sanguem	28(P)	N 15 11' 93.9" E 074 14' 07.5"
			29(P), 54(P)	N 15 11' 85.0" E 074 14' 42.7"
				N 15 11' 58.1" E 074 14' 68.9"
			36(P), 36/A(P)	N 15 11' 51.8" E 074 15' 90.2"
			45(P), 46(P), 47(P), 48(P), 50(P)	N 15 10' 94.7" E 074 15' 94.6"
			23(P), 24(P), 25(P), 28(P)	N 15 11' 56.6" E 074 14' 19.4"
87	Potrem	Sanguem	9(P), 13(P), 14(P), 15(P), 17(P), 18(P), 27(P), 28(P), 29(P), 30(P), 36(P)	N 15 12' 03.9" E 074 16' 03.5"
				N 15 12' 32.4" E 074 14' 45.9"
88	Tudou	Sanguem	2(P), 3(P), 4(P), 13(P), 18(P), 21(P), 22(P), 23(P), 26(P)	N 15 14' 02.6" E 074 13' 46.3"
				N 15 11' 56.6" E 074 14' 19.4"
89	Sanguem	Sanguem	60(P), 63(P), 64(P), 66(P), 72(P), 73(P), 80(P)	N 15 11' 56.0" E 074 04' 37.3"
				N 15 14' 12.3" E 074 09' 12.3"
90	Cotarlim	Sanguem	39(P), 44(P), 47(P)	N 15 13' 18.4" E 074 08' 55.2"
			21(P), 29(P)	N 15 12' 37.7" E 074 07' 50.9"
				N 15 13' 42.6" E 074 08' 12.1"
91	Xelpem	Sanguem	5(P), 6(P), 7(P), 8(P), 9(P), 18(P), 19(P), 20(P), 21(P), 22(P), 55(P)	N 15 12' 41.5" E 074 09' 55.1"
				N 15 12' 10.2" E 074 09' 31.4"
				N 15 11' 36.9" E 074 09' 54.6"

92	Codli	Dharbandora	18(P), 19(P)	N 15 13' 41.3" E 074 08' 30.2"
			164(P), 166(P), 167(P), 168(P), 171(P), 172(P)	N 15 21' 73.2" E 074 05' 59.2"
			4(P), 5(P), 6(P), 7(P), 9(P)	N 15 21' 45.6" E 074 06' 52.9"
			28(P), 31(P), 32(P)	N 15 21' 96.5" E 074 08' 17.2"
			34(P), 35(P)	N 15 21' 07.6" E 074 08' 16.9"
			120(P), 154(P), 156(P)	N 15 20' 49.5" E 074 07' 67.9"
			162(P), 163(P)	N 15 20' 50.6" E 074 06' 44.8"
			127(P), 145(P), 146(P), 150(P)	N 15 20' 50.6" E 074 06' 44.8"
			88(P), 102(P), 103(P)	N 15 20' 06.8" E 074 07' 07.8"
			104(P), 131(P)	N 15 19' 53.5" E 074 06' 50.0"
			105(P), 106(P), 108(P), 109(P), 110(P), 139(P)	N 15 19' 42.8" E 074 06' 42.2"
			87(P)	N 15 19' 30.7" E 074 06' 47.5"
			68(P), 69(P), 70(P), 71(P), 74(P), 85(P)	N 15 19' 23.0" E 074 06' 40.7"
			115(P)	N 15 20' 83.1" E 074 07' 19.9"
			125(P)	N 15 20' 13.5" E 074 06' 46.8"
			61(P), 62(P), 64(P), 65(P), 66(P), 90(P), 140(P), 142(P), 143(P), 144(P)	N 15 20' 36.9" E 074 06' 28.5"
			72(P), 73(P), 75(P), 76(P), 77(P), 78(P), 79(P), 80(P), 81(P)	N 15 18' 97.6" E 074 06' 92.8"
93	Camorconda	Dharbandora	23(P)	N 15 19' 18.4" E 074 06' 40.8"
			02(P), 03(P), 04(P), 34(P), 35(P)	N 15 19' 11.7" E 074 05' 34.2"
				N 15 18' 55.7" E 074 05' 46.7"
94	Bandoli	Dharbandora	5(P), 6(P), 11(P), 12(P), 13(P), 14(P), 17(P), 64(P), 65(P), 66(P), 69(P), 70(P), 71(P), 72(P), 74(P), 80(P), 86(P), 87(P), 105(P),	N 15 18' 10.6" E 074 08' 06.6" N 15 18' 53.5" E 074 07' 26.9"






			106(P), 107(P), 109(P), 110(P), 111(P)	N 15 17' 60.9" E 074 08' 04.6"
			89(P)	N 15 18' 00.2" E 074 07' 08.2"
			76(P), 81(P), 83(P), 85(P)	N 15 17' 52.5" E 074 07' 14.6"
			90(P), 92(P), 93(P)	N 15 17' 51.3" E 074 06' 56.1"
			2(P), 3(P), 4(P)	N 15 18' 27.8" E 074 07' 23.6"
			19(P), 20(P), 21(P), 25(P), 27(P), 28(P)	N 15 18' 18.2" E 074 07' 36.9"
			43(P), 44(P), 45(P)	N 15 18' 47.5" E 074 08' 19.8"
95	Cormonem	Dharbandora	9(P), 11(P), 14(P), 15(P), 16(P)	N 15 19' 58.6" E 074 09' 27.5"
96	Santona	Sanguem	70(P), 77(P)	N 15 17' 17.2" E 074 08' 11.8"
			1(P)	N 15 17' 46.4" E 074 08' 19.7"
			3(P), 73(P), 74(P)	N 15 17' 34.0" E 074 08' 29.2"
			2(P)	N 15 17' 34.0" E 074 08' 38.4"
			18(P), 19(P), 33(P), 67(P)	N 15 17' 20.3" E 074 08' 33.3"
			34(P), 35(P), 36(P)	N 15 17' 06.6" E 074 08' 45.6"
			60(P), 62(P), 63(P)	N 15 16' 34.2" E 074 08' 54.8"
			51(P), 54(P)	N 15 16' 33.9" E 074 09' 08.3"
			48(P)	N 15 16' 53.7" E 074 09' 44.0"
			46(P), 47(P)	N 15 17' 04.1" E 074 09' 45.6"
			44(P), 45(P)	N 15 17' 06.6" E 074 09' 44.2"
			28(P)	N 15 17' 18.6" E 074 09' 30.6"
			27(P)	N 15 17' 30.3" E 074 09' 37.0"
97	Cusmane	Quepem	53(P), 54(P)	N 15 13' 34.1" E 074 03' 51.6"

6.2. Final Identification. The committee has finally identified ten patches of forests in Mormugao Taluka alone, till it was disbanded. The property of M/s

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DLF in Dabolim village, was identified on the orders of the NGT to this Committee. The NGT gave a dead line to this committee to carry out the demarcation, survey and to provide the final plan, with details of area of forest. Even though the forest extended beyond the DLF property on two sides, the contiguous areas adjoining DLF patch were not surveyed due to paucity of time as the report had to be submitted within the deadline. The area pertaining to DLF only was surveyed and the boundaries where forests extended on two sides were kept open. The NGT was informed about this in the report furnished by this Committee. These contiguous areas were later surveyed and finalized as Dabolim Patch I on the eastern side of DLF and Dabolim Patch III on the Northern side of DLF. Even though these three patches have been demarcated separately for reasons stated above, they form one patch of continuous forests having an area of 193278 m² i.e. 19.3278 hectares. The final demarcation of these three patches may be done as one forest patch. Prospective forests were located in eight villages of Mormugao Taluka. The committee could survey only part of these forests in three villages viz., Cortalim, Sancoale, and Dabolim. Some patches or parts of patches in these villages remain to be demarcated. Prospective forests in villages of Issorcim, Chicolna, Chicalim, Cuelim and Quelossim, are yet to be demarcated and surveyed. The total area of private forests identified by this committee in just parts of three villages of Mormugao Taluka, is 5386504.56 m² that is 5.386 sq. km.

6.2.1. The list of finally identified private forests is shown below:

LIST OF IDENTIFIED PRIVATE FORESTS					
Sr. No.	Name of the Patch	Village	Taluka	Area (Sq. m)	Perimeter (mtrs)
1	Cortalim-Sancoale Patch-1	Cortalim & Sancoale	Mormugao	1331901.38	11974.60
2	Cortalim Patch-2	Cortalim	Mormugao	212763.50	3409.77
3	Cortalim Patch-3	Cortalim	Mormugao	273452.00	2625.00
4	Sancoale Patch-2	Sancoale	Mormugao	289812.68	4979.00
5	Sancoale Patch-3	Sancoale	Mormugao	2050155.00	16853.00

6	Sancoale Patch-4	Sancoale	Mormugao	592466.00	7128.00
7	Dabolim Patch-3 (Northern side of DLF)	Dabolim	Mormugao	43702.00	1086.00
8	DLF	Dabolim	Mormugao	81182.00	
9	Dabolim Patch-1 (Eastern side of DLF)	Dabolim	Mormugao	68394.00	2316.00
10	Dabolim & Sancoale Patch-2	Dabolim & Sancoale	Mormugao	107991.00	1950.00
11	Dabolim Patch-4	Dabolim	Mormugao	334685.00	6381.00
TOTAL				5386504.56	

6.3. Area Statements. Along with the survey plan the surveyors were required to prepare and furnish the area statement, showing the area falling in private forests, and area out of private forests of each survey number and its sub-divisions where existing. From this statement the area of the private forests was compiled. This was necessary to mainly indicate to stake holders, how much area of their holding was in private forests. The earlier team of surveyors, just compiled the area of each holding falling in private forests, and deducted this from the area of the holding as per Form I & XIV to indicate the area of that holding falling outside private forests. The current team of surveyors, compiled the area falling in private forests and the area falling outside private forests for each holding and compared this with the area of each holding as per form I & XIV. Thus some columns are blank in some statements. The area statements of the identified forests are placed below.

6.3.1. Cortalim Sancoale Patch I

Area Statement of Private Forest of Cortalim & Sancoale Village (Patch-1)				
Survey No.	Sub Division	Private Forest Actual Area (Sq. m)	Non Forest Actual Area (Sq. m)	Total Actual Area (Sq. m)
Village : Sancoale				
21	1	12149.73	15788.05	27937.78
	2	7942.7	4779.62	12722.32
	3	5451.54	3278.31	8729.85
	5	1888.38	1811.16	3699.54
	6	684.26	1734.08	2418.34

	9	6962.21	0	6962.21
	11	722.86	7846.73	8569.59
31	1	3795.55	23678.06	27473.61
	3	4854.66	1300.09	6154.75
	4	4881.08	1020.25	5901.33
32	1	44878.17	0	44878.17
	2	4578.79	0	4578.79
33	1	44376.85	13874.43	58251.28
34	1	10431.56	8472.89	18904.45
	2	1103.48	3425	4528.48
44	1	13376.56	12500.63	25877.19
	2	8075.49	3846.43	11921.92
	3	8437.95	6359.08	14797.03
	4	5350.85	2467.12	7817.97
	5	1251.7	810.05	2061.75
	6	18462.4	11335.18	29797.58
	7	16766.65	0	16766.65
45	1	25696.45	0	25696.45
46	1	351407.92	17411.24	368819.16
49	1	13915.78	2104.08	16019.86
	2	9780.92	2206.32	11987.24
	3	32030.83	5327.27	37358.1
50	1	2443.02	699.1	3142.12
	2	3433.23	938.56	4371.79
	3	4204.24	924.36	5128.6
	4	28281.82	15917.99	44199.81
	5	578.01	1280.74	1858.75
	6	6265.7294	1772.31	8038.0394
	7	4242.8674	707.3	4950.1674
64	4	30636.33	678.32	31314.65
	3	39241.53	572.44	39813.97
	5	12169.43	105.88	12275.31
	1	8078	17593.09	25671.09
	2	1813.97	12503.27	14317.24
69	1	65218.05	60996.71	126214.76
78	1	21881.38	9708.27	31589.65
79	1	693.04	1803.31	2496.35
	3	714.52	963.3	1677.82
	4	1749.55	2090.27	3839.82
	5	1442.79	958.32	2401.11
	6	1903.35	1437.29	3340.64
	7	1822.57	320.57	2143.14
	2	5943.93	466.56	6410.49

80	1	19062.65	1994.87	21057.52
Village : Cortalim				
1	1	2146.34	26359.12	28505.46
270	1	3085.24	6445.64	9530.88
	3	5539.92	6045.14	11585.06
	4	5516.84	7520.92	13037.76
269	1	4146.33	3260.55	7406.88
	4	2723.2	2477.18	5200.38
	5	3183.06	2727.82	5910.88
	6	2035.82	1632.92	3668.74
	7	1434.53	2114.43	3548.96
	8	6451.74	8827.08	15278.82
	10	1491.93	3684.96	5176.89
267	1	11454.94	17617.83	29072.77
	2	6048.44	8060.65	14109.09
268	1	31475	0	31475
230	1	128564.55	8603.76	137168.31
232	19	2182.56	437.02	2619.58
	18	2317.98	1653.16	3971.14
	4	1747.02	3258.35	5005.37
	14	2479.79	4438.97	6918.76
	15	1162.91	1131.72	2294.63
	5	3401.83	4746.84	8148.67
	6	6074.66	3517.52	9592.18
	12	3497.3	5675.82	9173.12
233	1	1512.02	3346.53	4858.55
	2	1413.11	3270.39	4683.5
	3	1110.28	2069.61	3179.89
	4	1031.17	5771.67	6802.84
234	1	1431.34	3530.08	4961.42
	2	2192.38	9757.92	11950.3
235	3	625.22	7319.47	7944.69
	4	1840.09	4687.06	6527.15
	2	4.21	4599.56	4603.77
223	1	6840.48	5953.44	12793.92
	2	2443.46	1984.25	4427.71
	3	4210.19	2487.31	6697.5
222	1	2673.15	1092.1	3765.25
	2	958.6	2186.79	3145.39
	4	2209.64	2015.95	4225.59
	5	12138.45	7696.5	19834.95
221	1	15075.28	6362.86	21438.14

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	2	4117.84	2563.04	6680.88
	3	3337.05	2229.8	5566.85
	4	3424.66	2396.76	5821.42
	5	2561.8	1791.19	4352.99
219	1	6984.48	3263.2	10247.68
	2	7144.46	2800.92	9945.38
218	1	17211.26	45986.56	63197.82
	3	436.16	256.37	692.53
224	1	23332.61	4406.42	27739.03
225	3	30.2	1813.02	1843.22
228	1	1961.68	61238.14	63199.82
229	1	24388.03	0	24388.03
215	1	65.94	9948.19	10014.13
212	1	3788.94	30226.2	34015.14
213	1	521.29	9543.55	10064.84
231	1	8248.2	8679.08	16927.28
228	1	7400.46	61238.14	68638.6
		1331901.387	738558.37	2070459.757

6.3.2. Cortalim Patch II

Area Statement of Private Forest of Cortalim Village (Patch-2)					
Sr. No.	Survey No.	Sub Division	Private Forest Actual Area (Sq. m)	Non Forest Actual Area (Sq. m)	Total Actual Area (Sq. m)
1.	127	1	19134.44	3615.56	22750
2.	128	1	33304	7071	40375
3.	145	1	645	93830	94475
4.	144	1	487.31	4887.69	5375
5.		1-A	5	177	182
6.	130	1	8716.81	3483.19	12200
7.	129	1	71789.86	20785.14	92575
8.	132	1	282.48	36342.52	36625
9.	120	1	6364	3386	9750
10.	120	2	7812.8	6337.2	14150
11.	120	3	3045.91	2079.09	5125
12.	120	4	2666.24	1532	4198.24
13.	120	5	3294.41	1055.59	4350
14.	120	6	2537.29	1087.71	3625
15.	120	10	5509.27	940.73	6450
16.	120	11	2220.82	1054.18	3275
17.	101	1	1172.37	1925.63	3098

18 .	101	2	28149.95	16756.05	44906
19 .	102	3-B	1304.85	901.15	2206
20 .	102	4	714	1761	2475
21 .	102	6	73.87	116.13	190
22 .	102	6-A	4162.86	2534.14	6697
23 .	102	6-B	1248.74	5783.26	7032
24 .	102	6-C	0.49	6355.51	6356
25 .	102	9	3141.47	983.53	4125
26 .	118	1	3007.86	12817.14	15825
27 .	119	1	920.46	32154.54	33075
28 .	126	1	1050.44	12136.56	13187
		Total	212763	281889.24	494652.24

6.3.3. Cortalim Patch III

Area Statement of Private Forest of Cortalim Village (Patch-3)						
Sr. No.	Survey No.	Sub Division	Private Forest Actual Area (Sq. m)	Non Forest Actual Area (Sq. m)	Total Actual Area (Sq. m)	Remarks
1 .	17	1	3621.87	44553.13	48175	
2 .	18	1	23212.31	5507.69	28720	
3 .	18	7	11113	6812	17925	
4 .	18	8	950	1950	2900	
5 .	20	1	7751.28	2405.72	7700	10157 as per calculation
6 .	20	2	4998	3277	8275	
7 .	21	1	38875	0	38875	
8 .	22	1	25483.72	5366.28	30850	
9 .	23	10	1.29	748.71	750	
10 .	25	1	41029.9	1945.1	42975	
11 .	26	1	3194	0	2239	3194 as per calculation
12 .	26	1-A	50313	19687	70000	
13 .	26	1-E	125.36	374.64	500	
14 .	26	1-F	500	0	500	
15 .	26	2	3750	0	3750	
16 .	31	1	205.76	2294.24	2500	
17 .	31	2	139.65	135.35	275	
18 .	31	3	178.74	196.26	375	
19 .	31	4	259	316	575	
20 .	32	1	8148.35	7541.65	15690	
21 .	33	1	34677.89	8522.11	43200	
22 .	34	4	14923.83	16926.17	31850	

		Total	273451.95	128559.05	398599
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6.3.4. Sancoale Patch II

Area Statement of Private Forest of Sancoale Village (Patch-2)					
Sr. No.	Survey No.	Sub Division	Private Forest Actual Area (Sq. m)	Non Forest Actual Area (Sq. m)	Total Actual Area (Sq. m)
1.	125	1	1150.52	6999.48	8150
2.		2	858.96	791.05	1650.01
3.		3	9939.14	28285.86	38225
4.	124	1	37155.73	10969.27	48125
5.	123	1	121.45	16871.54	16992.99
6.	114	15	68382.72	30413.93	98796.65
7.		16	18964	8036	27000
8.		17	28026.68	9223.32	37250
9.	92	8	7942.16	18271.89	26214.05
10.		7	1458.23	766.77	2225
11.		6	27882.75	5925.25	33808
12.		2	1936.88	438.13	2375.01
13.		3	15636.2	6311.81	21948.01
14.		4	9885.46	8504.54	18390
15.	90	1	2300.25	11874.75	14175
16.	91	2	3069.49	7055.51	10125
17.		4	2833.24	6166.75	8999.99
18.		5	8073.8	2826.2	10900
19.	76	1	7832	16168	24000
20.		6	1510.32	9139.68	10650
21.		7	8920.18	5919.13	14839.31
22.	89	1	333.63	188300.36	188633.99
23.	77	2	21236.71		21236.71
24.		3	646.05	1428.95	2075
25.		1	790.76	6884.25	5913.28
26.	72	7	420.64	1541.35	1961.99
27.		6	637.37	4037.63	4675
28.		5	597.87	8027.12	8624.99
29.		4	829.14	9170.85	9999.99
30.		2	440.33	2733.67	3174
		TOTAL	289812.66	433083.04	721133.97

6.3.5. Sancoale Patch III

AREA STATEMENT OF PRIVATE FOREST						
Village: SANCOALE			Taluka: MORMUGAO		Patch No. 3	
Sr. No.	Survey Numbers	Sub. Div. Numbers	As per Form I&XIV (Sq. m)	Under Private Forest (Sq. m)	Balance (Sq. m)	Remarks
1	13	1	3925	2773	7850	
2	13	2	8075	5204	2871	
3	13	3	7175	6398	777	
4	13	4	5600	3253	2347	
5	14	1	4550	2518	2032	
6	14	2	3200	1947	1253	
7	14	3	1868	1322	546	
8	14	3-A	3387	2107	1280	
9	14	3-C	1200	949	251	
10	14	4	5275	3244	2031	
11	14	5	5275	3070	2205	
12	14	6	16850	6634	10216	
13	14	7	4162	1870	2292	
14	14	7-A	4163	1980	2183	
15	25	1	5050	2451	2599	
16	25	2	5950	3536	2414	
17	25	3	10200	5915	4285	
18	25	4	4625	1768	2857	
19	25	5	14375	7262	7113	
20	25	6	23350	18422	4928	
21	25	7	4400	164	4236	
22	25	8	575	42	533	
23	25	9	5075	2452	2623	
24	26	1	Not Available	4209		
25	26	2	36350	20352	15998	
26	26	3	7500	4555	2945	
27	26	4	19733	13975	5758	
28	26	5	6950	6000	950	
29	26	6	8350	6857	1493	

30	26	7	12615	12423	192	As per Survey plan total area of Sub.Div is 12757 sq.m
31	26	7-A	2835	1126	1709	
32	26	8	9710	8858	852	
33	26	9	Not Available	17179		
34	26	10	17900	16594	1306	
35	26	11	6900	3952	2948	
36	55	1	21450	15751	5699	
37	55	2	25000	16251	8749	
38	55	2-B	Not Updated	60		
39	55	2-C	Not Updated	232		
40	55	3	7075	920	6155	
41	55	4	18855	1370	17485	
42	55	4-A	27970	23709	4261	
43	55	7	19040	16838	2202	
44	55	7-A	8005	8005	0	As per Survey plan total area of Sub.Div is 8151sq.m
45	55	7-B	2222	1741	481	
46	55	8	10950	8381	2569	
47	55	9	13200	8129	5071	
48	55	10	18700	11942	6758	
49	55	12	102000	50048	51952	
50	56	1	10400	1880	8520	
51	56	2	9925	7048	2877	
52	56	3	12675	10308	2367	
53	56	4	15425	11009	4416	
54	56	5	26850	16923	9927	
55	56	6	19125	12808	6317	
56	56	7	5975	2692	3283	
57	56	8	8125	4444	3681	
58	56	9	9275	5753	3522	
59	56	10	3350	2191	1159	

60	56	10-A	3350	2377	973	
61	75	1	34080	18407	15673	
62	75	2	35175	18817	16358	
63	94	1	13333	7009	6324	
64	94	2	1931	224	1707	
65	95	11	46725	13731	32994	
66	95	11-A	14900	11698	3202	
67	95	13	12850	9784	3066	
68	95	13-A	4000	2342	1658	
69	95	14	9050	6341	2709	
70	96	1	9875	9279	596	
71	96	2	10150	10150	0	
72	97	1	218950	29263	189687	4 parts
73	102	1	45300	530	44770	
74	103	1	5800	4557	1243	
75	104	1	24845	21892	2953	
76	104	2	12600	11044	1556	
77	Nallah	-	-	622		
78	105	1	1350	1350	0	As per Survey plan total area of Sub.Div is 1341 sq.m
79	105	2	57825	52024	5801	
80	105	2-A	5050	4282	768	
81	105	2-B	630	449	181	
82	105	3	12150	6633	5517	
83	106	1	20100	19574	526	
84	106	2	25150	20894	4256	
85	107	1	70000	2246	67754	2 parts
86	108	1	335500	83424	252076	
87	110	1	148700	42943	105757	
88	111	1	1293275	4470	1288805	
89	113	1	237950	157803	80147	
90	113	2	25869	10295	15574	3 parts
91	Nallah	-	-	517	-	
92	224	2	12350	6221	6129	

93	225	1	35725	12820	22905	
94	227	1	13100	6759	6341	
95	228	1	12850	9079	3771	
96	229	1	58425	57	58368	
97	236	1	300	35	265	
98	237	1	42790	22815	19975	
99	237	1-B	1960	217	1743	
100	237	2	2798	1240	1558	
101	237	3	7675	3451	4224	
102	237	4	450	48	402	
103	237	5	2227	979	1248	
104	237	6	7075	2774	4301	
105	240	1	4600	2372	2228	
106	240	2	4700	3148	1552	
107	240	4	1200	585	615	Nallah
108	240	5	4700	3248	1452	
109	240	6	7441	4184	3257	
110	241	1	18350	30	18320	
111	241	2	350	237	113	Nallah
112	241	3	4225	1004	3221	
113	241	4	27547	10146	17401	
114	243	1	104150	7176	96974	2 parts
115	244	5	625	5	620	
116	244	6	975	387	588	
117	244	7	1375	981	394	
118	244	8	2250	1511	739	
119	244	9	4000	3800	200	
120	244	10	3300	1991	1309	
121	244	12	1675	17	1658	
122	244	13	1375	88	1287	
123	244	14	24675	21672	3003	
124	244	15	2375	2375	0	As per Survey plan total area of Sub.Div is 2356 sq.m
125	244	16	18000	15322	2678	

126	244	17	2750	2453	297	
127	244	18	4950	3491	1459	
128	248	1	3825	143	3682	
129	248	2	2150	489	1661	
130	248	6	3125	156	2969	
131	249	1	7400	2440	4960	
132	249	2	5300	2948	2352	
133	249	3	10425	2041	8384	
134	249	4	96250	88752	7498	
135	250	1	126350	117284	9066	
136	251	1	30275	3008	27267	
137	252	1	32075	21	32054	
138	Road	-	-	1551		
139	Nallah	-	-	720		
140	254	1	78325	51226	27099	
141	255	1	84375	65051	19324	
142	255	2	17525	17525	0	As per Survey plan total area of Sub.Div is 17577 sq.m
143	256	1	27500	27500	0	As per Survey plan total area of Sub.Div is 27383 sq.m
144	256	2	19150	19150	0	As per Survey plan total area of Sub.Div is 18710 sq.m
145	257	1	35050	24295	10755	
146	259	2	6175	993	5182	
147	259	4	4425	1576	2849	
148	259	6	3450	1012	2438	2 parts
149	259	7	12825	9087	3738	
150	259	8	14200	9583	4617	
151	259	9	14200	12724	1476	
152	259	10	125	54	71	
153	259	11	21550	21550	0	As per Survey plan total area of Sub.Div is 20523

						sq.m
154	259	12	13600	8663	4937	
155	259	13	4325	2485	1840	
156	Nallah	-	-	1082		
157	258	6	13025	3514	9511	
158	276	1	975	31	944	
159	276	2	1425	107	1318	
160	276	3	1725	252	1473	
161	276	4	2600	278	2322	
162	277	1	7950	2518	5432	
163	277	2	5433	3218	2215	
164	277	3	3400	3933	-533	As per survey plan total area of Sub.Div is 5164 sq.m
165	277	4	6750	5142	1608	
166	277	5	2500	2022	478	
167	277	6	3125	2350	775	
168	277	7	2525	1221	1304	
169	277	8	4150	4150	0	As per survey plan total area of Sub.Div is 4290 sq.m
170	278	1	17314	5175	12139	
171	278	2	2400	1158	1242	
172	278	3	3625	2269	1356	
173	278	4	9800	6699	3101	
174	278	5	37725	31866	5859	
175	280	1	3175	3175	0	As per survey plan total area of Sub.Div is 3192 sq.m
176	280	2	26500	26500	0	As per survey plan total area of Sub.Div is 28019 sq.m
177	280	3	3575	3575	0	As per survey plan total area of Sub.Div is 3507 sq.m








178	281	1	13125	13125	0	As per survey plan total area of Sub.Div is 13283 sq.m
179	281	2	1000	1000	0	As per survey plan total area of Sub.Div is 1032 sq.m
180	282	1	54950	54950	0	As per survey plan total area of Sub.Div is 55089 sq.m
181	282	2	700	700	0	As per survey plan total area of Sub.Div is 685 sq.m
182	282	3	4400	4400	0	As per survey plan total area of Sub.Div is 4340 sq.m
183	283	1	2525	559	1966	
184	283	2	9675	4047	5628	
185	283	3	3925	2621	1304	
186	283	4	4000	2061	1939	
187	283	5	12875	6204	6671	
188	283	7	4750	3042	1708	
189	284	1	9300	5855	3445	
190	284	7	20800	11736	9064	
191	284	8	8500	7862	638	
192	285	1	6675	4419	2256	
193	285	2	8525	4184	4341	
194	285	3	12350	6526	5824	
195	285	4	11650	4469	7181	
196	285	5	8900	4742	4158	
197	285	6	14625	9939	4686	
198	285	7	Not Available	22614		
199	285	8	10025	5138	4887	
200	285	9	Not Available	3714		
201	285	10	3050	1107	1943	
202	285	11	3450	1746	1704	






203	285	12	3325	1723	1602	
204	285	13	3500	1906	1594	
205	285	14	3375	2186	1189	
206	285	15	3675	2273	1402	
207	285	16	3200	2113	1087	
208	285	17	3050	1044	2006	
209	285	18	2550	1100	1450	
210	285	19	3050	1148	1902	
211	285	20	3050	1000	2050	
212	285	21-A	4465	2128	2337	
213	279	1	22500	22500	0	As per survey plan total area of Sub.Div is 22526 sq.m
214	279	2	5500	5500	0	As per survey plan total area of Sub.Div is 5585 sq.m
215	279	3	Not Available	1839		Full area
216	279	4	Not Available	9344		Full area
217	279	5	26700	26700	0	As per survey plan total area of Sub.Div is 26789 sq.m
TOTAL				2049009		

6.3.6. Sancoale Patch IV

AREA STATEMENT OF PRIVATE FOREST						
Village: SANCAOLE			Taluka: MORMUGAO			Patch No. IV
Sr. Nos.	Survey Nos	Sub. Div. Nos	As per Form I&XIV (Sq. m)	Under Private Forest (Sq. m)	Balance (Sq. m)	Remark
1	178	1	252010	1771	250239	2 PARTS
2	193	1	28575	2686	25889	
3	194	1	4697	78	4619	
4	194	1-A	229875	188756	41119	
5	195	1	40850	13041	27809	

6	198	1	128925	421	128504	3 PARTS
7	199	1	7150	6710	440	
8	199	5	4350	4035	315	
9	199	6	9650	7367	2283	
10	205	1	15800	15207	593	
11	205	2	5850	5088	762	
12	205	3-A	10990	8105	2885	
13	205	4	4300	2608	1692	
14	205	5	3775	2194	1581	
15	206	2	12900	9027	3873	
16	206	3	9525	7119	2406	
17	206	4	37000	30738	6262	
18	206	6	21500	4925	16575	2 PARTS
19	206	7	9375	6853	2522	
20	206	8	5300	4669	631	
21	206	9	2475	2222	253	
22	206	10	2825	2462	363	
23	210	1	40800	16201	24599	
24	210	2-A	17284	7863	9421	
25	210	3	24400	7169	17231	
26	211	1	15000	132	14868	
27	212	1	15750	5323	10427	
28	212	2	300	2	298	
29	212	3	17000	9310	7690	
30	213	1	12450	7285	5165	
31	213	2	20550	11291	9259	
32	214	1	7650	4375	3275	
33	214	2	46450	18037	28413	
34	214	6	4375	2553	1822	
35	214	7	575	126	449	
36	214	8	14725	11825	2900	
37	215	1	19525	62	19463	
38	216	1	15825	9637	6188	

39	216	2	15500	7276	8224	
40	216	3	3475	2162	1313	
41	216	4	10725	7442	3283	
42	216	5	12650	8679	3971	
43	216	6	3975	2978	997	
44	216	7	14325	8052	6273	
45	216	8	Not Available	660		
46	217	1	12525	9243	3282	
47	217	2	22525	15517	7008	
48	217	3-A	13045	8166	4879	
49	217	4	12750	9474	3276	
50	218	1	40925	40977	-52	
51	218	2	8025	8073	-48	FULL AREA
52	219	2	15350	6042	9308	
53	219	4	7125	3422	3703	
54	219	6	14200	7886	6314	
55	219	7	10400	5899	4501	
56	223	1	2350	1486	864	NALLAH-2 PARTS
57	223	2-A	52570	1761	50809	3 PARTS
TOTAL			1392796.00	592468.00	800988.00	

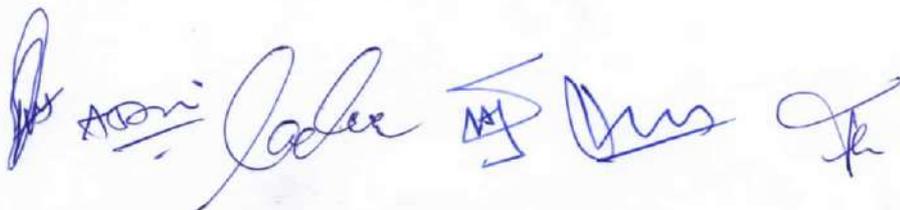
6.3.7. Dabolim Patch III

AREA STATEMENT OF PRIVATE FOREST						
Village: DABOLIM			Taluka: MORMUGAO			Patch No. III
Sr. No.	Survey Nos	Sub. Div. Nos	As per Form I&XIV (Sq. m)	Under Private Forest (Sq. m)	Balance (Sq. m)	Remark
1	21	1	33175	12112	21063	
2	21	2-A	4629	2599	2030	
3	21	3-A	1885	1519	366	
4	21	4	11250	4454	6796	
5	21	5	8025	3968	4057	
6	21	6-A	3679	1850	1829	

7	22	1	98703	17065	81638	
8	22	1-H	306	202	104	
9	22	1-I	306	208	98	
10	22	1-K	271	233	38	
11	22	1-L	270	251	19	
12	23	1-B	1280	81	1199	
13	23	1-C	1280	6	1274	
14	24	1	21026	12849	8177	
15	24	8	5325	1621	3704	
16	24	9	4125	1434	2691	
17	24	10	2975	848	2127	
18	24	12	21275	4931	16344	
19	44	1	7850	2161	5689	
TOTAL AREA =			227635.00	68392.00	159243.00	

6.3.8. DLF

AREA STATEMENT OF PRIVATE FOREST				
Village: DABOLIM			Taluka: MORMUGAO	DLF
Sr. No.	Survey Nos	Sub. Div. Nos	Under Private Forest (Sq. m)	Remark
1	24	12	3330	
2	42	7-A	1687	
3	42	7-C	1421	
4	42	7-C-1	117	
5	43	1	1250	
6	43	1-A	73162	
7	43	3	215	
TOTAL			81182	

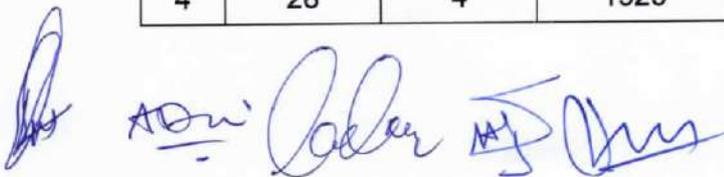
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6.3.9. Dabolim Patch I

AREA STATEMENT OF PRIVATE FOREST						
Village: DABOLIM			Taluka: MORMUGAO			Patch No. I
Sr. No.	Survey Numbers	Sub. Div. Numbers	As per Form I&XIV (Sq. m)	Under Private Fores (Sq. m)t	Balance (Sq. m)	Remarks
1	38	7	36673	26367	10306	
2	38	9	15339	23	15316	
3	38	9-B	506	15	491	
4	42	3	19750	7445	12305	
5	42	7	1470	332	1138	
6	42	7-A	12034	2139	9895	
7	42	7-B-3	1500	1381	119	
8	42	7-B-3-1	1500	1500	0	
9	42	7-B-4-A	1021	2	1019	
10	42	7-D	5014	3568	1446	
11	42	7-D-1	295	46	249	
12	NAALA	-	0	842	0	NO SURVEY NUMBER
13	NAALA	-	0	71	0	NO SURVEY NUMBER
14	ROAD	-	0	77	0	NO SURVEY NUMBER
15	ROAD	-	0	117	0	NO SURVEY NUMBER
TOTAL AREA =			95102.00	43925.00	52284.00	

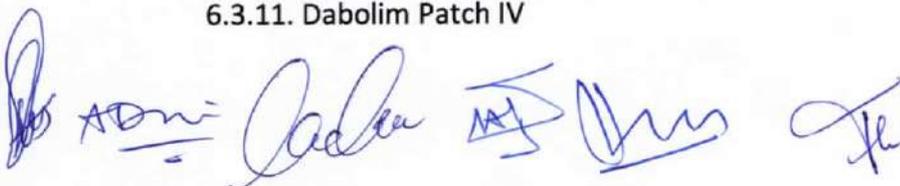
6.3.10. Dabolim Sancoale Patch II

AREA STATEMENT OF PRIVATE FOREST						
Village: DABOLIM & SANCAOLE				Taluka: MORMUGAO		Patch No. II
Sr. No.	Survey Numbers	Sub. Div. Numbers	As per Form I&XIV (Sq. m)	Under Private Forest (Sq. m)	Balance (Sq. m)	Remarks
VILLAGE DABOLIM						
1	28	1-A	2450	951	1499	
2	28	2	2075	596	1479	
3	28	3	1600	415	1185	
4	28	4	1925	1000	925	



5	28	6	11950	4494	7456	
6	29	1	14675	4830	9845	
7	30	1-A	20646	18075	2571	
8	30	1-B	8190	7145	1045	
9	30	1-C	4310	3661	649	
10	30	1-D	1194	896	298	
11	30	1-E	1194	1084	110	
12	30	1-E-1	1449	1079	370	
13	30	1-F	1250	1022	228	2 PARTS
14	36	1	71360	15685	55675	2 PARTS
15	37	2	33950	20140	13810	
16	38	12	7825	899	6926	
17	39	1	25101	446	24655	
18	Nallah	-	-	1649		3 PARTS
19	Road	-	-	3391		
TOTAL			211144.00	87458.00	128726.00	
VILLAGE SANCOALE						
1	199	3	16487	146	16341	
2	199	3-A	4088	1037	3051	
3	199	4	13075	8442	4633	
4	200	1	8900	106	8794	
5	200	3	9600	2942	6658	
6	200	6	5675	2946	2729	
7	200	7	14800	3317	11483	
8	Road	-	-	975		2 PARTS
9	Nallah	-	-	622		2 PARTS
TOTAL			72625.00	20533.00	53689.00	

6.3.11. Dabolim Patch IV



AREA STATEMENT OF PRIVATE FOREST						
Village: DABOLIM			Taluka: MORMUGAO			Patch No. IV
Sr. No.	Survey Nos.	Sub. Div. Nos.	As per Form I&XIV	Under Private Forest	Balance	Remark
1	4	1	304	2946	-2642	AS PER SURVEY PLAN AREA = 15608 sq.mts
2	9	3	27141	3113	24028	
3	9	3-C	289	289	0	
4	9	4	62925	42460	20465	
5	9	5	13585	1663	11922	2 PARTS
6	9	5-D	1558	241	1317	
7	13	1	18100	12650	5450	
8	13	3	15094	3555	11539	
9	13	4-C	1268	1325	-57	AS PER SURVEY PLAN AREA = 1356 sq.mts
10	13	4-C-1	3191	96	3095	
11	13	4-C-2	3191	516	2675	2 PARTS
12	13	4-C-3	1206	1206	0	
13	13	4-C-4	3907	3376	531	
14	13	4-C-5	3077	2397	680	
15	13	4-C-6	2730	2075	655	
16	13	4-C-7	7800	4590	3210	
17	14	1	371461	179390	192071	2 PARTS
18	14	4	10725	4990	5735	
19	14	5	46925	20409	26516	
20	17	1	25925	18670	7255	
21	22	1	98703	25922	72781	2 PARTS
22	22	1-E	257	11	246	
23	22	1-F	260	5	255	
24	22	1-G	500	500	0	
25	22	1-J	501	95	406	
26	23	1	74285	375	73910	
27	46	1	24944	58	24886	





28	Road	-	-	1762		2 PARTS
TOTAL AREA =		819852.00	334685.00	486929.00		

6.4. During the demarcation some new survey numbers which had not come to the notice of this committee during ocular estimation visits, had to be included since they met the criteria. On the other hand during demarcation and survey, some survey numbers had to be dropped because they did not meet the criteria. Such survey numbers were conveyed to the authorities as and when they were noticed. However these have not been conveyed to the parties concerned, as the exercise of obtaining the names of occupants, from revenue records could not be done.

6.4.1. The details of such survey numbers is given below.

Additional and Excluded Survey Numbers From the list of prospective Survey Numbers					
Sr. No.	Name of Taluka	Name of Village	Prospective Survey Nos. identified by SGFDC	Additional Sy. Nos. included during final demarcation	Sy. Nos. excluded after demarcation
1.	Mormugao	Dabolim	9, 10, 11, 12, 13, 14, 17, 21, 24, 25, 28, 29, 37, 38, 42, 42/7-A, 42/7-C, 42/7-C-1, 43, 43/1, 43/1-A, 43/3, 44.	4/1, 22/1, 22/1-E, 22/1-F, 22/1-G, 22/1-H, 22/1-I, 22/1-J, 22/1-K, 22/1-L, 23/1-B, 23/1-C, 30/1-A, 30/1-B, 30/1-C, 30/1-D, 30/1-E, 30/1-E-1, 30/1-F, 36/1, 39/1, 46/1.	10, 11, 12, 25
2.	Mormugao	Cortalim	14, 16, 17, 18, 20, 21, 22, 25, 26, 32, 33, 34, 101, 102, 105, 120, 121, 122, 126, 127, 129, 218, 219, 221, 222, 223, 230, 231, 233, 234, 267, 268, 269, 270.	1/1, 23/10, 31/1, 31/2, 31/3, 31/4, 118/1, 119/1, 128/1, 130/1, 132/1, 144/1, 144/1-A, 145/1, 212/1, 213/1, 215/1, 224/1, 225/3, 228/1, 229/1, 232/4, 232/5, 232/6, 232/12, 232/14, 232/15, 232/18, 232/19, 235/2, 235/3, 235/4.	14, 16, 105, 121, 122
		Consua	142, 149, 152, 155, 163, 167, 168, 169, 170, 179, 184, 188, 189, 190, 193, 194, 195, 203,		

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			204, 205		
3 .	Mormugao	Sancoale	13, 14, 21, 25, 26, 31, 33, 34, 44, 45, 46, 49, 50, 55, 56, 64, 67, 69/1, 71, 72, 75, 76/7, 77, 78, 79, 80, 91, 92, 94, 95, 96, 104, 105, 106, 110, 113, 114, 124, 125, 153/1, 194, 200, 203, 205, 206, 210, 214, 216, 217, 218, 219, 224, 225, 226, 227, 237, 240, 243, 244, 249, 250, 255, 258, 259, 277, 278, 283, 284, 285/6.	32/1, 32/2, 76/1, 76/6, 81, 89/1, 90/1, 97/1, 102/1, 103/1, 107/1, 108/1, 111/1, 123/1, 178/1, 193/1, 195/1, 198/1, 199/1, 199/3, 199/3-A, 199/4, 199/5, 199/6, 211/1, 212/1, 212/2, 212/3, 213/1, 213/2, 215/1, 223/1, 223/2-A, 228/1, 229/1, 236/1, 241/1, 241/2, 241/3, 241/4, 248/1, 248/2, 248/6, 251/1, 252/1, 254/1, 256/1, 256/2, 257/1, 276/1, 276/2, 276/3, 276/4, 279/1, 279/2, 279/3, 279/4, 279/5, 280/1, 280/2, 280/3, 281/1, 281/2, 282/1, 282/2, 282/3, 285/1, 285/2, 285/3, 285/4, 285/5, 285/7, 285/8, 285/9, 285/10, 285/11, 285/12, 285/13, 285/14, 285/15, 285/16, 285/17, 285/18, 285/19, 285/20, 285/21-A.	67, 71, 203, 226

6.5. Management Plan. As per the orders of the Supreme Court, mentioned in para 3.3 above, even for managing forests on private lands, a Working Plan/Scheme approved by the MoEF is a must. The Karapurkar Committee in their report, recommended that forests on private lands should be managed through a Management Plan. Our State Government through the Forest Department initiated the work of drawing up a management plan, when this committee was appointed. From time to time in all administrative meetings the Management Plan was discussed. This committee had been asked to give our suggestions, and after having interacted with Mr. Jayant Kulkarni, who was engaged to prepare the Management Plan, had given our

comments and suggestions. The present status of the Management Plan is not known to this Committee.

6.5.1. In the stakeholders meetings that this committee held the interested parties raised questions and apprehensions relevant to Management Plans. These were mainly about the benefits from the privately owned forests to the owners. A property owner expects to get some benefit from his property, mostly of available timber, so how can a small holding owner approach the MoEFCC, in Delhi to carry out felling in his holding? They were assured that the Government is drawing up the Management Plan which will resolve their apprehensions, and ensure working of their "forests" in perpetuity.

6.5.2. Here we will indicate why this committee strongly feels the need of a common Management Plan, to cover small holdings. In all our work we have noticed that most land holdings are narrow strips of land 10 to 20 mts wide, running along the gradient, from the lowest level ground to the ridges of hills. These holdings were allotted during the Portuguese regime, in this fashion for a reason. They were self-contained with regard to the needs of a small land holder. Level lands were used for agriculture, next to level lands higher ground was land for habitations, next were gentle slopes used for orchard and pasture, and the steep slopes, hill tops were kept under permanent forests, for the purpose of ecological services. Each holding had all these types of land. The patches of forests that we have located, are all on steep slopes, hill tops and plateaus. The patches surveyed so far have many such holdings, parts of which are falling in private forests. The areas vary from less than 100 m² to thousands of square meters. Obviously a owner of 100 m² plot or even a hectare of land cannot afford to prepare a management plan for deriving benefit of his forest, and yet we cannot prevent him from using his forest resource for his benefit. Hence this committee strongly feels that the State government should prepare a Management plan for holdings like these, so that the forest is retained and yet the owner derives some benefit. Parties with large land holdings, will have the capacity to prepare their own management plans.

6.5.3. Management plan proposed. This committee in furnishing suggestions for the management plan, took into consideration various ecological services derived from forests. The H'ble Supreme Court in the Godavarman case has directed that where Govt., forests are diverted for non-forest purpose, Net Present Value (NPV) of the diverted area shall be paid by the user agency. The net present value is the combined value of goods and services delivered by the forest. The H'ble Supreme Court has listed the goods and services from forests as under.

6.5.3.1. Table showing the value of goods and services from forests

Sr. No.	Particulars of goods and services	Value Rs./ha
1	Value of timber and fuel wood	1,52,830
2	Value of Non-Timber Forest Produce	76,317
3	Value of fodder	2,958
4	Value of Eco-tourism	65,113
5	Value of bio-prospecting	25,553
6	Value of Eco-logical services of forest	1,44,332
7	Value of flagship species	2,58,400
8	Value of Carbon sequestration	1,20,780
	Total Value of Forest	7,77,597 say Rs. 8.0 lac

6.5.3.2. Forests in privately owned lands also deliver the same goods and services as the government owned forests. The goods from the forests, like timber, wood, fruits, leaves etc., will be enjoyed by the owner alone, if allowed by a management plan, but the eco services are enjoyed by the citizens at large. Hence the owner should be compensated for the ecological services recognized by the Supreme Court. The owner should also be allowed to obtain goods, like, timber, wood from the forests periodically without changing the land use. Accordingly this committee gave suggestions for the management Plan, a copy of which is appended as **ANNEXURE VII**.

6.6. Time factor. The notification constituting this committee did not give a time limit to complete the work of identification of private forests. As far back as January 2014, this committee had given a projection of the extent of work and the time frame for the work, if two teams of surveyors are given, a copy of which is appended herewith as **ANNEXURE VIII**. The work was spread over 96 villages, in six Talukas. The ocular estimation, which involves visiting

the locations, was estimated to take 5 years. This stage could go on independently, alongside demarcation, survey and finalization, which had to follow in that sequence, concurrently; survey could not be done unless demarcation was done, and finalization could not be done unless the survey plan was prepared.

6.6.1. The Sawant Committee in 1997 had given a project to use seven survey parties to do the work of demarcation and survey (See para 1.2.2.2 above). When the government appointed the Sharma Committee on 6-12-2009 the DSLR was directed to provide 5 surveyors to each committee (See para 1.4.5 above). However this committee was provided only one team of surveyors without equipment and experience.

6.6.2. The committee has completed ocular estimation of the areas that had come to their notice, by May 2017 i.e. within less than 5 years. The demarcation and survey, and the resolution of boundaries were to take five years, progressing concurrently with ocular estimation. All three stages had to go on simultaneously. This committee could have been on target and finished the final identification of all the areas if two survey parties or more had been made available.

6.7. In all sincerity this committee cannot claim that we have visited every nook and corner of the South Goa Division. Even at the time of preparing this report, instances of prospective forests have been brought to the notice of this committee. Hence a few patches of forests may still be there to be located.

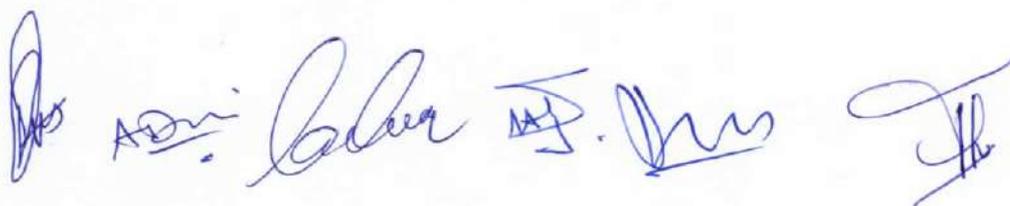




Figure 7 Active biodiversity of forests, Sancoale



Figure 8 Private Forest Dabolim, DLF

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Figure 9 Regeneration in a cleared area

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7. Observations and Recommendations. The committee during this whole exercise made many observations in the field, be it ecosystems, wild life, phenomena, works and status of the land etc. Based on such observations, and records it reviewed the following recommendations are being made.

7.1. The Supreme Court's order of 12-12-96, directed that Expert Committee be appointed to 'identify areas which are forests, irrespective of whether they are and irrespective of the ownership of the land of such forest'. However the terms of reference of this committee was to 'identify the balance areas of private forests in South Goa Forest Division'. However this committee was also directed by the Government to comply with all directions of the H'ble Supreme Court, hence some government areas which met the criteria and came to the attention of this committee were recorded as prospective forests.

7.2. People with small landholdings, living off the land, had absolutely no opposition to the demarcation and survey work, in fact they showed interest in retaining the forests on the hill slopes.

7.3. The variety of ecosystems found in privately owned lands was well beyond our expectations. In Loliem village of Canacona Taluka, in Survey no. 330, we found wild banana and wild canes growing on the slopes right on the seashore. Such a spectacle can be seen only in the Andaman and Nicobar islands. In this same place a whole flock of Malabar Pied Hornbills were seen roosting in the trees.

7.4. Most of the hilltops are denuded of forests and occupied by multi housing projects, ostensibly because they have a vantage view of the countryside. The consequence of the sewage water from these projects contaminating the ground water below is not at all recognized. Natural springs at the base of all hills normally supply water for irrigation to Kullagars, in the valleys, and to paddy farming in level lands. Wherever multi housing projects have come up on the hill tops and plateaus, the owners of Kullagars, and fields below informed that the waters of the springs have become contaminated. Thus there is a reluctance to work using the waters of such springs, leading to loss of occupation.

7.5. Destruction of undergrowth. The phenomenon of destruction of undergrowth by vested interests, has been observed by the forest department, and by NGOs over a long period of time. Most of the denudation is done by slowly removing the vegetation, and burning it in situ. Right in the beginning of the work this committee decided to visit on priority the areas wherever reports of destruction of vegetation were received. Removal of undergrowth, results in loss of ecological services, like soil moisture, soil fauna, rain-water infiltration and migration of terrestrial fauna like rodents, snakes, erosion and eventual loss of topsoil, which is run off in the monsoon rains and depositing silt in fields and rivers, or otherwise blown off by the wind. The committee found many areas where undergrowth was cut and burnt. This committee therefore resolved that where evidence was clear of such unnecessary biological interference, benefit should not go to the interferer. The committee obtained reports from the Dy. Conservator of Forests South, about illicit felling cases booked, felling licences issued, and non-compliance of replanting conditions imposed. If such violations were recorded in any areas in the prospective list, then the non-compliance was held as an intentional action by the owners to illegally manipulate canopy density and the proportion of forestry species criteria, at the cost of environment. The committee decided that the offender will not get the benefit of his offence.

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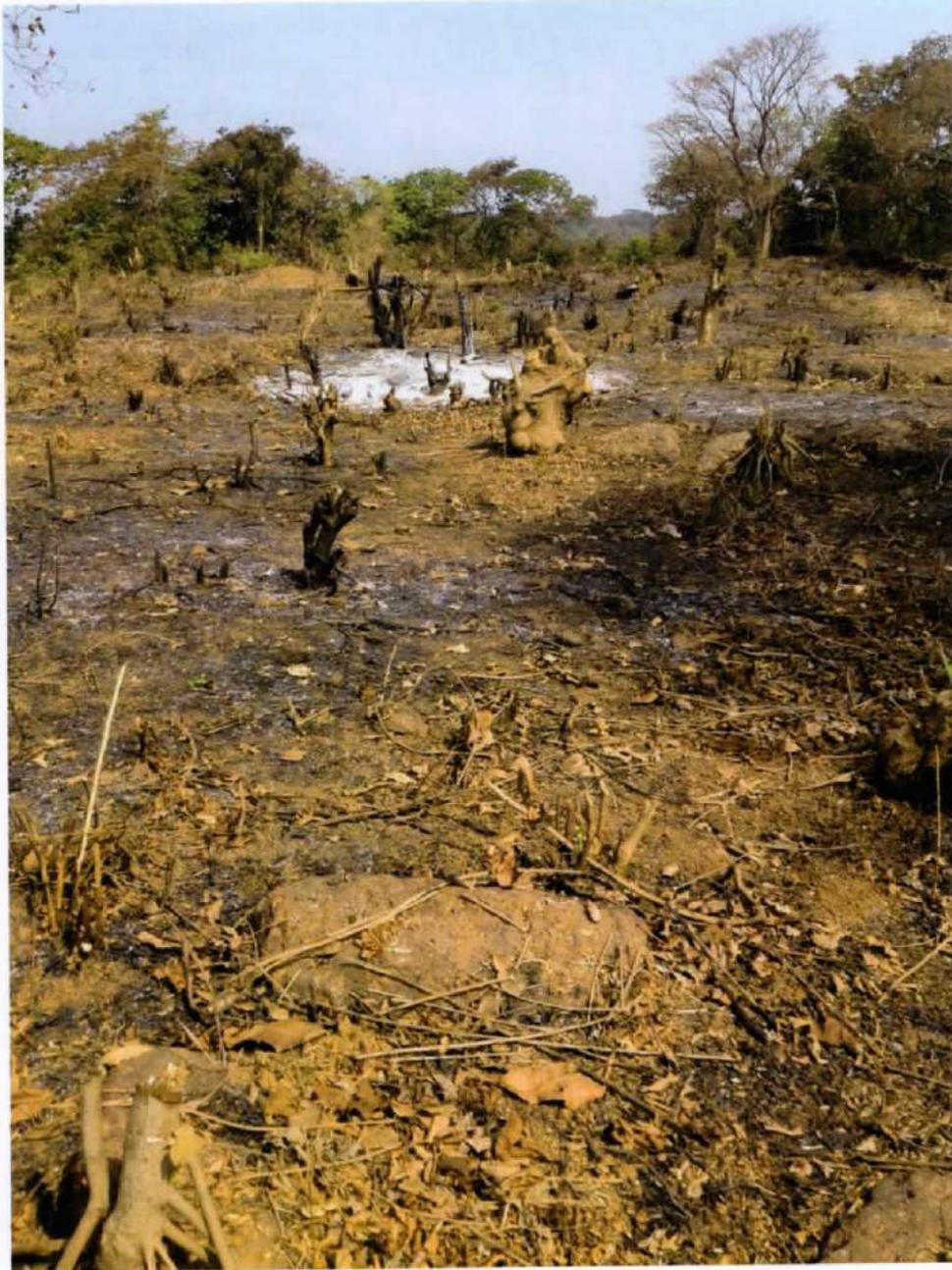


Figure 10 Signs of forest cleared and burnt, Sancoale

7.6. As per the definition of forests, accepted by the State Government, in the Sujata Manohar Case, undergrowth is part of forest. In Cashew plantations the ground flora is removed by the owners to better collect the cashew nuts fallen on the plantation floor. But clearing the undergrowth without any legitimate reason has an adverse effect on the environment. Any green plant, gives the same services as trees, absorb Carbon dioxide and release Oxygen, it does not allow heating of the soil, soil binding is done, improve the

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organic content of the soil, and feed soil & terrestrial fauna and most importantly insects. Hence the removal of undergrowth is against the spirit of the Godavarman order of 12-12-96.

- 7.6.1. The Preservation of Trees Act 1984, is silent about the protection of undergrowth. It does not make removal of undergrowth an offence, but does not expressly allow its cutting. So people with vested interests, cut the undergrowth every year and burn it to keep the land in a perpetual state of denudation. This is adversely affecting our environment and needs to stop. The PTA 1984 protects trees obviously for their provision of goods. Thus removal of undergrowth under the PTA 1984 is not an offence but it is an offence under The Forest Conservation Act 1980. Therefore the Govt. of Goa needs to have a rethink on this to correct this anomaly, and regulate the removal of undergrowth. Further the criteria may have to be changed to include the canopy effect of the undergrowth, in a forest rather than the canopy of only trees. More so because the undergrowth often contains regeneration of the tree species also, and these are removed along with the undergrowth.
- 7.7. Some vested interests have contended that the canopy density of only the forestry species should be taken into account, and not that of non-forestry trees in a forest. There is no logic in this contention since the criteria do not mention that the canopy density of only the forestry trees should be considered. It is not as if the canopy of non-forestry trees do not give ecological benefits. Canopy is defined as the cover of branches and foliage formed by the crowns of trees in a wood. This definition is given in the Abridged Glossary of Technical Terms used in Forest Training. This term is used in Forestry for economic regeneration and exploitation of trees, that is why it looks only at trees. However the work of identification of forests, as ordered by the Supreme Court is for ecological purposes. Therefore this is a contradiction. Practically the canopy is decided based on the shade that is covering the forest floor. For ecological considerations the shade on the forest floor whether by trees or by shrubs is equally important. Hence it is the opinion of this committee, that the criterion of canopy density, should be changed to include the canopy effect of shrubs.

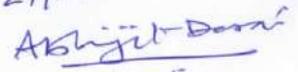
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- 7.8. As per Forest Department records 200 sq. km forest area lies in privately owned lands. The committees have so far identified only a fraction of this area, and all efforts must be made to identify the balance area.
- 7.9. The earlier committees had listed several areas where litigation was going on in several courts. Many of these cases must have been decided in the intervening period. The committee was not aware about these decided cases. The Government should take action to verify whether such decided areas meet the criteria of forests or not.
- 7.10. The status of degraded forests as directed by the Supreme Court has not been decided in Goa. The government should take steps to do this.
- 7.11. This committee had kept the Mangrove areas to be identified in the end, since these areas enjoy a level of protection by the authorities. The identification of Mangrove areas has to be done.
- 7.12. Wildlife. In all the areas that we visited we saw signs of wild life activity. A whole flock of Pied Horn-bills was seen in Loliem, Canacona, along the Coast. Security personnel in Sancoale plateau, reported presence of panthers and hyena among the predators. Here the prey animals are in plenty as aerial predators abound. The imperial pigeon was sighted in Sanguem. We saw very rare trees, in Sancoale and Curtorim-Macasana areas. All this goes to show that we have a vibrant ecology, in these forests, and we should strive to protect it.

VISHAL V- SURVE, SDFO P/MS -

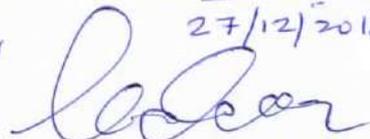

27/12/18

ABHIJIT PRABHUDESAI, MEMBER -


27/12/2018

Randeep v/s Arrekar

Member


27.12.18

ANIL A. SHETGAONKAR

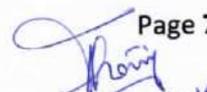
Member f Dy-Conservation of Forests,
Sault Goa division.
Margao.


27.12.2018

RAGHUNATH C. PRABHU DESSAI. (H.S.)


27.12.2018

FRANCISCO XAVIER de ARAUJO IFS
CHAIRMAN - SGFDC


28/12/2018

ANNEXURES

Office of the Dy. Conservator of Forests, South Goa Division, Margao-Goa.	
Inward No.	4160
B. No.	
Page No.	
Date:	28/11/2012

No. 7-1-2009/FOR/206/439
Government of Goa
Forest Department,
Secretariat,
Porvorim - Goa.

Date : 27th November, 2012

NOTIFICATION

In supersession of Notification No. 7-1-2009/FOR dated 15/10/2012 issued pursuant to the directive contained in the order dated 16 December, 2009, of Hon'ble High Court of Bombay at Goa, the Government of Goa is pleased to constitute the following Committees for the purpose of identification of balance areas of private forests in the state:

• North Goa Forest Division Committee

- | | | |
|--|----|------------------|
| (1) Shri. V. T. Thomas (Ex-Forest Officer),
Porvorim, Bardez-Goa. | :- | Chairman |
| (2) Dy. Conservator of Forests, North Goa
Division, Ponda- Goa | :- | Member |
| (3) Dr. Nitin Sawant, Porvorim, Bardez - Goa. | :- | Member |
| (4) Shri. Rajendra Kerkar, Keri, Sanquelim -
Goa. | :- | Member |
| (5) An Officer of the Revenue Department,
not below the rank of Dy. Collector | :- | Member |
| (6) An Officer of the DSLR,
not below the rank of Head Surveyor. | :- | Member |
| (7) Sub-Divisional Forest Officer, Ponda -Goa. | :- | Member Secretary |

• South Goa Forest Division Committee

- | | | |
|--|----|------------------|
| (1) Shri. Francisco Araujo, (Ex-Forest Officer),
Ribandar, Tiswadi - Goa. | :- | Chairman |
| (2) Dy. Conservator of Forests, South Goa
Division, Margao - Goa. | :- | Member |
| (3) Shri. Sandeep Azrekar, Margao -Goa. | :- | Member |
| (4) Shri. Abhijit Prabhudessai, Margao - Goa | :- | Member |
| (5) An Officer of the Revenue Department
not below the rank of Dy. Collector. | :- | Member |
| (6) An Officer of the DSLR
not below the rank of Head Surveyor. | :- | Member |
| (7) Sub-Divisional Forest Officer, Quepem -
Goa | :- | Member Secretary |

The terms of reference and other conditions of the Committees shall be as under:-

1. The Committees shall identify the balance areas of private forests in North Goa Forest Division and South Goa Forest Division, respectively that have not been covered by the Sawant Committee Report and Karapurkar Committee Report.
2. The Committees shall locate the private forests on ground individually, and judge them ocularly in conformation with crop composition (75% or more of the trees to be of forest nature) and canopy density (0.4 or more).
3. The DSLR/Revenue Officer shall immediately estimate, through the Land Surveyors, the geographical areas of such forests.

4. If such forests are found to be satisfying the three criteria (i.e geographical area 5 Ha. or more if not contiguous to Government forests, crop composition of 75% or more trees of forest species and canopy density 0.4 or more) by the Committees, the DSLR & Revenue Officers shall get such identified private forests surveyed, plotted them on the map and incorporated them in the plans of the respective Survey Numbers.

For enabling this, the respective District Collectors, in coordination with the Director of Settlement and Land Records, shall depute a team of necessary and sufficient number of field surveyors to be at the disposal of the DSLR's officers in the Committees.

5. The Committees shall demarcate such identified private forests from the non forest area on the ground by pegs and on the maps as well.
6. The Committees shall submit their monthly progress report to the Additional Pr. Chief Conservator of Forests, in the format at Annexure 1.
7. The Chairmen of the Committees shall be paid Honorarium of Rs.1500/- per day (irrespective of whether it is meeting or field visit).
8. Those other members of the Committees who are not serving Government officials, shall be paid Honorarium of 1000/- per day (irrespective of whether it is meeting or field visit).

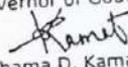
The concerned DCFs (Territorial) shall provide necessary stationary to the Committees and necessary transport facility to the Chairmen and non-Government officials when the Committees are in action.

The Superintendent of Police, North Goa and South Goa shall provide, subject to advance intimation by the Member Secretaries of the Committees in this regard, the necessary protection to the Committees during their field visits.

As soon as private forests is finally identified (demarcated with pegs) in a particular Survey Number, the same shall be intimated by the Committees to DCF (Working Plan) and upon receiving such intimation, the DCF (WP) shall immediately take steps to fix boundary stones around such private forest.

This issues with the approval of the Government.

By Order and in the name of the
Governor of Goa.


(Sushama D. Kamat)
Under Secretary (Forests)

To.

1. The Director, Printing and Stationery, Government Printing Press, Panaji - Goa for publication in the Official Gazette and supply 2 copies of the same to this Office for record.
2. The Director of Information, Panaji with a request to give wide publicity in the News Papers.
3. The Additional Principal Chief Conservator of Forests, Panaji.

Copy to:-

1. The Collector, North Goa District, Panaji - Goa.
2. The Collector, South Goa District, Margao - Goa.
3. The Director of Settlement and Land Records, Panaji - Goa.
4. The Director of Accounts, Panaji - Goa.
5. The R. A. O, Panaji - Goa.
6. The Chairman.
7. The Member Concerned.
8. The P.S. to Chief Minister, Secretariat, Porvorim - Goa.
9. The P.S. to Forest Minister, Secretariat, Porvorim - Goa.
10. The P.A. to Chief Secretary, Secretariat, Porvorim - Goa.
11. The P.A. to Pr. Secretary (Forests), Secretariat, Porvorim - Goa.
12. The Guard file,
13. O/c.

त हे सर्ती खातीर खेळण्ड कश र करपाचे हाचेरय मत स्पश्ट पाक घोनीक सांगलां. भारताची कामगिरी फाटल्या कांय गांत बरी जावंक ना. हाका लागून ली घोनी सयत प्रशिक्षक डॅक्न विराचेय टिका जावपाक लागल्या. स्ट्रेलिये आडचे टॅस्ट माळेंतय गीच मुखेली आसतलो हेंवय निवड गतीन स्पश्ट करुंक ना. हाका लागून गीच्या मुखेली म्हण फुडाराविशीं वा मारपाक लागला.

31 डिसेंबर 2012 ते 6 जानेवारी 2013 मजगतीं चेत्रयांत जावपा आशिल्ले 430,000 डॉलरांचे चेत्रय ओपन सर्तींत भारताच्या दौट्टी जोडयांक व्हायलड कार्ड प्रवेश दिवपाचो निर्णय आयोजकांनी घेतला.

भारता वतीन महेश भुपती, लिएण्डर पेस, रोहन बोपान्ना आप आपल्या जोडीदारां वांगडा खेळटले. विष्णु वर्धन, सनम सिंग, एन श्रीराम बालाजी आनी जीवन नेदुनचेझयियान

बलराम निवासी शाळेच्या विद्यार्थ्यांचें अभिनंदन

बातमीदर, काणकोण: मध्य प्रदेशांत हालींच जाल्ले राष्ट्रीय चॉकबॉल त गोंयच्या पंगडान भंगरा पदक जिखलें. हे सर्तींत अर्धफोंड भाटपालाच्या बलराम निवासी शाळेच्या तीन विद्यार्थ्यांचो गोंयच्या पंगडांत आसपाव सलो. तातूंत विशांत गावकार, विनय गावकार आनी अक्षय गावडे हांचो सपाव आसलो. ह्या तिगनीय गोंय पंगडाच्या येसांत शिवाचो वांटो उबाल्लो. नां प्रशिक्षक अर्जुन गावकार, शारीरिक शिक्षिका केसर गावकार हांचे मार्गदर्शन व जालें. खेळाड्यांनी दाखयिल्ल्या नव्या खेळाक लागून विद्यालयाच्यो मुख्याध्यापिका रेता रमेश तवडकार हाणी तांचें अभिनंदन केलें.

BEFORE THE MAMLATDAR-1/JI- MAMLATDAR OF SALTETE AT MARGAO-GOA
MUT. CASE No. 50814/Velam/2012
Ista Fernandes r/o. Navellim, Salcete - Goa
Applicant VS
1. Antonio Fernandes 2. Caetano Xavier Fernandes 3. r/o Savelo Gerardo Colaco 4. Cruzinha Fernandes 5. Fatima Raimana Paciencia Fernandes alias Fatima Mendes 6. Francis Clovis Colaco 7. Greta Magdoleina xilda 8. Leocadia Colaco 9. Melena Fernandes 10. rina Fernandes 11. Roque Francis Fernandes 12. Jhan Manzezar 13. Sandesh Manzezar 14. Xavier sry Geoffrey Almeida alias Geoffrey Almeida Respondents

above named Respondents/legal heirs,
PUBLIC NOTICE
WHEREAS, the above named applicant vide application dated: 01/11/2012 filed vis 96 of the Land Revenue Code, 1968 has prayed for Mutation in very records at Survey holding No. 276 & Sub. Division No. 4 of Village Velim of Salcete Taluka, District, State of Goa, requesting therein to include his name as Co-occupant of the property by us of Deed of Sale Reg. under No. MGO-BK1-31-2010 dated 18/10/2010 for an area 300 sq. mts. vendors acquired right by virtue of Public WW dated 10/19/92.
AND WHEREAS, the notices in Form X was served to all the interested parties by registered A.D., however some of the notices could not be served & returned, unserved with postal remark expired/incomplete address/house locked/not known.
AND WHEREAS, the aforesaid applicant by application dated: 06/12/2012 has prayed for substitute service by means of publication in the Local Daily newspaper under order V order 20 (1A) of the CPC 1908 as the applicant has submitted that she is not aware about the correct addresses of the respondents / their heirs if any for effecting personal service of the notice and prayed to serve the notice by way of publication in the local newspaper. Whereas, I am fully satisfied that this is a fit case for such a publication.
NOW THEREFORE, all the interested parties are hereby given notice of the said mutation entry and called upon to file their objection if any to the mutation entry in the office of JI- Mamlatdar of Salcete within fifteen days from the date of publication of this notice along with material/ documentary evidence on which you rely upon in person or through authorized agent, failing which I shall take action under relevant provision of the Goa, Daman & Diu Land Revenue Code, 1968 will be taken in your absence.
Given under my hand & Seal on this 27th day of December 2012.

Seal
Mamlatdar JI- Mamlatdar of Salcete, Goa

BEFORE THE MAMLATDAR-1/JI- MAMLATDAR OF SALTETE AT MARGAO-GOA
MUT. CASE No. 50807/Velam/2012
Vallet Velent Correia r/o. Moddemshat, Velim, Salcete, Goa Applicant VS
1. Antonio Fernandes 2. Caetano Xavier Fernandes 3. Cloris Savelo Gerardo Colaco 4. Cruzinha Fernandes 5. Fatima Raimana Paciencia Fernandes alias Fatima Almeida 6. Francis Clovis Colaco 7. Greta Magdoleina Almeida 8. Leocadia Colaco 9. Melena Fernandes 10. Ramina Fernandes 11. Roque Francis Fernandes 12. Roshan Manzezar 13. Sandesh Manzezar 14. Xavier Hilary Geoffrey Almeida alias Geoffrey Almeida Respondents

The above named Respondents/legal heirs,
PUBLIC NOTICE
WHEREAS, the above named applicant vide application dated: 31/10/2012 filed vis 96 of the Land Revenue Code, 1968 has prayed for Mutation in Survey records at Survey holding No. 276 & Sub. Division No. 4 of Village Velim of Salcete Taluka, South District, State of Goa, requesting therein to include her name as Co-occupant of the property by virtue of Deed of Sale Reg. under No. MGO-BK1-00032-2011 dated 04/01/2011 for an area 430 sq. mts. Vendors acquired right by virtue of Public WW dated 06/10/1992.
AND WHEREAS, the notices in Form X was served to all the interested parties by registered A.D., however some of the notices could not be served & returned, unserved with postal remark expired/incomplete address/house locked/not known.
AND WHEREAS, the aforesaid applicant by application dated: 10/12/2012 has prayed for substitute service by means of publication in the Local Daily newspaper under order V order 20 (1A) of the CPC 1908 as the applicant has submitted that she is not aware about the correct addresses of the respondents / their heirs if any for effecting personal service of the notice and prayed to serve the notice by way of publication in the local newspaper. Whereas, I am fully satisfied that this is a fit case for such a publication.
NOW THEREFORE, all the interested parties are hereby given notice of the said mutation entry and called upon to file their objection if any to the mutation entry in the office of JI- Mamlatdar of Salcete within fifteen days from the date of publication of this notice along with material/ documentary evidence on which you rely upon in person or through authorized agent, failing which I shall take action under relevant provision of the Goa, Daman & Diu Land Revenue Code, 1968 will be taken in your absence.
Given under my hand & Seal on this 27th day of December 2012.

Seal
Mamlatdar JI- Mamlatdar of Salcete, Goa

जोडयन खेळटलो. विष्णु वर्धन भारता वतीन डॅक्स करंड सर्तींत खेळ्ळा. लंडन ऑलिंपिकांतय तो लिएण्डर पेसाचो जोडीदार आसलो.

24 वर्सां पिरायेचो सनम सिंगय डॅक्स करंड सर्त खेळिल्लो गडो आसा. 2012 वर्सा अशियायी खेळांत ताणे भांगरा पदकय जिखलां. एन श्रीराम

CHANGED IN NAME
I Pobrinha Dourado r/o. H. No. 124, Bansai Cacora, Curchorem - Goa. Had changed my name from Pobrinha Dourado to Pobrinha Dourado. Hereafter in all my dealings and documents I will be known by the name Pobrinha Dourado.

CHANGE OF NAME
I the undersigned Efreman Agnelo Emanuel Luis r/o flat No. 201, Marivan Apts. B/h kerkar Hospital, Aquem Alto, Margao, Salcete Goa, hereby change my name from Efreman Luis/ Efreman Agnelo Luis to Efreman Agnelo Emanuel Luis. In all future dealings I shall be known as Efreman Agnelo Emanuel Luis
Sd/-
Efreman Agnelo Emanuel Luis

अपेक्षा आसात. BEFORE THE MAMLATDAR / JI- MAMLATDAR OF SALTETE AT MARGAO-GOA

MUT. CASE No. 34001/Varca/2008
1. Paulina D'Costa alias Paulina Assucena Rodrigues e Santos r/o. H. No. 376, Reprovaço, Varca, Salcete - Goa Applicant VS
1. Alba Maria Victoria Falcao De Rodrigues e Santos 2. Gregorio D'Costa 3. Prof. Lovindo Rodrigues e Serto Respondents

To,
The above named Respondents/legal heirs,
PUBLIC NOTICE
WHEREAS, the above named applicant vide application dated: 18/07/2008 filed vis 96 of the Land Revenue Code, 1968 has prayed for Mutation in Survey records at Survey holding No. 56 & Sub. Division No. 31 of Village Varca of Salcete Taluka, South District, State of Goa, requesting therein to include her name as Occupant after deleting the name of Prof. Lovindo Rodrigues e Santos from Occupant column by virtue of Court Order passed by the Illrd Adl. Civil Judge Senior Division at Margao under Special Inventario Proceedings No. 702/005/01 dated 5/01/2008.
AND WHEREAS, the notices in Form X was served to all the interested parties by registered A.D., however some of the notices could not be served and returned, unserved with postal remark expired/incomplete address/house locked/not known return to sender.
AND WHEREAS, the aforesaid applicant by application dated: 27/12/2012 has prayed for substitute service by means of publication in the Local Daily newspaper under order V order 20 (1A) of the CPC 1908 as the applicant has submitted that she is not aware about the correct addresses of the opponents if any and pray to serve the notice by way of publication in the local newspaper. Whereas, I am fully satisfied that this is a fit case for such a publication.
NOW THEREFORE, all the interested parties are hereby given notice of the said mutation entry and called upon to file their objection if any to the mutation entry in the office of JI- Mamlatdar of Salcete within fifteen days from the date of publication of this notice along with material/ documentary evidence on which you rely upon in person or through authorized agent, failing which I shall take action under relevant provision of the Goa, Daman & Diu Land Revenue Code, 1968 will be taken in your absence.
Given under my hand & Seal on this 09th day of December 2012.

Seal
Mamlatdar JI- Mamlatdar of Salcete, Goa

दुरुस्ती
कार्यकारी अभियंतो, विभाग 16,
वीज खातें,
आर्के मडगांव - गोंय
संकेतधळ: www.goa.gov.in
ईमेल: ee16goa@rediffmail.com

निविदा 04/12-13 : 25/12/2012 दिसा कुंकळ्ळे 20 मि. ऊंच 2-
नंग हाय मास्ट उबे करपाचें काम नवहिंद टायम्स, हेराल्ड, गोमंतक आनी
सुनापरान्त पळ्यात क्र. डिआय/एडीव्हीटी/1205/2012 रद्द केलां. ती
निविदा परतून रोखडी भायर घालतले.

डिआय/एडीव्हीटी/1226/2012

भौशीक कळोवणी

गोंयच्या मानाधीक मुंबय उच्च न्यायालयाच्या आदेशा प्रमाणें सरकारान अधिसुचोवणी पळ्यात क्र. 7-1-2009/एफओआर/439 तारीख 27/11/2012 दक्षिण गोंय रान विभाग समिती दक्षिण गोंय रान विभागांत खाजगी रानां वळखुपाक आनी तांची शीम मेर आंखपा खातीर नुमत्या. हे समितीन आपलें काम सुरु केलां आनी संबंदीत खुंटघारक/पक्ष हांचे कडल्यान आसत जाल्यार सुचोवण्यो आनी शिफारसी घेवच्यो अशें तिचें मत आसा.
देखून पंचायती / थळाव्यो संस्था आनी संबंदीत पक्ष हांकां आपलें म्हणणें बरोवन वांगडी सचीव आनी उपविभागी रान अधिकारी हांचे कडेन उपवनपाल दक्षिण गोंय विभाग आर्के, मडगांव - गोंय हाचे कचेरेंत 31 जानेवारी 2013 मेरेन दिवचें अशें मागलां.

डिआय/एडीव्हीटी/1221/2012

कुंकळ्ळे
25 डिसेंबर 2012

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Kate Winslet has reportedly got a wedding gift from husband Ned Rocknroll in the form of a space trip in a Virgin Galactic flight

US evacuates embassy in Central African Republic

AFP

ANGUI: The United States evacuated its embassy in the Central African Republic as resident Francois Bozize's appeals for French and US help against rebels who have seized much of the country on deaf ears Friday.

The United Nations on Thursday demanded that the rebels end their nearly three-week offensive and urged Bozize's government to ensure the safety of civilians amid fears in the capital Bangui of a breakdown in law and order.

"The members of the Security Council reiterate their demand that the armed groups immediately cease hostilities, withdraw from captured territories and cease any further advance towards the city of Bangui," a statement said.

British girl missing in Pakistan on way home

AFP

ONDON: A six-year-old girl on her way home to Britain more than three years after she was abducted by her father and taken to Pakistan, police said on Friday.

Atiya Anjum-Wilkinson disappeared in November 2009 after going to stay with her father, Razwan Ali Anjum.

The former insurance salesman told the girl's mother, Gemma Wilkinson, that he was taking Atiya to an outport in northwest England but instead took her to the Pakistani city of Lahore.

He told his former partner that she was "never going to see Atiya again".

Anjum is currently serving a prison sentence in Britain for refusing to reveal his

It also emphasised "the responsibility of the government of the Central African Republic to maintain law and order and to ensure the safety and security of the civilian population".

Washington said Thursday it had evacuated its embassy and temporarily halted all operations there.

The State Department said it had not broken off diplomatic ties with the beleaguered government, but warned US citizens not to travel to the chronically unstable country, one of the poorest on the planet.

CHANGE IN NAME

I, Lourenco Fernandes, 169, St. Lawrence, Agassaim Goa has change my name from Lawrence Fernandes to Lourenco Fernandes as per birth Reg. No- 1787

PUBLIC NOTICE

This is to notify that the undersigned S/Shri Mulla Saliem Muzawar, and his family members residing at Kott-Wada Ponda-Goa, are the owners of their ancestral property described under Nos. 6396, of Book-B 17 New in the Land registration Office Panaji-Goa, which property is situated at 'Upper Bazar, behind Vithoba Temple & Colenkar's House up to Dattu Zoiram Vererikar House, and its surrounding area. Opp. Masjid and presently surveyed under various Nos. 156/1 to 156/16, 157/1 to 157/8, 121/8, 121/14, 15, survey Nos. Which is under dispute. I have filed Civil Suit No. 8/ 2003 (A) against Joaquim Dias and his wife towards illegal construction undertaken by them on lease property without our permission in the said land. The said Civil Suit is pending and trial is going on. Therefore any person dealing with said Joaquim Dias and others to purchase Shops, Office, Flats, Godown in the undertaken construction on the said property the same shall be at their risk cost and consequences. Ponda, dated 28th 12/2012

Sd/- Mulla Saliem Muzawar Prop.

IN THE COURT OF THE MAMLATDAR OF PONDA TALUKA - PONDA - GOA

Case No. 20617

Smt. Darshana Dattaguru Govekar R/o. Nagamesjid, Curti, Ponda Goa ... Applicant
1. Rajendra Krishna Gaudre ... Respondent
To, The above named respondents
Their legal heirs / interested parties if any.

PUBLIC NOTICE

Whereas the above name applicant Smt. Darshana Dattaguru Govekar, resident of Nagamesjid, Curti, Ponda-Goa Requested to include her name in the occupants column of Form I & XIV of survey No. 188/2 of Village Candepar, Taluka Ponda as she has Acquired right in the said property for an area Admeasuring 456 Sq. mtrs. As per Deed of Sale dated 18/01/2010 Registered in the Office of the sub-Registrar Ponda under Reg. No. 318 dated 15/02/2010 at pages 221 to 236 pages of Volume No. 1558.

And Whereas notices in Form X issued to some of the above named respondent could not served and the same are returned by the postal Authorities with remarks as 'party expressed not known' and the notices could not served to the above respondents as the applicant is unaware of exact addresses of their legal heirs, the applicant moved her application for substitute service in local newspaper.

The applicant stated that she is unaware of any other addresses of the above mentioned respondents or the addresses of their legal heirs and requested for substitute service of the said notice by way publication in local daily newspapers.

Now therefore, the above named respondents / their legal heirs/interested parties if any are hereby given the said mutation entry and called upon to submit to me either orally or in writing within FIFTEEN DAYS from the date of publications of this notice, their objections, if any to the said mutation entry, please note that if objection is not received by me within the said period of fifteen days, it shall be presumed that you are to this mutation entry.

Place Ponda-Goa
Date: Sd/- Mamlatdar of Ponda Taluka

SUMMONS UNDER ORDER 5 RULE 20 (A) CPC IN THE COURT OF THE CIVIL JUDGE JUNIOR DIVISION AT PANAJI

Ex. Application No.3/2011/CJC

Allap Valles ... Decree Holder
VIS Harihanchandra Kuttikar & Others ... Judgment Debtors

To, 4. Mrs. Shashikali Kuttikar daughter of the Judgement debtor No. 1, major in age, married, residing at St. Inez, Ilhas Goa.

WHEREAS the above named Decree Holder has instituted a Execution Application (copy of which may be collected from this Court on any working day during the office hours).

AND WHEREAS the notice sent to you at the last available address have been returned to this Court, unavailed.

AND WHEREAS the advocate G. Monteiro for the Decree Holder has filed an application to this Court praying that you be served by substituted service by way of publication in the local Newspaper and whereas this Court is satisfied that this is a fit case for ordering such service.

NOW THEREFORE, notice is hereby given to you UO 5 Rule 20 (1A) of C.P.C. to appear in this Court in person, or by a pleader duly instructed, and able to answer all material question relating to the Ex. Application, or who shall be accompanied by some person able to answer all such questions, on the day of 2nd February 2013 at 10.00 a.m., to answer, the claim and further you are hereby directed to file on that day a reply of your defence and to produce on the said day all documents in your possession or power upon which you base defence and where you rely on any other document whether in your possession or power or not, as evidence in support of your defence.

TAKE further notice that in default of your appearance on the day and time specified, the said Ex. Application, will be heard and determined in your absence.

GIVEN under my hand and seal of the Court this 26th day of December, 2012.

Sd/- (Dvijle V. Patkar)

Civil Judge Junior Division, 1C Court, Ponda

PUBLIC NOTICE

It is hereby brought to the notice of one and all that as per the directives of Hon'ble High Court of Bombay at Goa, the Government vide Notification No. 7-1-2009/FOR/439 dtd 27/11/2012 has notified the South Goa Forest Division Committee for identification and demarcation of areas comprising of Private Forests in South Goa Forest Division. The Committee has taken up its work and is of the opinion that suggestions and recommendations from the stake holder/parties concerned, if any should be considered.

Panchayats/Local Bodies and interested parties are therefore requested to furnish their say in writing to the Member Secretary and Sub Divisional Forest Officer in the Office of the Dy. Conservator of Forest, South Goa division, Aquem, Margao- Goa by 31st January, 2013.

Sd/- (Ramesh N. Dessai) Member Secretary & Sub-Divisional Forest Officer, Quepem.

DI/Adm 1221/2012



GOA SHIPYARD LIMITED

(A Govt. of India Undertaking- Ministry of Defence)

ISO 9001-2008 Certified Company

VASCO- DA- GAMA, GOA - 403 802

TENDER NOTICE- OPEN TENDER ENQUIRY

(e-Tendering mode only)

GSL invites offers from reputed and experienced firms/contractors specialized in carrying out the following similar work. Contractors not registered with GSL can also participate as specified in two bid system.

TENDER NO. CIVIL/01/GSL/CE/ADS/ETN-012

Biennial Rate Contract For Regular Civil Maintenance of GSL Officers Enclave, Trupti 'B' Block, Structures at Sada, Sancoale (Unit II & III) & Hired Quarters (2013-2015)

Bid opening date : 29.01.2013. 15:00 Hrs.

The above tender has to be quoted through our GSL e-procurement portal, URL is www.eprocuregsl.gov.in or www.goashipyard.co.in and select option GSL e-procurement it will be taking to www.eprocuregsl.gov.in Tenders will be accepted through online

MOST IMMEDIATE.
NGT COURT MATTER.

Office of the Dy. Conservator of Forests, South Goa Division, Margao-Goa.	
Inward No.	6275
B. No.	
Page. No.	28/02/2014
Date:	

No. 10/665/FD/13-14/182/6376
Office of the
Pr. Chief Conservator of Forests,
Dayanand Smruti Bldg., S.V.Road,
Panaji - Goa.

Date:- 26/02/2014.
27

To,

- 1) The Director,
Directorate of Settlement & Land Records,
Panaji - Goa.
- 2) The Dy. Conservator of Forests,
North Goa Division,
Ponda - Goa.
- 3) The Member Secretary,
North Goa Forests Division Committee,
C/o DCF (North), Ponda - Goa.

Sub: - Implementation of order dated 12/02/2014 of National Green
Tribunal in Application No.19(THC)/2013 (WZ).

Sir,

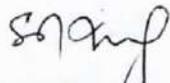
With reference to the above, I am directed to enclose herewith the order dated 12/02/2014 of National Green Tribunal in Application No. 19(THC)/2013 (WZ), Nisarga & anr V/s Asst. Conservator of Forests & ors.

As per the order, The Expert Committee should take into account all the parameters as laid down by the Hon'ble Apex Court from time to time from T.N. Godavarman V/s Union of India & ors onwards, till the date, while demarcating the private forest areas. Also it is mentioned to the DSLR that they should give required assistance, manpower and available equipments, etc for the survey work of private forests which is to be carried out by Committee. Further it is mentioned that the committee is at liberty to approach the NGT, in order to remove difficulties and for any kind of assistance that may be needed.

The next date of hearing is on 21/03/2014 to place the report before NGT.

This is for your kind information & urgent necessary action in the matter please.

Yours faithfully,


Dy. Conservator of Forests,
Head Quarters.

Encl: - as above.

Copy to:- The Member Secretary, South Goa Forest Division Committee, C/o DCF South, Margao, for information (copy of the NGT order enclosed) & necessary action.

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ANNEXURE-III Colly

of Forests & Conservation

Inward No. 13635

Book No. 3/14

Date: 14/02/14

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, PUNE**

APPLICATION NO.19(THC)/2013 (WZ)

Nisarga & Anr Vs Asstt. Conservator of Forests & Ors

**CORAM: HON'BLE MR JUSTICE V.R. KINGAONKAR, JUDICIAL MEMBER
HON'BLE DR. AJAY A. DESHPANDE, EXPERT MEMBER**

Present: Applicant/ Appellant : Mrs. Norma Alvares Adv

Respondent No.1 : Shrikrishna R.Prabhu ACF

Respondent No.5 : H.D.Naik Adv

Respondent No.52 : Amay A Phadte Adv

Date and Remarks	Orders of the Tribunal
Item No.2 February 12, 2014 Order No.4	<p>We have heard learned Counsel for the Applicant.</p> <p>The learned Counsel for the Applicant has submitted the list of twenty five (25) persons out of whom twenty four (24) are already joined as Respondents. The Counsel submits that she will serve them by giving 'Dasti' Notices. She urges to join Lilavati Narain Yevulkar, shown at Sr. No.24 on the ground that said Lilavati has purchased a part of property from the developer. The Counsel for the developer is present. The developer has joined the present Application as a party and admits that the sale-deed has been executed in favour of said Lilavati. Consequently, request to join Lilavati Narain Yevulkar as a party/Respondent is granted. Notice be issued and served on the said Lilavati to appear in the proceeding. 'Dasti' service allowed.</p> <p>So far as other unserved Respondents are concerned in whose favour the developer has executed agreements of sale, as per averments in the Application, the Applicants are permitted to serve Notices by alternative mode by affixing the Notice on the site of construction, if deemed proper and if no service is effected, the said parties may simply be informed by sending intimation letters to appear on the next date.</p> <p>The learned Counsel for the Applicant has placed on record affidavit of the Applicant No.2, along with copy of Minutes of the Meeting followed by field visit of Thomas Committee. It appears that Thomas Committee visited Ponda taluka on 26.2.2013. It appears that survey Nos.193,194,156 and 157, of village Betora were inspected, as well as survey No.127 of that village was also inspected by the Committee. The Committee also visited village Borim. It appears that the Committee conducted ocular inspection of the area, although no scientific study was carried out during such visit. On <i>prima facie</i></p>

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14/2/14

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Item No.2
February 12,
2014
Order No.4

evaluation, during the said visit, based upon what the Members of the Committee could see by the naked eyes, they formed an opinion that the canopy density was more than 0.4 and the area could be of private forest, but the actual extent of area can be identified only after survey will be conducted. Thus, it is a matter of thorough survey, which needs to be carried out by the Thomas Committee.

Considering the fact that by order dated 28.4.2009, the Hon'ble High Court directed the Respondent Nos. 1 to 4 to maintain status quo in relation to other survey numbers, referred in the map enclosed as Annexure-I of the original petition, including the lands mentioned above, it is essential to complete the work of survey as early as possible, in order to avoid further complications and difficulties faced by the property holders and whose lands do not fall within the area of private forests.

We deem it proper to direct that the work of such survey shall be completed by the Thomas Committee within period of eight (8) weeks hereafter and if so necessary, the State Government, including office of District Land Surveyor/Inspector of Survey and measurement, (DSLRL) as well as the Conservator of Forests/DFO and other agencies shall give required assistance, manpower and available equipments etc for the survey work of the said Committee. The State Government may give directions to the District Inspector of Lands Record (DILR) to do needful and to give proper assistance to the Thomas Committee by sparing services of adequate surveyors for conducting survey and measurement, as may be required by the Committee during the period of survey.

The Thomas Committee should take into account all the parameters as laid down by the Hon'ble Apex Court from time to time from T.N. Godavarman Vs Union of India & Ors onwards, till the date and shall demarcate area of private forests vis-à-vis the survey map which is placed on record in the context of lands of villages, which are under survey. The report of the Thomas Committee shall be placed on record within period of eight (8) weeks and if any impediment is noticed during the intervening period the Committee is at liberty to approach this Tribunal, in order to remove difficulties and for any kind of assistance that may be needed.

Stand over to 21st March, 2014.

....., JM
(Justice V. R. Kingaonkar)

....., EM
(Dr. Ajay A. Deshpande)

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, PUNE**

APPLICATION NO.26 (THC) /2013 (WZ)

Goa Foundation & Anr. Vs M/s. Saravati Builders & Construction Pvt. Ltd. & Anr.

**CORAM: HON'BLE MR JUSTICE V.R. KINGAONKAR, JUDICIAL MEMBER
HON'BLE DR. AJAY A. DESHPANDE, EXPERT MEMBER**

Present: Applicant : Ms. Norma Alvares Adv
Respondent No.1 : Raunak Shillion Adv
Respondent Nos.4,5,7,8 : Mrs F.M.Mesquita Adv
Respondent No.10 : Mr.Zeller De Sousa
Respondent Nos.12 to 47 : Nitin Sardessai Adv

Date and Remarks	Orders of the Tribunal
<p>Item No.4 April 3, 2014 Order No.4</p>	<p>Heard Learned Counsel for the parties.</p> <p>Mr Vikas Desai, Member Secretary of South Goa, Forests Division Committee, makes a statement that within four (4) weeks the entire work of survey of lands situated in village Dabolim will be completed inclusive of survey No.43, in particular, and report will be submitted as in any case if the complete report will not be submitted then to the extent of survey No.43, the report will be submitted as regards identification of lands with demarcation, if it is identified as private forests. He states that four (4) weeks may be granted commencing from scheduled election date, which is on 12th April, 2014. The Counsel for Respondent Nos.12 to 47, submits that the land is Survey No.43/1 and Respondent Nos.12 to 47, are sufferers due to stay granted inasmuch as, they have purchased the plots which they could not develop due to injunction and as such, there is urgency. The Counsel for other respondents seek time to file response to the report. It is made clear that if the report is filed, the response shall be given without any delay. The report shall be filed on 26th May, 2014 and the responses shall be filed on or before 26th May, 2014 and thereafter no request shall be entertained for extension of time to give response to such reports. The matter be thereafter fixed for final hearing on 21st May, 2014. In view of urgency expressed by the Counsel for Respondent Nos.12 to 47, inasmuch as we cannot segregate hearing on claims of each party. If at all, any additional response is required to be given the other Respondents are at liberty to make oral submissions.</p> <p align="center">Stand over 22nd May, 2014.</p> <p align="right">....., JM (Justice V. R. Kingaonkar)</p> <p align="right">..... F.M (Dr.Ajay A. Deshpande)</p>

REPORT OF THE SOUTH GOA FOREST DIVISION COMMITTEE

Ref:- The National Green Tribunal Order dated 03/04/2014, Application No. 26 (THC)/2013 (W.Z), Goa Foundation and others V/s M/s. Saravati Builders & Construction Private Ltd. and Anr.

1. Introduction. The Honorable National Green Tribunal, Western Zone Bench, at Pune in Application No. 26(THC)/2013 (W.Z) vide its Order dated 03/04/2014 has directed the Member Secretary of South Goa Forest Division Committee (hereinafter referred to as 'the Committee') as follows:

1.1. "that within four (4) weeks the entire work of survey of lands situated in village Dabolim will be completed inclusive of Sy. No. 43, in particular, and report will be submitted, and in any case if the complete report will not be submitted then to the extent of Sy. No. 43, the report will be submitted as regards identification of lands with demarcation, if it is identified as private forests."

1.2. "The report shall be filed on 15th May 2014."

2. The Committee in its meeting held on 9th April 2014 discussed this Order and its implications. It was felt by the Committee that directions should have been given to the Government of Goa, as the Committee is not a party before the Tribunal. Further the Committee has to submit all its reports to the Government through the Principal Chief Conservator of Forests as per the terms of appointment of the Committee.

3. The Committee further felt that the time of four weeks is inadequate to complete the survey and demarcation of the private forests of Dabolim village, as the procedure adopted by the Committee cannot be completed in that time. The Committee however decided to do its best within the time available. The actual period of work available to the Committee was upto the

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5th of May 2014, as the report has to be submitted to the Government prior to its submission to this H'ble Tribunal.

4. **Procedure adopted by the Committee.** For the purpose of clarity, the procedure followed by the Committee in its work needs to be stated. The process of identifying private forests is done in three stages.

4.1. **Stage I.**

4.1.1. Information on sites having potential patches of forests is collected from various sources, and accordingly google maps with survey numbers are acquired.

4.1.2. The Committee visits the sites and visually observes if the criteria of composition and crown density are met, and the patch is taken up for survey to check the area.

4.2. **Stage II.**

4.2.1. A meeting with the stakeholders is held to explain the process of boundary clearance and survey, and removal of doubts, so as to avoid uninformed obstruction to clearance of boundary line, or survey work.

4.2.2. The boundary between the forest and non-forest area is cleared.

4.2.3. The potential private forest is surveyed, plan is prepared and area of private forest is computed to verify the area criterion.

4.3. **Stage III.**

4.3.1. Objections of the owners will be heard and decided, and demarcation finalised.

4.3.2. Area of forest in each survey number will be assessed and final report submitted to the Office of the Principal Chief Conservator of Forests for onward submission to the Government.

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5. The Committee is presently occupied with Stage II work of the village Cortalim, Mormugao Taluka, and Stage I work in other villages in other talukas.
6. **Work done in compliance of the NGT Order:** Since the time is not sufficient to demarcate all the private forests in Dabolim village, the Committee decided to take survey no 43 as a focal point and to work outwards to cover as much forests as possible. The Committee referred to the records of the Forest Department, namely:
- 6.1. Field inspection report of Dy. Conservator of Forests, South Goa Division submitted to Hon'ble High Court of Bombay Bench at Goa, Order dated 10/04/2012 in Writ Petition No. 395/2011 and the Order dated 02/05/2012 in MCA No 437 of 2012 in Writ Petition no 13 of 2010.
- 6.2. License No. 3/3/373/2008-09/1173 dated 12/09/2008 for cutting 47 trees in Sy. No. 43/1-A, Dabolim village with directive for planting 235 trees. License No. 3/3/158/2009-10/SGF/527 dated 28/05/2009 for felling 45 trees in Sy. No. 43/1-A with directive for planting 223 forestry trees.
- 6.3. Report prepared by the Technical Committee, consequent to the order of the Ministry of Environment and Forests, which was filed in Writ Petition no. 13/2010 (Goa Foundation v/s M/s Saravati Builders and Construction Pvt Ltd).
- 6.4. Google maps of the site.
7. The Committee visited Survey Number 43 of Dabolim village on 23/04/2014 and on 06/05/2014. During both the inspections, the representatives of the owners of survey no 43/1-A, Dabolim village, Col. Raviraj and Col. A. K. Choudhary, were present and showed us around.

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8. **Observations.** Survey number 43, Dabolim village is divided into two subdivisions, 43/1 and 43/1-A.

8.1. **Survey No. 43/1.** A report was submitted to the Hon'ble High Court of Bombay, Bench at Goa by Shri M. K. Shambhu in 2012 (at para 6.1 above). As per the report, the Survey no 43/1, Dabolim village consists of houses, roads, drains, power lines and vacant plots, with scattered trees mostly of teak, and did not meet the criteria of private forests. The plots and houses can also be seen in the Google imageries.

8.1.1. During the inspection of the Committee, this area was found to have houses, roads, power lines, plots with fencing, and scattered tree growth mostly of teak trees, and others like mango, cashew, *Garcinia indica*, *Sterculia urens*, etc. This area does not meet the criteria for private forests, except for a small triangular strip on the eastern side as shown on the plan enclosed.

8.2. **Survey No. 43/1-A.** Further in the said report (at para 6.1 above) a small strip of Survey no 43/1-A, admeasuring 6,503 sq mts., was found to be open and was assessed as not meeting the criteria for private forests.

8.2.1. The major part of Survey no 43/1-A, was assessed as meeting the criteria for private forests in 2012. This included two plots of one hectare each, in which felling permissions were given under the Preservation of Trees Act 1984, as stated in para 8.2.2 below.

8.2.2. Two licenses were given for felling of trees in this survey number. License No. 3/3/373/2008-09/1173 dated 12/09/2008 for cutting 47 trees with a condition for planting 235 trees. The other License No. 3/3/158/2009-10/SGF/527 dated 28/05/2009 for felling 45 trees with directive for planting 223 forestry trees. The felling took place around 2008 and 2009. The above two licenses were issued to M/s Saravati

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A. Desai
D. S. Desai

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builders under the Preservation of Trees Act, 1984.

8.2.3. The representatives of the owners of survey no 43/1-A, Dabolim village showed us the area where the felling was carried out under the above two licenses. They also informed that replanting as per the license condition was not carried out by them. The said area where the felling was done is now completely vegetated with tree growth and coppice growth from the stumps.

8.2.4. The Committee feels that there is a misconception about the Preservation of Trees Act, 1984. The Act is specifically enacted to preserve tree growth, at the same time allowing harvesting of trees to meet local needs, and therefore puts restrictions on cutting of immature trees, and in certain places where the vegetation can be lost for all times. Therefore, the permission for felling of trees is given only under the condition that a multiple number of appropriate trees will be planted. The licenses in this case were given not for change of use of land, but for replanting the area. Whether by design or nature's resilience, the area where felling was done has recovered its vegetative growth today.

8.2.5. Survey no 43/1-A as a whole, presently has vegetative growth comprising of natural species from large to small trees, shrubs, climbers and herbs. Getting access to the whole sub-division 43/1-A is difficult due to the dense growth. The Tree species seen here include Ficus species, Careya arborea, Garcinia indica, Holigarna amottiana, Lannea coromandelica, Macaranga peltata, Sapium insigne, Sterculia urens, Strychnos nux vomica, Syzygium cumini, Terminalia bellerica, Trema orientalis, Acacia pennata, Holarrhena pubescens, Ixora coccinea, Microcos paniculata, Helicteres isora, Leea indica, etc. There are shrubs like Carissa carandus, Ixora brachiata, Calicopterys floribunda, etc, and climbers like Smilax

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zeylanica, Dioscorea volbifera, Argyreia nervosa, etc. There are also scattered Caryota urens palms. The Committee came to the conclusion that the crop density meets the criteria set for private forests. There are many other species which the Committee could not reach due to the thick vegetation.

8.2.6. The Committee referred to the Report (para 6.3 above) prepared by a technical team, which visited the site soon after the felling under the two licences took place, and prepared the report. As per the said report, the Technical Committee found that the density of the vegetation was above 0.4 in the non-felled areas.

8.2.7. The Committee concludes that the crown density at present is more than 0.4. Therefore the crown density criteria for private forests is also met.

8.2.8. Therefore, the Committee has come to the conclusion that the subdivision 43/1-A, Dabolim village is a private forest.

9. The Committee tried to survey and demarcate the private forest in as many survey numbers as possible adjoining to and beyond survey number 43, Dabolim village. However, since none of the other stakeholders were intimated, this demarcation cannot be finalized at this stage.

10. The Committee carried on the clearance of boundaries and survey beyond survey number 43 to the extent possible for the purpose of surveying the contiguous forest area. In order to finalize this report, we have closed the traverse by joining points 28 and 29 on the northern side and points 16 and 17 on the eastern side of survey number 43, Dabolim village, only on the plan. The area of the closed traverse so arrived at is 81,182 sq meters. The area of forest identified in each survey number is as follows:

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Survey number	Private forest area (sq mts.)
43/1-A	73,162.00
43/1	1,250.00
43/3	215.00
42/7-A	1,687.00
42/7-C	1,421.00
42/7-C-1	117.00
24/12	3,330.00
Total	81,182.00

11. In the plan annexed, the points 12, 13, 13A, 13B, 18 and 19 demarcate the eastern boundary of survey no 43/1-A and the line joining points 27 to 33 forms the northern boundary of survey no 43/1-A. The line from point 33 to point 1 denotes the western boundary of the same survey number and it is demarcated by a compound wall. The part of survey no 43/1 which is not a private forest has not been shown on the plan annexed.

12. If taken in isolation, in survey number 43/1-A, Dabolim village 73,162 square meters of private forest is existing as of today. The work of demarcation of private forest beyond the eastern and western boundaries shown on this plan will be continued by following the procedure laid down by this Committee to intimate the stakeholders. This plan is submitted specifically for the purpose of showing the status of survey number 43/1-A, Dabolim village vis-a-vis private forests.

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13. **Conclusion:** In view of the findings of the Committee as stated above, it is concluded that survey no 43/1-A of Dabolim village is a private forest.

13.1. Survey number 43, sub-division 1, Dabolim village contains 1,250 sq meters of private forests.

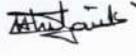
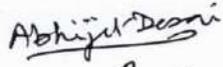
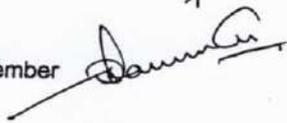
13.2. Survey number 43, sub-division 1-A, Dabolim village contains 73,162 sq meters of private forests out of 77,300 sq meters total area.

Enclosure: Annexure I – Demarcation Plan of private forests in and around survey no 43, Dabolim village.

Date: 7th May 2014

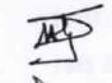
Place: Margao, Goa.

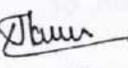
SOUTH GOA FOREST DIVISION COMMITTEE

1. Shri Francisco Araujo, Chairman 
2. Shri Anil Shetgaonkar, Dy Conservator of Forests, South Goa Division, Member 
3. Shri Abhijit Prabhudesai, Member 
4. Shri Gaurish Shankhwalkar, Dy. Collector & SDO, Mormugao taluka, Member 
5. Shri Jayesh Naik, Head Surveyor, DSLR, Member 
6. Shri Vikas Dessai, SDFO, Quepem, Member Secretary 

SOUTH GOA FOREST DIVISION COMMITTEE**Report - Additional Hearing given to M/S DLF Homes Pvt Ltd – Survey No. 43/1-A, Dabolim village**

1. M/s. DLF Homes Pvt. Ltd in Writ Petition No. 379/2014 before the Hon'ble High Court of Bombay Bench at Goa have stated in paragraph 7 of their petition that the South Goa Forest Division Committee (SGFDC) has not given them a hearing at stage 3 of the procedure adopted by the Committee, and therefore natural justice was denied to them.
2. M/s. DLF Homes Pvt. Ltd have further stated that they were not granted a hearing subsequent to their representation dated 02.05.2014. The Committee therefore decided to give them a hearing at this stage.
3. It is clarified that the hearing at Stage 3 by the SGFDC, is regarding the line of demarcation.
4. The SGFDC has given M/s. DLF Homes Pvt Ltd a hearing on 08.10.2014 during which, they made a written presentation that included 29 photographs. This Committee visited the survey No. 43/1-A, again on 15.10.2014 to verify at site their arguments based on the photographs. The site inspection was carried out in the presence of Mr. Rajeev Singh; Sr. Vice President, Central Region, Col. Ravi Rajan, Vice President – Co-ordination, DLF Universal Ltd and Mr. A. K. Rana, Retired PCCF of Manipur & Consultant for M/s. DLF. The Committee asked DLF to show all the points of contention and the locations where photographs were taken.
5. During the hearing on 08/10/2014, M/s DLF Homes Pvt. Ltd were represented by Mr. Rajeev Singh, Sr. Vice President - Central Region, DLF Universal Ltd.; Col. Ravi Rajan, Vice President – Co-ordination, DLF Universal Ltd; and Mr. A. K. Rana, Retired Principal Chief Conservator of Forests, Manipur & consultant for M/s. DLF. They gave written submissions vide letter No. 30492/RV/SGFDC/2014/03 dated 08/10/2014 under the title "Submission on the issues raised in the Report of The South Goa Forest Division Committee regarding Survey. No. 43/1-A, Village Dabolim". Based on the written submissions, PowerPoint and oral presentations were made by M/s. DLF. The submissions are in three parts as follows:

 A.K. Rana



ANNEXURE - II
Goa

- A. What may be considered as a 'Forest' in Goa;
- B. The latest report of South Goa Committee;
- C. Conclusion.

6. As a part of the oral submission, Mr. A.K. Rana pointed out the land records to refer to the status of the land. When asked whether M/s DLF have produced the same documentary evidence before the NGT, they answered in the affirmative. The SGFDC will not go into issues which are beyond their Terms of Reference (TOR), i.e. land records, permissions granted, or ownership of land. Such issues have been taken out of purview of the State Level Committees by the Hon'ble Supreme Court, and are left to be decided by the appropriate court, where these issues are agitated. However, since the SGFDC is not aware of all the issues raised by M/s DLF in various courts, and also before this Committee, any decision/opinion on any such issues, if given by this Committee the said decision/opinion may kindly be overlooked by the concerned Court. Only those issues concerning the TOR and the procedure adopted by the Committee will be looked at wherever questioned.
7. It appears that the written submissions have been hastily prepared as the pages are not numbered, and the numbering of paragraphs is confusing. The contentions of M/s. DLF pertaining to the TOR are as follows.
8. The first criteria for identifying private forests is "Crop composition (75% or more of the trees to be of forest nature)". In paragraph 6, sub-para a) of the written submission M/s. DLF has calculated the percentage of cashew trees with respect to forestry species in the 2 hectares where felling permissions were given. It is stated that under one felling license 47 trees were felled, of which 17 were cashew trees. Similarly under the 2nd license, 45 trees were felled, of which 10 were cashew trees. Hence it is deduced that out of 92 trees felled 27 were cashew trees in 2 ha. of land. This calculation is faulty and misleading. It is agreed that a total of 27 Cashew trees were felled in the 2 hectares area, however M/s. DLF have not disclosed that as per their application, there were 136 trees existing in the one hectare area, of the first license out of which 47 were allowed to be felled. Similarly as per their application for the second licence, in the one hectare area, 231 trees were standing, out of which 45 were allowed for felling. Therefore, 27 cashew trees were felled from amongst 367 trees. Thus cashew trees comprised just 7% of the crop composition, or 93% of forestry species.

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9. At paragraph B., sub-para f., of the written submissions M/s. DLF states "Contention of the Committee that they could not enter the site is difficult to accept.", and further go on to state that the site is bounded by roads. This Committee in its report dtd 07-05-2014, has not placed such a contention anywhere. In para 8.2.5 of this Committee's report it is stated "Getting access to the whole subdivision 43/1-A is difficult due to the dense growth". The context of the paragraph is clear that the vegetative growth is dense, and so the Committee could not go to every meter of the site. Inspecting every spot of the area would involve cutting of the rich vegetation which would adversely affect the environment. This Committee states that they have seen sufficient evidence that the crop composition fulfills the criteria, and there was no need to disturb the vegetation. The nature of vegetation can also be seen in the photographs taken during the inspection held on 15-10-2014, and enclosed.
10. In the written submissions some photographs Nos. 1, 2, 3, 4, have been produced depicting cashew, no. 5, depicting mango and nos. 6 and 7 depicting palms. The cashew and mango trees not more than five in number, shown to us were scattered over the entire area. These trees did not show any systematic planting pattern, as is normally seen in a plantation/orchard, and for all purposes might have naturally grown without human intervention. The Palms which were shown were fish-tail Palms, which are not a horticultural fruit bearing species, but are wild and a forestry species of palm. M/s. DLF could not show any location where significant number of non-forestry trees were existing.
11. The second criterion for identifying private Forests is "Canopy density 0.4 or more". At paragraph 2 of their submission, DLF has referred to the report of the Technical Team constituted vide MOEF, Govt. of India letter No. 21-192/2010-1A.III dated 24.02.2011. They mention that the Technical Committee has used the phrase 'the Density of the vegetation is greater than 0.4', whereas the criteria given by the government is 'canopy density more that 0.4'. SGFDC in its report dated 07-05-2014 at paragraph 8.2.6, has reproduced this extract of the Technical Committee's report. The decimal figure greater than 0.4 in the Technical Committee's report can only refer to canopy density. Moreover canopy density is not mentioned anywhere else in the Technical Committee's report. Hence keeping the context in which it occurs, it can be safely assumed that Technical Committee in mentioning density of vegetation meant to say canopy density. Notwithstanding the findings of the Technical Committee, during

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the inspections by this Committee, the Canopy density was found to be much higher than 0.4.

12. Paragraph 2 of the submission further defines canopy and canopy density without referring to the source of definition. Similar statement is made in Para C sub-para D. Canopy is defined as "The cover of branches and foliage formed by the crowns of trees". Canopy Density is defined as "The relative completeness of canopy usually expressed as a decimal coefficient, taking closed canopy as unity." These are forestry terms used mainly for forestry purposes which involve harvesting and regeneration of trees. The Goa, Daman & Diu Preservation of Trees Act, 1984 (PTA) defines tree under sub-section (j) of Section 2 as "tree means any woody plant whose branches spring from and are supported upon a trunk or body and whose trunk or body is not less than five centimeters in diameter at a height of 30 centimetres from the ground level and is not less than one metre in height from the ground level". This legal definition of "tree" was existing in Goa much before the criteria for "forests" were defined by the Goa Government. Consequently the cover of branches at one metre height also will form a canopy. It follows that a forest may have several canopies starting from a height of one metre from the ground. So in effect we have to consider the collective effect of all canopies in the forest. Notwithstanding the above during the inspection all along the trek, except for rocky outcrops and grassy areas, the Committee came across total canopy coverage at a height of 6 metres and higher. The footpath that we trekked during the inspection is laid through the areas of least canopy density. Photographs taken during our inspection on 15-10-2014 show the canopy density at these spots is much higher than 0.4. The directions of the Hon'ble Supreme Court for identifying private forests were made "with a view to check deforestation and consequent ecological imbalance". Therefore the Committee takes the definition of tree in the PTA as more appropriate to meet the views of the Hon'ble Supreme Court. The Committee has inspected Survey. No. 43/1-A, of M/s. DLF Homes and satisfied itself that the canopy density is >0.4 .

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13. The third criterion is area criterion viz., "geographical area 5 Ha or more if not contiguous to Government Forests". In paragraph 5 of their submissions they have stated that the felling licenses were obtained by them under the Goa, Daman & Diu Preservation of Trees Act, 1984 (PTA) for development of land for construction. The Committee has verified that the licenses issued by the Tree Officer for felling of trees do not state that felling is to be done for

erecting buildings thereon. On the other hand, in the 2 licenses the Tree Officer imposed the condition of planting 235 and 225 trees respectively (5 times the number of trees that are permitted for felling). The Tree Officer has given permission for felling of trees only under the condition that natural trees will be replanted. At present whatever buildings are existing in this site are kept out of the demarcated line.

14. At paragraph 11 of their submission, M/s. DLF have given computation of the area within Survey. No. 43/1-A, which they have claimed to be non-forest. In sub-para b), they claim that 2 hectares area where felling licenses were given, were "practically clearfelled" and thus were a blank. Firstly, the licensees could not clearfell the area as per the license conditions. Further they had to plant 460 trees, as part of the license conditions. This Committee observed that this area of 2 hectares is fully forested, and is not a blank area.
15. In sub-para c) of the written submissions it is further pointed out that natural blanks are 0.4 hectares in extent. In the explanatory note it is stated that there are four blanks. They have produced photographs nos. 15, 17, 21 to 25 to depict these blanks. The Committee during its inspection on the 15th, observed at the site that whatever was pointed out as rocky out crops were random out crops of laterite rocks at sporadic spots, where the slope was steep. These rocky outcrops are in narrow strips in between trees and have grass growing at some spots where some little soil is available. These occurrences are very common in all types of forests, and serve an ecological function, and hence cannot be considered as non-forest areas. The Committee gave closer attention to the grassy blanks, since in their photograph no. 21, what could be cut firewood was seen. During the inspection on the 15th, stacks of cut and dried firewood were found in the northern portion of the site. It appears that the vegetative growth was cut to create a blank area, where grass would grow. In spite of this manipulation, the area of these grassy spots is not much, and has been grossly exaggerated.
16. In Sub-para d) and the explanatory note thereto the area of DLF office and access road is shown as 0.3 hectares. In the map which is part of the report of this Committee, the paved area, the built up area like the sales office and site office is excluded from the forest area.
17. In sub-para e) of the written submissions and the explanatory note they have denoted area of Cashew trees in sample plot B & E

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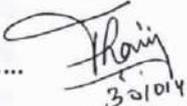
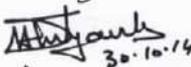
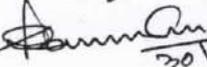
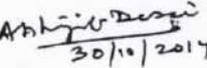
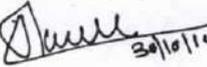
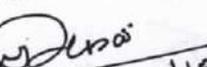
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(FD affidavit) as 0.3 hectares. During our inspection M/s DLF Homes did not show any area having 0.3 hectares extent, and having cashew trees.

18. The Committee does not agree with the computation submitted because the Committee itself has visited the place, demarcated the boundary line, surveyed it and computed the area. No injustice has been done by including any area not meeting the criteria. Only actual private forests meeting the criteria has been included. The Representative of M/s. DLF Homes were asked by the Chairman whether they have any objection to the boundary line which has been demarcated separating the forests from non-forests areas, and they responded that they are in agreement with this demarcation line and don't have any objections to it.

19. Photographs were taken during this site inspection and 15 photographs are annexed herewith in **Annexure A**.

20. Conclusion: The SGFDC has given M/s. DLF Homes Pvt Ltd a hearing on 08.10.2014 and have visited the site for verification of photographs on 15.10.2014. All the submissions, arguments and evidence produced by M/s. DLF were considered. The SGFDC concludes on the basis of the observations recorded hereinabove that the area identified and demarcated by SGFDC in survey no 43/1-A, Dabolim village and on adjacent lands qualify as private forests as per the criteria laid down by the Government. Hence the report and demarcation plan submitted by this Committee on 7th May 2014 are hereby confirmed.

1. Shri F. X. Araujo, Chairman..... 
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2. Shri Anil A. Shetgaonkar, DCF (South)..... 
30.10.14
3. Shri Gaurish Shankhwalkar, Dy Collector, Mormugao..... 
30/10/14
4. Shri Abhijit Prabhudesai 
30/10/2014
5. Shri Jayesh Naik, Head Surveyor..... 
30/10/14
6. Shri Vikas Desai, Member Secretary..... 
20/10/14.

Date:- 30th October 2014

Place:- Margao

Annexure - I

Photographs taken during site inspection by South Goa Forest Division Committee on 15/10/2014.

Sr. No.	Location of photograph	Date of photograph
1	While descending towards North.	15-10-2014
2	Vegetation on the path passing through 43/1-A, from South to North	--do--
3	Vegetation on the path passing through 43/1-A seen towards South.	--do--
4	Northern boundary of 43/1-A near watchman cabin.	--do--
5	One cashew tree is shown surrounded by forestry trees.	--do--
6	Rocky strip on North West boundary showing grass and forestry trees	--do--
7	Rocky patch having grass and showing forestry trees near Western side slope	--do--
8	Grassy patch inside forestry vegetation.	--do--
9	Firewood stacks found in grassy patch on the western side.	--do--
10	Firewood stacks found in grassy patch on the western side.	--do--
11	Forestry vegetation on the slopes Western side	--do--
12	Near rocky patch of western boundary	--do--
13	Forestry trees along slopes at the site.	--do--
14	Rocky patch with grass near western boundary showing naturally grown caryota urens palm and other vegetation.	--do--
15	Near South West fence, next to watchman cabin.	--do--

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Office Meetings of South Goa Forest Division Committee

Sr. No.	Date	Remarks
1.	21.12.2012	
2.	11.01.2013	
3.	30.01.2013	
4.	15.02.2013	Followed with inspection
5.	03.04.2013	
6.	15.05.2013	
7.	05.06.2013	
8.	19.06.2013	Followed with inspection
9.	26.06.2013	
10.	10.07.2013	
11.	19.07.2013	
12.	24.07.2013	Followed with inspection
13.	07.08.2013	
14.	21.08.2013	
15.	25.09.2013	
16.	31.10.2013	
17.	11.12.2013	
18.	08.01.2014	Followed with inspection
19.	22.01.2014	
20.	19.02.2014	
21.	05.03.2014	
22.	19.03.2014	
23.	09.04.2014	
24.	23.04.2014	Followed with inspection
25.	30.04.2014	
26.	07.05.2014	
27.	04.06.2014	
28.	11.06.2014	
29.	02.07.2014	Followed with inspection
30.	09.07.2014	
31.	26.09.2014	
32.	01.10.2014	
33.	08.10.2014	
34.	15.10.2014	
35.	29.10.2014	Followed with inspection
36.	30.10.2014	
37.	12.11.2014	
38.	18.11.2014	
39.	26.11.2014	
40.	10.12.2014	Followed with inspection
41.	14.12.2014	Stakeholders meeting of Sancoale village
42.	27.01.2015	
43.	25.02.2015	
44.	04.03.2015	
45.	22.04.2015	
46.	17.06.2015	
47.	01.07.2015	

Sr. No.	Date	Remarks
48.	08.07.2015	
49.	15.07.2015	
50.	05.08.2015	
51.	12.08.2015	
52.	19.08.2015	
53.	26.08.2015	
54.	02.09.2015	
55.	09.09.2015	
56.	07.10.2015	
57.	14.10.2015	
58.	09.11.2015	
59.	18.11.2015	
60.	25.11.2015	
61.	02.12.2015	
62.	16.12.2015	
63.	06.01.2016	
64.	20.01.2016	
65.	03.02.2016	
66.	10.02.2016	
67.	24.02.2016	
68.	02.03.2016	
69.	09.03.2016	
70.	23.03.2016	
71.	13.04.2016	Stakeholders meeting of Loliem village
72.	20.04.2016	
73.	27.04.2016	
74.	11.05.2016	
75.	18.05.2016	
76.	01.06.2016	
77.	15.06.2016	
78.	22.06.2016	
79.	06.07.2016	
80.	13.07.2016	
81.	20.07.2016	
82.	03.08.2016	
83.	10.08.2016	
84.	24.08.2016	
85.	14.09.2016	
86.	21.09.2016	
87.	05.10.2016	
88.	19.10.2016	
89.	02.11.2016	
90.	09.11.2016	
91.	23.11.2016	
92.	14.12.2016	
93.	17.12.2016	Stakeholders meeting of Verna village
94.	21.12.2016	
95.	04.01.2017	

Anujit Dahiya

Sr. No.	Date	Remarks
96 .	08.02.2017	
97 .	05.04.2017	
98 .	19.04.2017	
99 .	26.04.2017	
100 .	03.05.2017	
101 .	07.06.2017	
102 .	14.06.2017	
103 .	21.06.2017	
104 .	28.06.2017	
105 .	05.07.2017	
106 .	12.07.2017	Office meeting at Ponda
107 .	02.08.2017	
108 .	09.08.2017	
109 .	06.09.2017	
110 .	08.09.2017	
111 .	20.09.2017	
112 .	27.09.2017	
113 .	11.10.2017	
114 .	25.10.2017	
115 .	01.11.2017	
116 .	15.11.2017	
117 .	18.11.2017	Stakeholders meeting of Dabolim village
118 .	29.11.2017	
119 .	06.12.2017	
120 .	13.12.2017	
121 .	03.01.2018	
122 .	10.01.2018	
123 .	31.01.2018	
124 .	07.02.2018	
125 .	14.02.2018	
126 .	07.03.2018	
127 .	14.03.2018	
128 .	04.04.2018	
129 .	11.04.2018	
130 .	18.04.2018	
131 .	23.05.2018	
132 .	06.06.2018	
133 .	13.06.2018	
134 .	20.06.2018	
135 .	27.06.2018	
136 .	04.07.2018	
137 .	12.07.2018	
138 .	18.07.2018	
139 .	25.07.2018	
140 .	08.08.2018	
141 .	20.08.2018	
142 .	29.08.2018	
143 .	12.09.2018	

Sr. No.	Date	Remarks
144 .	26.09.2018	
145 .	04.10.2018	

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Abhijit Das
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[Signature]

Details of Field Inspections of South Goa Forest Division Committee

Sr. No.	Date of inspection	Taluka	Places Visited
1.	24.01.2013	Mormugao	Sancoale
2.	24.01.2013	Salcete	Curtorim
3.	24.01.2013	Quepem	Maina
4.	15.02.2013	Mormugao	Sancoale, Cuelim
5.	16.04.2013	Mormugao	Bits Pilani (Sancoale), Dabolim Valley, Chicalim Valley
6.	22.04.2013	Mormugao	Chicolna, Issorcim
7.	29.05.2013	Mormugao	Cortalim, Counsua
8.	19.06.2013	Canacona	Loliem
9.	24.07.2013	Mormugao	Vasco City
10.	14.08.2013	Mormugao	Sancoale
11.	29.08.2013	Mormugao	Quelossim,
12.	03.10.2013	Mormugao	Sancoale
13.	17.12.2013	Salcete	Loutulim
14.	08.01.2014	Salcete	Loutulim, Camurim, Raia
15.	05.02.2014	Salcete	Raia
16.	10.02.2014	Mormugao	Cortalim
17.	12.03.2014	Salcete	Nagoa
18.	23.04.2014	Mormugao	Dabolim (DLF)
19.	06.05.2014	Mormugao	Dabolim (DLF)
20.	02.07.2014	Salcete	Nuven
21.	29.10.2014	Canacona	Loliem
22.	10.12.2014	Salcete	Nuven, Verna
23.	11.02.2015	Canacona	Loliem
24.	29.04.2015	Canacona	Loliem
25.	20.05.2015	Canacona	Loliem
26.	10.06.2015	Canacona	Loliem
27.	24.06.2015	Canacona	Poinguinim
28.	23.09.2015	Salcete	Verna, Nuven
29.	30.09.2015	Salcete	Curtorim
30.	21.10.2015	Salcete	Curtorim, Guirdolim, Macasana
31.	09.12.2015	Mormugao	Cortalim
32.	11.11.2015	Mormugao	Chicalim, Chicolna
33.	27.01.2016	Salcete	Mullem, Paroda
34.	13.01.2016	Mormugao	Sancoale, Cortalim
35.	17.02.2016	Salcete	Cavorim, Sarzora
36.	25.05.2016	Salcete	Dramapur, Chinchinim
37.	08.06.2016	Salcete	Velim, Ambelim, Cuncolim
38.	27.07.2016	Salcete	Cuncolim, Talvorda
39.	28.09.2016	Salcete	Dicarpalli, St. Jose de Areal, Cavorim
40.	26.10.2016	Salcete	Margao City, Cuelim
41.	16.11.2016	Canacona	Poinguinim
42.	30.11.2016	Canacona	Shrithal
43.	05.12.2016	Canacona	Nagorcem-Palolem, Agonda

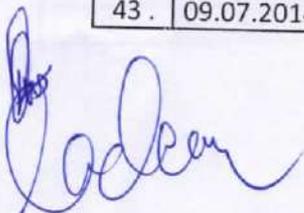
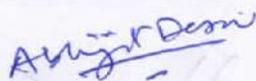
Abhinav Desai

Sr. No.	Date of inspection	Taluka	Places Visited
44.	07.12.2016	Canacona	Agonda, Cola
45.	10.01.2017	Canacona	Cola
46.	18.01.2017	Quepem	Quitai, Naquerim
47.	25.01.2017	Canacona	Cola
48.	25.01.2017	Quepem	Naquerim, Fatorpa
49.	15.02.2017	Quepem	Quedem, Quisconda, Paddi
50.	16.02.2017	Quepem	Tiloi, Morpiria, Balli, Adnem
51.	22.02.2017	Quepem	Ambaulim, Assolda, Xic-Xelvona, Xelvona, Odar
52.	08.03.2017	Quepem	Sirvoi, Xeldem
53.	15.03.2017	Quepem	Deao, Cacora, Nagvem, Zanodem, Molcornem
54.	07.04.2017	Quepem	Cavrem, Maina, Pirla
55.	07.04.2017	Sanguem	Rivona
56.	07.04.2017	Quepem	Corla, Cazur
57.	12.04.2017	Quepem	Undorna, Molcornem,
58.	05.05.2017	Quepem	Sulcorna
59.	05.05.2017	Sanguem	Colomba
60.	09.05.2017	Sanguem	Curpem, Portem, Neturlim, Vichundrem
61.	10.05.2017	Sanguem	Salauli, Uguem, Patiem, Muguli
62.	16.05.2017	Sanguem	Sanvordem, Comproi, Coranguinim, Antoriem, Rumbrem, Moissal
63.	17.05.2017	Sanguem	Portem, Naiquinim, Cumbari, Villiena, Bati, Sanguem
64.	23.05.2017	Sanguem	Potrem, Bati, Tudou, Uguem, Sanguem, Cotarlim, Xelpem
65.	24.05.2017	Dharbandora	Codli, Bandoli
66.	31.05.2017	Dharbandora	Moissal, Bandoli, Cormonem, Santona, Rumbrem
67.	31.08.2017	Mormugao	Cortalim
68.	13.09.2017	Mormugao	Sancoale
69.	18.12.2017	Mormugao	Sancoale, Dabolim
70.	28.02.2018	Sanguem	Rumbrem
71.	21.03.2018	Mormugao	Sancoale
72.	30.05.2018	Mormugao	Cortalim, Sancoale

Atyizir Desai

Attendance Sheet of South Goa Forest Division Committee

Sr. No.	Date	Shri Francisco Araujo (Chairman)	Dy. Conservator of Forests, South (Member)	Shri Sandeep Azrekar (Member)	Shri Abhijit Prabhudessai (Member)	Dy. Collector, Officer of the Revenue Department (Member)	Head Surveyor, Officer of the DSLR (Member)	Sub Divisional Forest Officer, Quepem (Member Secretary)
1.	21.12.2012	P	P	P	P	P	P	P
2.	11.01.2013	P	A	P	P	P	P	P
3.	24.01.2013	P	A	P	P	A	P	P
4.	30.01.2013	P	A	P	P	A	P	P
5.	15.02.2013	P	A	P	P	P	P	P
6.	03.04.2013	P	P	P	P	P	P	P
7.	16.04.2013	P	A	P	P	A	P	P
8.	22.04.2013	P	A	P	A	A	P	P
9.	15.05.2013	P	A	P	A	P	P	P
10.	29.05.2013	P	A	P	P	P	A	P
11.	05.06.2013	P	A	P	P	P	P	P
12.	19.06.2013	P	A	A	P	A	P	P
13.	26.06.2013	P	A	A	P	P	P	P
14.	03.07.2013	P	P	P	P	A	P	P
15.	10.07.2013	P	P	P	P	A	P	P
16.	19.07.2013	P	A	P	P	P	P	P
17.	24.07.2013	P	A	P	P	P	P	P
18.	07.08.2013	P	P	P	P	A	P	P
19.	14.08.2013	P	A	P	P	P	A	P
20.	21.08.2013	P	A	P	P	A	P	P
21.	29.08.2013	P	P	P	P	A	A	P
22.	25.09.2013	P	P	A	P	P	P	P
23.	03.10.2013	P	A	P	P	A	P	P
24.	31.10.2013	P	P	A	P	A	P	P
25.	11.12.2013	P	A	P	P	A	P	P
26.	17.12.2013	P	P	P	P	A	P	P
27.	08.01.2014	P	A	P	P	A	P	P
28.	22.01.2014	P	P	P	P	P	P	P
29.	05.02.2014	P	A	P	P	P	P	P
30.	10.02.2014	P	P	P	P	A	P	P
31.	19.02.2014	P	A	P	P	A	A	P
32.	05.03.2014	P	P	P	P	A	P	P
33.	12.03.2014	P	A	P	P	A	P	P
34.	19.03.2014	A	P	P	P	A	P	P
35.	09.04.2014	P	P	P	P	A	P	P
36.	23.04.2014	P	P	A	P	A	P	P
37.	30.04.2014	P	P	P	A	A	P	P
38.	06.05.2014	P	P	A	P	A	P	P
39.	07.05.2014	P	P	A	P	A	P	P
40.	04.06.2014	P	P	P	P	P	P	P
41.	11.06.2014	P	P	P	P	A	P	P
42.	02.07.2014	A	P	P	A	A	A	P
43.	09.07.2014	P	P	P	P	A	P	P




Sr. No.	Date	Shri Francisco Araujo (Chairman)	Dy. Conservator of Forests, South (Member)	Shri Sandeep Azrekar (Member)	Shri Abhijit Prabhudessai (Member)	Dy. Collector, Officer of the Revenue Department (Member)	Head Surveyor, Officer of the DSLR (Member)	Sub Divisional Forest Officer, Quepem (Member Secretary)
44.	26.09.2014	P	P	P	P	P	P	P
45.	01.10.2014	P	P	P	P	A	A	P
46.	08.10.2014	P	P	P	P	P	P	P
47.	15.10.2014	P	P	A	P	A	A	P
48.	29.10.2014	P	P	P	P	A	A	P
49.	30.10.2014	P	P	A	P	P	P	P
50.	12.11.2014	A	P	P	P	A	P	P
51.	18.11.2014	P	P	P	P	A	P	P
52.	26.11.2014	P	A	A	P	P	A	P
53.	10.12.2014	P	A	P	P	A	A	P
54.	14.12.2014	P	P	A	P	P	A	P
55.	27.01.2015	P	P	P	P	A	P	P
56.	11.02.2015	P	P	A	P	P	P	P
57.	25.02.2015	P	P	P	P	A	A	P
58.	04.03.2015	P	A	P	P	A	A	P
59.	22.04.2015	P	P	P	P	A	A	P
60.	29.04.2015	P	P	P	P	A	A	P
61.	20.05.2015	A	P	P	P	A	A	P
62.	03.06.2015	P	P	P	P	A	A	P
63.	10.06.2015	P	A	P	A	P	A	P
64.	17.06.2015	P	A	P	P	A	A	P
65.	24.06.2015	P	P	A	A	P	P	P
66.	01.07.2015	P	A	P	P	A	P	P
67.	08.07.2015	P	P	P	P	A	P	P
68.	15.07.2015	P	P	P	P	P	P	P
69.	05.08.2015	P	P	P	P	A	P	P
70.	12.08.2015	P	P	P	P	A	P	P
71.	19.08.2015	P	A	P	P	A	P	P
72.	26.08.2015	P	P	P	P	A	P	P
73.	02.09.2015	P	P	P	P	A	A	P
74.	09.09.2015	A	A	P	P	A	P	P
75.	23.09.2015	P	A	P	P	A	P	P
76.	30.09.2015	P	A	P	P	A	P	P
77.	07.10.2015	P	P	P	P	A	A	P
78.	14.10.2015	P	P	P	P	A	A	P
79.	21.10.2015	P	A	P	P	A	A	P
80.	09.11.2015	P	A	P	P	A	P	P
81.	11.11.2015	P	A	P	P	A	A	P
82.	18.11.2015	P	A	P	P	A	A	P
83.	25.11.2015	P	P	P	A	A	A	P
84.	02.12.2015	P	A	P	P	A	A	P
85.	09.12.2015	P	P	P	P	A	A	P
86.	16.12.2015	A	P	P	P	A	P	P
87.	06.01.2016	A	A	P	P	A	P	P

(Handwritten signatures and initials)

Sr. No.	Date	Shri Francisco Araujo (Chairman)	Dy. Conservator of Forests, South (Member)	Shri Sandeep Azrekar (Member)	Shri Abhijit Prabhudessai (Member)	Dy. Collector, Officer of the Revenue Department (Member)	Head Surveyor, Officer of the DSLR (Member)	Sub Divisional Forest Officer, Quepem (Member Secretary)
88.	13.01.2016	P	A	P	A	A	P	P
89.	20.01.2016	P	P	P	P	A	P	P
90.	27.01.2016	A	A	P	P	A	P	P
91.	03.02.2016	P	P	P	P	A	P	P
92.	10.02.2016	A	P	P	P	A	P	P
93.	17.02.2016	P	A	P	P	A	P	P
94.	24.02.2016	P	P	P	A	A	P	P
95.	02.03.2016	P	P	P	P	A	P	P
96.	09.03.2016	A	P	A	P	A	P	P
97.	23.03.2016	A	P	P	A	A	P	P
98.	13.04.2016	P	P	P	P	P	A	P
99.	20.04.2016	P	P	P	A	P	P	P
100.	27.04.2016	P	A	P	P	A	P	P
101.	11.05.2016	P	P	P	P	A	P	P
102.	18.05.2016	P	P	P	P	A	P	P
103.	25.05.2016	P	P	P	P	A	P	P
104.	01.06.2016	P	P	P	P	A	P	P
105.	08.06.2016	P	P	P	P	A	P	P
106.	15.06.2016	P	A	P	P	A	A	P
107.	22.06.2016	P	P	P	P	A	A	P
108.	06.07.2016	P	P	P	P	A	A	P
109.	13.07.2016	P	A	A	P	A	A	P
110.	20.07.2016	P	A	P	A	A	A	P
111.	27.07.2016	P	A	P	P	A	A	P
112.	03.08.2016	P	P	P	P	A	A	P
113.	10.08.2016	P	P	P	P	A	A	P
114.	24.08.2016	P	P	P	P	A	A	P
115.	14.09.2016	P	P	P	P	A	A	P
116.	21.09.2016	P	P	P	A	A	A	P
117.	28.09.2016	P	P	P	P	A	A	P
118.	05.10.2016	P	P	P	A	A	A	P
119.	19.10.2016	P	P	P	P	A	P	P
120.	26.10.2016	P	P	P	A	A	P	P
121.	02.11.2016	P	P	P	A	A	P	P
122.	09.11.2016	P	P	P	P	A	P	P
123.	16.11.2016	P	P	A	P	P	P	P
124.	23.11.2016	P	P	P	A	A	P	P
125.	30.11.2016	A	P	P	P	A	P	P
126.	05.12.2016	A	P	P	P	A	A	P
127.	07.12.2016	A	P	P	P	A	A	P
128.	14.12.2016	P	P	P	P	A	A	P
129.	17.12.2016	P	P	P	A	A	P	P
130.	21.12.2016	P	P	P	P	A	P	P
131.	04.01.2017	P	P	P	P	A	P	P

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Abhijit Desai

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Sr. No.	Date	Shri Francisco Araujo (Chairman)	Dy. Conservator of Forests, South (Member)	Shri Sandeep Azrekar (Member)	Shri Abhijit Prabhudessai (Member)	Dy. Collector, Officer of the Revenue Department (Member)	Head Surveyor, Officer of the DSLR (Member)	Sub Divisional Forest Officer, Quepem (Member Secretary)
132 .	10.01.2017	P	P	P	P	A	A	P
133 .	18.01.2017	P	P	P	P	A	A	P
134 .	25.01.2017	A	P	P	P	A	A	P
135 .	08.02.2017	P	P	P	P	A	A	P
136 .	15.02.2017	A	P	P	P	A	A	P
137 .	16.02.2017	A	P	P	P	A	A	P
138 .	22.02.2017	A	P	P	P	A	A	P
139 .	08.03.2017	P	P	P	P	A	P	P
140 .	15.03.2017	P	P	P	P	A	P	P
141 .	05.04.2017	P	P	P	P	A	P	P
142 .	07.04.2017	A	A	P	P	A	P	P
143 .	12.04.2017	A	A	P	P	A	P	P
144 .	19.04.2017	P	P	A	P	A	A	P
145 .	26.04.2017	P	P	P	A	A	A	P
146 .	03.05.2017	P	P	P	A	A	P	P
147 .	05.05.2017	A	P	P	A	A	A	P
148 .	09.05.2017	A	P	P	P	A	A	P
149 .	10.05.2017	P	P	P	P	A	P	P
150 .	16.05.2017	P	P	P	A	A	A	P
151 .	17.05.2017	P	P	P	P	A	P	P
152 .	23.05.2017	A	P	P	P	A	A	P
153 .	24.05.2017	P	P	P	P	A	P	P
154 .	31.05.2017	A	P	P	P	A	P	P
155 .	07.06.2017	P	P	P	P	A	P	P
156 .	14.06.2017	P	P	P	P	A	A	P
157 .	21.06.2017	P	A	P	P	P	P	P
158 .	28.06.2017	P	P	P	P	A	P	P
159 .	05.07.2017	P	P	P	P	A	P	P
160 .	12.07.2017	P	P	P	P	A	P	P
161 .	02.08.2017	P	P	P	A	A	A	P
162 .	09.08.2017	P	P	P	P	A	A	P
163 .	31.08.2017	A	A	P	P	A	A	P
164 .	06.09.2017	P	A	P	P	A	P	P
165 .	08.09.2017	P	P	P	P	A	P	P
166 .	13.09.2017	P	P	P	P	A	P	P
167 .	20.09.2017	P	P	A	P	A	P	P
168 .	27.09.2017	P	P	A	P	A	P	P
169 .	11.10.2017	P	P	P	P	A	P	P
170 .	25.10.2017	P	P	P	A	A	A	P
171 .	01.11.2017	P	P	A	P	P	A	P
172 .	15.11.2017	P	P	A	P	A	P	P
173 .	18.11.2017	P	P	P	P	P	P	P
174 .	29.11.2017	P	P	P	A	A	P	P
175 .	06.12.2017	P	P	P	P	A	P	P

Sr. No.	Date	Shri Francisco Araujo (Chairman)	Dy. Conservator of Forests, South (Member)	Shri Sandeep Azrekar (Member)	Shri Abhijit Prabhudessai (Member)	Dy. Collector, Officer of the Revenue Department (Member)	Head Surveyor, Officer of the DSLR (Member)	Sub Divisional Forest Officer, Quepem (Member Secretary)
176 .	13.12.2017	P	P	P	A	A	P	P
177 .	18.12.2017	P	P	P	P	A	P	P
178 .	03.01.2018	P	P	P	P	A	P	P
179 .	10.01.2018	P	P	P	P	A	P	P
180 .	31.01.2018	P	P	P	P	A	P	P
181 .	07.02.2018	P	P	P	P	A	P	P
182 .	14.02.2018	P	P	P	P	A	A	P
183 .	28.02.2018	P	A	P	P	A	P	P
184 .	07.03.2018	P	P	P	P	A	P	P
185 .	14.03.2018	P	P	P	P	A	P	P
186 .	21.03.2018	A	P	P	P	A	P	P
187 .	04.04.2018	P	P	A	P	A	P	P
188 .	11.04.2018	P	P	P	P	A	P	P
189 .	18.04.2018	P	A	P	P	A	P	P
190 .	23.05.2018	P	P	P	P	A	P	P
191 .	30.05.2018	P	P	P	P	A	P	P
192 .	06.06.2018	P	P	P	A	A	P	P
193 .	13.06.2018	P	P	P	A	A	P	P
194 .	20.06.2018	P		P	P	A	P	P
195 .	27.06.2018	P	P	P	P	A	P	P
196 .	04.07.2018	P	P	P	P	A	P	P
197 .	12.07.2018	P	P	P	P	A	P	P
198 .	18.07.2018	P	P	P	P	A	P	P
199 .	25.07.2018	P	P	P	P	A	P	P
200 .	08.08.2018	P	P	P	P	A	P	P
201 .	20.08.2018	P	P	P	P	A	P	P
202 .	29.08.2018	P	P	A	P	A	P	P
203 .	12.09.2018	P	P	P	P	A	P	P
204 .	26.09.2018	P	P	P	P	A	P	P
205 .	04.10.2018	P	P	P	P	A	P	P

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Representations received by South Goa Forest Division Committee

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
1.	29.01.2013	Michael Beny Da Costa	H.No. 245, Sucaldem, Chinchinem, Salcete-Goa	32	1	Maina	Quepem	Pending	to be decided at the time of demarcation
2.	31.01.2013	Anand Uttam Gaonkar	H.No. 66, Maina, Quepem, Goa	67	2 & 3	Maina	Quepem	Pending	to be decided at the time of demarcation
3.	31.01.2013	Anand Uttam Gaonkar	H.No. 66, Maina, Quepem, Goa	32	1	Maina	Quepem	Pending	to be decided at the time of demarcation
4.	31.01.2013	Joao Francisco Fernandes	H.No. 215, Saleri, Cola, Canacona	121	1	Cola	Canacona	Pending	to be decided at the time of demarcation
5.	04.02.2013	Policarpa Fernandes	H.No. 187, Saleri, Cola, Canacona	121	1	Cola	Canacona	Pending	to be decided at the time of demarcation
6.	04.02.2013	Austino A. Fernandes	H.No. 187, Saleri, Cola, Canacona	121	1	Cola	Canacona	Pending	to be decided at the time of demarcation
7.	30.01.2013	Mrs. Kailash Singla W/o. Rajendra Prasad Singla	235/1, Karle River, Ville Properties Pulwaddo, Benaullim, Margao-Goa	69	1	Sancoale	Mormugao	Decided	survey and demarcation completed
				80	1			Decided	survey and demarcation completed
8.	18.04.2013	Dilip R. Salgaonkar	Nr. Govt. Sports complex, Karaswada, Mapusa-Goa	259	8	Sancoale	Mormugao	Decided	survey and demarcation completed
9.	19.04.2013	Chowgule Real Estate & Construction Co. Pvt. Ltd.	Casa Del Sol Hotel Goa Marriot, Miramar	153	1	Sancoale	Mormugao	Decided	survey and demarcation completed
10.	15.05.2013	Joseph "Jojo" Francis D' Souza	Miraton Gardens, Airport Road, Chicalim	72	2	Sancoale	Mormugao	Decided	survey and demarcation completed
11.	01.07.2013	Shalon Developers	A-204, 2nd Floor, Royal Plaza, Vasco-da-Gama	Chalta No. 19	PT.Sheet No. 122	Vasco	Mormugao	Pending	to be decided at the time of demarcation

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
12.	16.01.2014	Kiran Kharangate	H.No. 2/10, Plot No 38/A, Anand Vihar Sea view Estate, Gallint A.P. Dabolim, Goa	76	7	Sancoale	Mormugao	Decided	survey and demarcation completed
13.	30.08.2013	Audhut B. Naik	H.No. 163, Simpal Wado, Sancoale Goa	285	21	Sancoale	Mormugao	Decided	survey and demarcation completed
14.	02.09.2013	Goa Salesian Society	Don Bosco- Odxel, Goa University	16	1 & 2	Cortalim	Mormugao	Decided	survey and demarcation completed
15.	23.10.2013	Nitin Kunkolienkar	Plot NO. 25 Sagar Co-op. Housing Society, Dona Paula-Goa	14	3	Cortalim	Mormugao	Decided	survey and demarcation completed
16.	25.10.2013	Jose Do Carmo Barreto	145, Ganganelli Rebello Road, Nr. Holy Sprit Church, Margao	102	6-B, 6-C	Cortalim	Mormugao	Decided	survey and demarcation completed
17.	25.10.2013	Maria Francisca Barreto	145, Ganganelli Rebello Road, Nr. Holy Sprit Church, Margao	102	6-B	Cortalim	Mormugao	Decided	survey and demarcation completed
18.	04.11.2013	Basilio Dourado	H.No. 154, Chauder, Cortalim	222	4(Part)	Cortalim	Mormugao	Decided	survey and demarcation completed
19.	27.11.2013	Sagar Madhukar Kossambe	H.No. 359/2, Sinddim, Sancoale	46	1	Sancoale	Mormugao	Decided	survey and demarcation completed
				64	4	Sancoale	Mormugao	Decided	survey and demarcation completed




Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
20.	04.12.2013	Bhai Naik	Thirtharupa, A. N. Naik Road, Aquem, Margao, Goa	11	5, 15, 18, 20, 22, 24, 27, 29, 31, 33, 35, 37, 39, 42, 45, 46, 47, 48, 50, 52, 53, 58, 59, 60, 61, 64, 66, 67, 74, 75, 77, 79, 81,	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
21.	23.12.2013	Damodar N. Naik	H.No. 1940, Marlem Hill, Margao, Salcete	2/2 to 10, 2/0, 2/1, 2/20, 2/14, 15, 16, 18, 19 & 3/0	2, 4 2 0	Issorcim Issorcim Issorcim	Mormugao Mormugao Mormugao	Pending Pending Pending	to be decided at the time of demarcation to be decided at the time of demarcation to be decided at the time of demarcation
22.	27.12.2013	Prakash Datta Naik	Dattaprasad" plot No.18, Cupangale Society, Behind Chowgule College, Gogal	11/65, 69, 70		Issorcim	Mormugao	Pending	to be decided at the time of demarcation

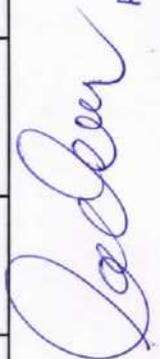
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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
23.	27.12.2013	Anand Datta Naik	C/o. Gurudatta Anand Naik, H.No. 65/L/A/1, Barebhatt, Nr. Govind Poy Oxygeb, Arlem	11	84	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
24.	27.12.2013	Balaji Datta Naik	"Padmavati" Plot No. 52, Sagar Co-op.Housing Society, Eastern Street, Dona Paula	11 16, 49 & 85	12	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
25.	22.01.2014	Cesar Soares	H.No. 484, Devate, Loutulim, Salcete Goa	150 151 152 166 153	1 & 6 1 1 & 6 1 2	Loutulim Loutulim Loutulim Loutulim Loutulim	Salcete Salcete Salcete Salcete Salcete	Pending Pending Pending Pending Pending	to be decided at the time of demarcation to be decided at the time of demarcation
26.	30.01.2014	Pee Aar Housing Dev. Pvt. Ltd.	29/11, Mahashwari, Mohan Kamla Tower, Kanpur(UP)	230	1	Cortalim	Mormugao	Decided	survey and demarcation completed
27.	30.01.2014	M/s. Rashi Aashiyana Pvt. Ltd.,	Reg. Off. 219A, Harjinder Nagar, II, Subhash Road, Kanpur(UP)	105	2	Cortalim	Mormugao	Decided	survey and demarcation completed
28.	05.03.2014	Ramakant N. Borkar	H.No. 354, Sandolim, Sancoale-Goa	64 64	1 5	Sancoale sancoale	Mormugao Mormugao	Decided Decided	survey and demarcation completed survey and demarcation completed

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
29.	03.06.2014	Shree Mallikarjun Shipping Pvt. Ltd.	O.L.Merces, Opp. KTC Busstand, Mundvel, Vasco-Da-Gama, Goa	231	1	Cortalim	Mormugao	Decided	survey and demarcation completed
30.	02.06.2014	Sebastiao Coutinho	H.No. 222, Church Street, Cortalim	101	1	Cortalim	Mormugao	Decided	survey and demarcation completed
31.	02.06.2014	Mariano Bonifacio Coutinho	H.No. 222, Church Street, Cortalim	269	1	Cortalim	Salcete	Decided	survey and demarcation completed
32.	04.06.2014	Mrs. Fermina Pinheiro	H.No. 1159/B, Colleadongor, Raia, Salcete	36	1	Orgao Loutulim	Salcete	Pending	to be decided at the time of demarcation
33.	30.06.2014	Jonathan Costa	H.No. 742, Borda, Margao-Goa	242	2-A	Raia	Salcete	Pending	to be decided at the time of demarcation
34.	30.06.2014	Royston Costa	Margao-Goa	242	2	Raia	Salcete	Pending	to be decided at the time of demarcation
35.	04.09.2014	Shri Bernardo Rose Fernandes	H.No.465, Varca, Salcete	1	1-A	Naiquinim	Sanguem	Pending	to be decided at the time of demarcation
36.	23.09.2014	Alvaro R Colaco	H.No. 241, Zunvot, Sancoale Goa	26	3, 4, 8 & 10	Sancoale	Mormugao	Decided	survey and demarcation completed
				285	3	Sancoale	Mormugao	Decided	survey and demarcation completed
				277	7 & 8	Sancoale	Mormugao	Decided	survey and demarcation completed
37.	07.10.2014	Deeksha Holding Limited	26 & 27, Ground Floor, World Trade Centre, Barakhamba Lane, New Delhi	191	1-A	Poinguinim	Canacona	Pending	to be decided at the time of demarcation
38.	13.10.2014	Roquezinho D'souza (POA for Ramakant N. Naik @ Borkar)	H. No. 14, Pale Velsao-Goa	64	1	Sancoale	Mormugao	Decided	survey and demarcation completed


 August 2014


Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
39.	16.12.2013	Laxmi R. Naik	H.No. 47, Mundvel, Opp. KTC, Busstand, Vasco	258	4	Sancoale	Mormugao	Decided	survey and demarcation completed
40.	26.12.2014	Gasper Gama & others	R/o. Ho. No. 355/2, Sindliem, Sancoale	64	3	Sancoale	Mormugao	Decided	survey and demarcation completed
41.	26.12.2014	M/s. Sealink Marine & Shipping Company Pvt. Ltd.	Chicalim Goa	64	3	Sancoale	Mormugao	Decided	survey and demarcation completed
42.	26.12.2014	Vear Enterprises	A-12, Kossambe Bldg., Swatantra Path, Vasco-da-Gama	64	3	Sancoale	Mormugao	Decided	survey and demarcation completed
43.	02.01.2015	Alleluia Enclave Co-op. Hsg. Scoty. Ltd	Vasco - da - Gama	55	12	Sancoale	Mormugao	Decided	survey and demarcation completed
44.	13.01.2015	M & M Space Deals Real Estate Developers	Vasco - da - Gama	113	2	Sancoale	Mormugao	Decided	survey and demarcation completed
45.	14.01.2015	Mrs. Antonieta Dias	Melissa Port View, Nr. El Monte Theatre, Vasco -da-Gama	44	6-A	Sancoale	Mormugao	Decided	survey and demarcation completed
46.	04.02.2015	Manjusha Dutta	Vasco - da - Gama	75	1	Sancoale	Mormugao	Decided	survey and demarcation completed
47.	04.02.2015	Bhaskar Biman Dutta	Vasco - da - Gama	75	1	Sancoale	Mormugao	Decided	survey and demarcation completed
48.	11.06.2015	Mr & Mrs. Raj Bhandare	Chicalim Goa	126	1-R	Cortalim	Mormugao	Decided	survey and demarcation completed

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
49.	11.06.2015	Rubina Rodrigues, Sarpanch V.P. Chicalim	On behalf of villagers	09 to 14 & 17		Chicalim	Mormugao	Pending	to be decided at the time of demarcation
				21, 24, 25, 28, 29, 37,38, 42,43 & 44		Dabolim	Mormugao	Decided	survey and demarcation completed
50.	26.06.2015	Victor Alvares Resort Manager, M/s Tantra Design Pvt. Ltd	Victor Alvares Resort	11	49	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
51.	01.09.2015	Mr. Precious Soares	H.No.617, Loutulim, Goa	118	2	Loutulim	Salcete	Pending	to be decided at the time of demarcation
52.	14.09.2015	Shri Jose D'Sa	H.No.45, Nagoa, Verna, consua, Salcete, Goa	64	2	Sancoale	Mormugao	Decided	survey and demarcation completed
				64	5	sancoale	Mormugao	Decided	survey and demarcation completed
53.	22.09.2015	Fr. Allwyn D'Souza	Provincial Economer, Goa Salesian society, Don Bosco Odxel, Goa University	14	3	Cortalim	Mormugao	Decided	survey and demarcation completed
				16	1	Cortalim	Mormugao		
54.	28.09.2015	Shri Milind Sadanand Bhandare	6, Vishwanath Bhuvan, 19 Ceasar Rd. Amboli Andheri (W), Mumbai 400058	126	1-1	Cortalim	Mormugao	Decided	survey and demarcation completed
55.	30.09.2015	Mr. Maria Milagrina Filomena Mascarenhas @ Ms. Milagrina Fernandes	H. No. 651, Donvaddo, Saligao, Bardez-Goa	23	5	Loutolim	Salcete	Pending	to be decided at the time of demarcation

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
56.	28.10.2015	Maria Augusta Herminia Mascarenhas	H.No.1232, Mazilwado, Benaulim, Salcete, Goa	44	6-A	Sancoale	Mormugao	Decided	survey and demarcation completed
57.	04.12.2015	Shri Gokuldas S. Naik & others	H.No.306, Maddigin, Xindolem, Sancoale, Mormugao, Goa.	114	13 & 16	Sancoale	Mormugao	Decided	survey and demarcation completed
58.	23.12.2015	Shri Chidanand Volvoikar	H.No.54, Borda, Margao, Salcete - Goa	95	4	Sancoale	Mormugao	Decided	survey and demarcation completed
59.	31.12.2015	Mr. Terrence Monteiro	H.No.620, Orgao, Loutulim, Salcete, Goa	23	10 & 11	Loutulim	Salcete	Pending	to be decided at the time of demarcation
				22	1 & 2	Loutulim	Salcete	Pending	to be decided at the time of demarcation
60.	07.01.2016	Shri. Jose F.S.B. Mascarenhas	H.No.194, Dagualle Baixo, Maina, Curtorim, Salcete, Goa	434	8	Maina	Salcete	Pending	to be decided at the time of demarcation
61.	11.01.2016	Shri Kiran Kharangate	H.No.2/10, Plot 38/A, Anant Vihar, Sea View Estate, Galliant, A.P. Dabolim, Goa	95	14	Sancoale	Mormugao	Decided	survey and demarcation completed
				56	6	sancoale	Mormugao		
62.	11.01.2016	Shri Kiran Kharangate	H.No.2/10, Plot 38/A, Anant Vihar, Sea View Estate, Galliant, A.P. Dabolim, Goa	64	2 & 5	Sancoale	Mormugao	Decided	survey and demarcation completed
63.	11.01.2016	Lourdina F. Faleiro & Fr. Santanaa Faleiro	H.No.592, Mazilwado, Raia, Salcete, Goa	407	1	Raia	Salcete	Pending	to be decided at the time of demarcation
64.	12.01.2016	Mr. Terrence Monteiro	H.No.620, Orgao, Loutulim, Salcete, Goa	23	10 & 11	Loutulim	Salcete	Pending	to be decided at the time of demarcation
				22	1 & 2	Loutulim	Salcete	Pending	to be decided at the time of demarcation

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
65.	14.01.2016	Mr. Tarun Prakash	C/o, Eng. Mario C. Gonsalves, Raymond's Complex, Opp. Roy Petrol Pump, Vasco-da-Gama	11	49	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
66.	19.01.2016	Sylvia Perpetuo Socorro, Noronha Gama e Cabrel, Nilesch Joao Cabral, Brinda Sewarna Ferdina Lopes, Ravindra Jose Cabral, Marlette Ada Filomena Monteiro	H.No.281, Nagoa, Salcete - Goa	21	6-D	Nagoa	Salcete	Pending	to be decided at the time of demarcation
67.	19.01.2016	Jose Maria Alvito Araujo, Maria Do Carmo Noronha Da Gama e Araujo	Alwi mansion, H.No.967, Vanexem, Loutulim, Salcete, Goa	21	6-C	Nagoa	Salcete	Pending	to be decided at the time of demarcation
68.	19.01.2016	Elvis E.C. Gonsalves, Loraine Velho e Gonsalves	Harmonia Appts, Flat A-3, Margao, Salcete, Goa.	21	6-E	Nagoa	Salcete	Pending	to be decided at the time of demarcation
69.	29.01.2016	Savio Roque de Graca Mesquita	Gracias Bldg, 1st Floor, Mangor Hill, Vasco-da-Gama, Goa	169		Consua	Mormugao	Pending	to be decided at the time of demarcation
				152	8	Consua	Mormugao	Pending	to be decided at the time of demarcation
70.	21.01.2016	Sadanand Raghoba Dhawalikar	H.No.302, Jin, Sancoale, Post - Cortalim, Goa	113	1	Sancoale	Mormugao	Decided	survey and demarcation completed
71.	01.02.2016	Mr. Satish Gangaram Naik	H.No.301, Gina, Sindolim, Sancoale, Goa	92	6	Sancoale	Mormugao	Decided	survey and demarcation completed
72.	01.02.2016	Mr. Dilip Gangaram Naik	H.No.301, Gina Sindolim, Sancoale, Cortalim, Goa.	94	2	Sancoale	Mormugao	Decided	survey and demarcation completed

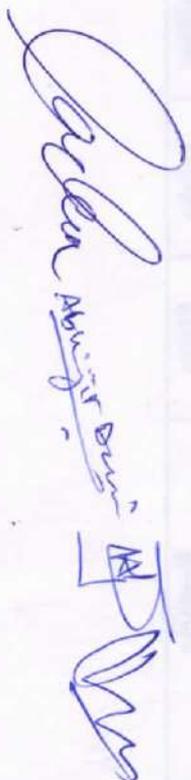
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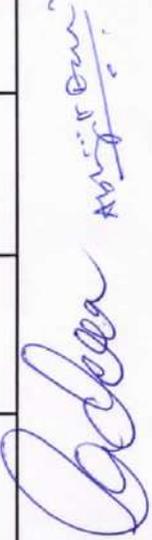
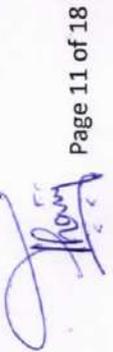
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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
73.	01.02.2016	Mr. Krishna Gangaram Naik & Mr. Satish Gangaram Naik	H.No.301, Gina Sindolim, Sancoale, Cortalim, Goa.	95	11	Sancoale	Mormugao	Decided	survey and demarcation completed
74.	02.02.2016	Mrs. Maria Ozorio Pereira	H.No.259, Nagoa, Salcete, Goa	92	1 & 6	Sancoale	Mormugao	Decided	survey and demarcation completed
75.	05.02.2016	Rev. Fr. Francisco Avinash Rebelo	Holy Spirit Church, Margao, Goa	417	4 & 7	Sancoale	Mormugao	Pending	to be decided at the time of demarcation
76.	11.02.2016	Rajan Nagesh Lotlikar	H.No.1613, Harimandir Chawl, Margao, Goa	24	12(P), 12-A & 12-B	Dabolim	Mormugao	Decided	survey and demarcation completed
77.	25.02.2016	Mrs. Esperanca Dias e D'Souza	H.No.203/1, Village Domrine, Behind Tilak Ground, Khariwada, Vasco da Gama	92	6	Sancoale	Mormugao	Decided	survey and demarcation completed
78.	15.03.2016	Mrs. Ana Casia Dores Silva & Mr. Charles Pereira	Pereira Chambers, St. Jose Vaz Road, Vasco da Gama	11	45	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
79.	22.03.2016	Mr. Shashank Trivedi	(Rep. by POA Mrs. Nidhi Trivedi) 58, Rangavi Estate, Lane 4, opp Felicity Health Club A.P. Dabolim	11	45, 46, 47 & 48	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
80.	29.03.2016	The Sarpanch	Village Panchayat Lolien				Canacona	Pending	to be decided at the time of demarcation
81.	31.03.2016	Shri Vassudev Venkatesh Sinai Caro	A.S. Summingale Avenue, 1st Floor, Gold Road, Pajifond, Margao, Goa	24	1	Dabolim	Mormugao	Decided	survey and demarcation completed





Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
82.	06.04.2016	Rama Anant Prabhu Gaonkar, Madhukar Anant Prabhu Gaonkar, Chandrakant Anant Prabhu Gaonkar, Ratnakar Anant Prabhu Gaonkar, Narcina Anant Prabhu Gaonkar	H.No.1216, Mashem, Loliem, Canacona, Goa	270	2 & 4	Loliem	Canacona	Pending	to be decided at the time of demarcation
83.	06.04.2016	Rama Anant Prabhu Gaonkar	H.No.1216, Mashem, Loliem, Canacona, Goa	247	2 & 3	Loliem	Canacona	Pending	to be decided at the time of demarcation
84.	07.04.2016	Manohar Nagu Velip @ Mono Nagu Velip @ Custa Nagu Gaoncar	H.No.1389, Tanshi, Loliem, Canacona, Goa	328	1	Loliem	Canacona	Pending	to be decided at the time of demarcation
85.	13.04.2016	The Sarpanch	Village Panchayat Loliem				Canacona	Pending	to be decided at the time of demarcation
86.	21.04.2016	Mr. Rohidas V. Tengse & Villagers of Loliem	Loliem, Canacona, Goa				Canacona	Pending	to be decided at the time of demarcation
87.	25.04.2016	Mr. Raju S. Devasthali	Bh. Iswar Temple, Polem, Loliem, Canacona, Goa	297	2	Loliem	Canacona	Pending	to be decided at the time of demarcation
88.	13.05.2016	Dilip Da Gama	H.No.319, Sonaevaddo, Nagoa, Salcete, Goa	209	1	Verna	Salcete	Pending	to be decided at the time of demarcation
89.	16.06.2016	Shantaram J. Sinai Kantak, Dinanath J. Sinai Kantak, Pandurang J. Sinai Kantak, Anand J. Sinai Kantak, Ajit J. Sinai Kantak	C/o, Shri B.S. Kantak, B-Block, FO 32 & 35, Baboy Commerce centre, Margao, Gao	37	2	Dabolim	Mormugao	Decided	survey and demarcation completed

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
90.	16.06.2016	Shantaram J. Sinai Kantak, Dinanath J. Sinai Kantak, Pandurang J. Sinai Kantak, Anand J. Sinai Kantak, Ajit J. Sinai Kantak	C/o, Shri B.S. Kantak, B-Block, FO 32 & 35, Baboy Commerce centre, Margao, Gao	28	6	Dabolim	Mormugao	Decided	survey and demarcation completed
91.	16.06.2016	Shantaram J. Sinai Kantak, Dinanath J. Sinai Kantak, Pandurang J. Sinai Kantak, Anand J. Sinai Kantak, Ajit J. Sinai Kantak	C/o, Shri B.S. Kantak, B-Block, FO 32 & 35, Baboy Commerce centre, Margao, Gao	29	1	Dabolim	Mormugao	Decided	survey and demarcation completed
92.	17.06.2016	Manohar Anant Wagle, Balchandra Anant Wagle	Vaglo Building, Mahatma Gandhi Roa, Panaji, Goa	249	4	Sancoale	Mormugao	Decided	survey and demarcation completed
				250	1	Sancoale	Mormugao		
93.	24.06.2016	Neville G.P. Pinto, Rijauld J. Pinto	H.No.19/8, Olaulim, Bardez, Goa	385	3	Raia	Salcete	Pending	to be decided at the time of demarcation
				386	1	Raia	Salcete	Pending	to be decided at the time of demarcation
94.	06.07.2016	Mr. Shashank Trivedi	(Rep. by POA Mrs. Nidhi Trivedi) 58, Rangavi Estate, Lane 4, opp Felicity Health Club A.P. Dabolim	11	45, 46 & 47	Issorcim	Mormugao	Pending	to be decided at the time of demarcation


 Ashijir Denny


 Ravi

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
95	13.07.2016	Adv. J.M. Vivek Gomes	H.No.365, Sonarbhath, Carvota, Loutulim, Salcete - Goa	186	1	Loutulim	Salcete	Pending	to be decided at the time of demarcation
				186	2	Loutulim	Salcete	Pending	to be decided at the time of demarcation
				228	2	Loutulim	Salcete	Pending	to be decided at the time of demarcation
				228	4	Loutulim	Salcete	Pending	to be decided at the time of demarcation
96	06.07.2016	Felix A. D'Souza, Joaquim X.D'Souza	Loliem, Canacona	354	1,3,5	Loliem	Canacona	Pending	to be decided at the time of demarcation
97	19.07.2016	Caetano Faria	Pocol, Verna, Salcete, Goa	153	1	Verna	Salcete	Pending	to be decided at the time of demarcation
				161	0	Verna	Salcete	Pending	to be decided at the time of demarcation
98	26.07.2016	The General Manager	Chowgule and Company Pvt. Ltd.	259	12	Sancolae	Mormugao	Decided	survey and demarcation completed
99	29.08.2016	The Chief Executive Officer	Goa Investment Promotion & Facilitation Board	11	49	Issorcim	Mormugao	Pending	to be decided at the time of demarcation
100	23.11.2016	Shri Suresh Kust Gaonkar, Shri Ram Yesso Gaonkar	Tansi, Loliem, Canacona, Goa	280, 319, 320, 321, 326 & 328		Loliem	Canacona	Pending	to be decided at the time of demarcation
101	29.11.2016	Shri Kishwar J. Shaikh	C/o, Ruksana Sayed, Flat No.205, 2nd Floor, Nr.Busy Bee School, Baina, Vasco da Gama, Goa	42	7-B-3-1	Dabolim	Mormugao	Decided	survey and demarcation completed


 Felix A. D'Souza
 August 2016

 Caetano Faria

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
102	08.12.2016	The Villagers of Agassaim and Goa Velha	C/o, Benny Gonsalves, H.No.218, Baixo-de-Igreja, Agassaim, Tiswadi, Goa					Pending	to be decided at the time of demarcation
103	05.12.2016	The Secretary	Village Panchayat, Sancoale	94	2	Sancoale	Mormugao	Decided	survey and demarcation completed
				92	6	Sancoale	Mormugao	Decided	survey and demarcation completed
				95	11	Sancoale	Mormugao	Decided	survey and demarcation completed
104	27.12.2016	Antonio Da Costa	H.No.80, Sodovim, Verna, Salcete, Goa.	193	7 & 8	Verna	Salcete	Pending	to be decided at the time of demarcation
105	03.02.2017	Villagers of Verna	Verna			Verna	Salcete	Pending	to be decided at the time of demarcation
106	06.03.2017	The Sarpanch	Village Panchayat, Verna			Verna	Salcete	Pending	to be decided at the time of demarcation
107	31.03.2017	Surendra Mangesh Sanzgiri & 5 others	220, Sailant, Sancoale, Goa	55	1	Sancoale	Mormugao	Decided	survey and demarcation completed
108	26.04.2017	Agnelo D'Cruz	H.No.250/1, Alto, Dabolim, Goa	42	7D-1	Dabolim	Mormugao	Decided	survey and demarcation completed
109	28.07.2017	Mr. Bhoj Arjun Naik	H.No.352, Sindolem, Sancoale, Goa	69	1	Sancoale	Mormugao	Decided	survey and demarcation completed
110	18.08.2017	Mr. Vincent Diniz	C/o, Mr. Vishant Naik, A3-5, 2, Kurtarkar Classic, Nr. Power House, Aquem, Margao, Goa.	252	6	Nuven	Salcete	Pending	to be decided at the time of demarcation
111	04.09.2017	Mario James Fernandes	H.No.415, Tembin, Raia, Salcete, Goa	188	5	Raia	Salcete	Pending	to be decided at the time of demarcation





Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
112.	18.09.2017	Subhash Ranganath Surlakar	141-G, Green Velley, Alto Dabolim, Chicalim, Goa	9	3-C	Dabolim	Mormugao	Decided	survey and demarcation completed
113.	13.10.2017	Levencio F.V. De Souza	H.No.182, Nr. MPT Hospital, Vasco, Goa.	94	1	Sancoale	Mormugao	Decided	survey and demarcation completed
114.	13.10.2017	Levencio F.V. De Souza	H.No.182, Nr. MPT Hospital, Vasco, Goa.	42	7-A	Dabolim	Mormugao	Decided	survey and demarcation completed
115.	13.10.2017	Levencio F.V. De Souza	H.No.182, Nr. MPT Hospital, Vasco, Goa.	21	5	Dabolim	Mormugao	Decided	survey and demarcation completed
116.	17.10.2017	Concerned Villagers of Loutulim	C/o, Ramiro Mascarenhas, H.No.935, Vauxem, Loutulim, Salcete, Goa	23		Rumbrem	Sanguem	Decided	survey number included in the list of prospective forests
117.	01.11.2017	Shri Prakash Shankar Naik	H.No.111/1, Sancoale, Mormugao, Goa	257		Sancoale	Mormugao	Pending	survey and demarcation completed
118.	30.11.2017	Shri Jose F.S.B. Mascarenhas	H.No.194, Daguale Baixo, Maina, Curtorim, Salcete, Goa	434	8	Curtorim	Mormugao	Pending	to be decided at the time of demarcation
119.	01.12.2017	M/s. Mukta Developers	Patner, Mr. Santosh Fal Dessai, r/o, H. No.266, Balli, Quepem, Goa	285	6 & 7	Sancoale	Mormugao	Decided	survey and demarcation completed
120.	13.12.2017	Express Machines & Scaffolding Private Ltd.	H.No.109, Chicalim, Goa - 403 711	96	1	Sancoale	Mormugao	Decided	survey and demarcation completed
121.	13.12.2017	Patricio Joaquim Dourado	A/H Mr. Manuel A. Dias, 13, 2nd Floor, O.L. of Guia Bldg., Vasco da Gama, Goa	42	7-C-2	Dabolim	Mormugao	Decided	survey and demarcation completed
122.	13.12.2017	Mr. Noel Casmiro Agnelo Dourado	A/H Mr. Manuel A. Dias, 13, 2nd Floor, O.L. of Guia Bldg., Vasco da Gama, Goa	42	7-C-3	Dabolim	Mormugao	Decided	survey and demarcation completed

Patricio

Sadek

Asst. Commr.

[Signature]

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
123	22.12.2017	Shri Kamla Prasad Yadav	H.No.148, Alto Dabolim, Nr. Bogmalo Junction, Dabolim, Goa	79	5	Sancoale	Mormugao	Decided	survey and demarcation completed
124	03.01.2018	Adam Abdul Jumma	H.No.169/2, Nr. GSL Club, Chicalim, Vasco da Gama, Goa	206	9	Sancoale	Mormugao	Decided	survey and demarcation completed
125	05.01.2018	Pedro Antonio Vaz	H.No.777, New Vaddem, Vasco da Gama, Goa - 403 802	24		Dabolim	Mormugao	Decided	survey and demarcation completed
126	10.01.2018	Jacinto Cardoso	H.No.178/57 JORINA, Airways Hsg. Colony, Zuarinagar, Goa 403 726.	56	1 & 4	Sancoale	Mormugao	Decided	survey and demarcation completed
127	23.01.2018	The Secretary	Village Panchayat, Nagoa	12, 13, 14, 15, 16, 17, 18, 19, 23(P), 36, 37, 38, 39, 40		Nagoa	Salcete	Pending	to be decided at the time of demarcation
128	02.02.2018	Ramkrishna Chopra	Block-H, 001, Devashri Gardens, Nr. Corporation Bank, Socorro Porvorim, Goa - 403 501	219	6	Sancoale	Mormugao	Decided	survey and demarcation completed
129	12.02.2018	Rashmi Narayan Bandekar	C/o, Sandesh RS Kundaikar, Vasco da Gama, Goa - 403 802	42	7-C	Dabolim	Mormugao	Decided	survey and demarcation completed
130	12.02.2018	Pedro Antonio Vaz	H.No.777, New Vaddem, Vasco da Gama, Goa - 403 802	43	1	Dabolim	Mormugao	Decided	survey and demarcation completed

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Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
131.	14.02.2018	Rupa Narayan Bandekar	C/o, Sandesh RS Kundaikar, Vasco da Gama, Goa - 403 802	42	7-C	Dabolim	Mormugao	Decided	survey and demarcation completed
132.	26.02.2018	Narayan V. Colambkar	Colomba, Sanguem, Goa	41	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				42	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				44	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				46	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				53	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				54	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
				56	1	Colomba	Sanguem	Pending	to be decided at the time of demarcation
133.	08.03.2018	Mrs. Vijaya S. Nanu	The Nanu's, Essen Enclave, Chicalim, Goa	120	3 & 4	Chicalim	Mormugao	Pending	to be decided at the time of demarcation
134.	13.03.2018	Everton Vales	H.No.240, Alto Dabolim, P.O. Dabolim, Goa, 403 801.	22	1-L	Dabolim	Mormugao	Decided	survey and demarcation completed
				22	1-K	Dabolim	Mormugao	Decided	survey and demarcation completed
135.	13.03.2018	Rohan R. Sanggiry	Sancoale, Goa	25	4 & 5	Sancoale	Mormugao	Decided	survey and demarcation completed
136.	20.03.2018	Mrs. Maria Pia Sobrinho	H.No.116, Nauta, Cortalim, Goa	119	1	Cortalim	Mormugao	Decided	survey and demarcation completed
137.	20.03.2018	Mrs. Maria Pia Sobrinho	H.No.116, Nauta, Cortalim, Goa	130	1	Cortalim	Mormugao	Decided	survey and demarcation completed

[Signature]

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Rajiv D. Sanggiry

Sr. No.	Date of Receipt	Name of Applicant	Address	Survey No.	Sub Division	Village	Taluka	Status	Remarks
138	19.03.2018	Shri Rajan Ramani	Flat No.2, Mahambre Building, F.L. Gomes Road, Vasco Da Gama, Goa - 403 802.	43	1 (Plot No. 5 & 6)	Dabolim	Mormugao	Decided	survey and demarcation completed
139	05.04.2018	Mrs Salvacao Fernandes	H No 266, Sailant, Sancoale, Goa	200	7	Sancoale	Mormugao	Decided	survey and demarcation completed
140	06.04.2018	Kenneth Pereira	Pereira Chambers, Vasco da Gama, Goa	43	1	Dabolim	Mormugao	Decided	survey and demarcation completed
141	06.04.2018	Simon Pereira	C/o, M/s. Simple Simon Fisheries, Below T.B. Cunha Chowk, Near Vasco Fishing Jetty, Vasco da Gama, Goa.	43	1	Dabolim	Mormugao	Decided	survey and demarcation completed
142	12.04.2018	Mr. Naresh Naik	C/o, Mr. Siddesh S. Joshi, SAI KRUPA, H.No.145/G, Fatima Colony, Alto Dabolim, Vasco da Gama.	43	1	Dabolim	Mormugao	Decided	survey and demarcation completed
143	12.04.2018	Mr. Naresh Naik	C/o, Mr. Siddesh S. Joshi, SAI KRUPA, H.No.145/G, Fatima Colony, Alto Dabolim, Vasco da Gama.	43	1	Dabolim	Mormugao	Decided	survey and demarcation completed
144	20.04.2018	Mrs. Cristine Rodrigues	Royale, Near St. Cruz Chapel, Dabolim, Goa.	21	3	Dabolim	Mormugao	Decided	survey and demarcation completed
				29	3	Dabolim	Mormugao	Decided	survey and demarcation completed
				24	8	Dabolim	Mormugao	Decided	survey and demarcation completed
				24	12	Dabolim	Mormugao	Decided	survey and demarcation completed
145	25.04.2018	Jacinto Quardos	H.No.346, Shindolim, Sancelae, Goa	50	4	Sancoale	Mormugao	Decided	survey and demarcation completed

Handwritten signature and name: Abhijit

No. 1/PVT-FOR/MS/SGFDC/2014-15/4061
O/o. the South Goa Forest Div. Committee,
C/o. The Dy. Conservator of Forests,
South Goa Division,
Margao-Goa.

Dated:- 18/11/2014

To,
The Principal Chief Conservator of Forests,
Forest Department,
Panaji-Goa.

Sub: Submission of proposal of Private Forests management plan.

Sir,

With reference to the above, I am submitting herewith proposal of Management plan for Private Forests, prepared by the South Goa Forest Division Committee for further needful action.

Submitted please.

Yours faithfully,

(Vikas V. Dessai)

Member Secretary,

South Goa Forest Division Committee,

&

Sub-Divisional Forest Officer, Quepem.

o/c

SOUTH GOA FOREST DIVISION COMMITTEE
MANAGEMENT PLAN FOR PRIVATE FORESTS

South Goa Forest Division Committee hereby puts forth its recommendations for the Management Plan to be prepared for Private Forests. At the outset, it is to be stated that the following will apply to all the Private Forests:

1. The Forest Conservation Act will apply to all the areas which are identified as private forests.
2. This Management Plan is prepared mainly for the purpose of helping the owners of small land holdings, as it will be very difficult, if not impossible, for them to prepare Management Plans for their holdings individually, and it will be difficult for the Government to process numerous Management Plans.
3. If any owner of a private forest prepares his own Management Plan for his holdings, then his Plan will take precedence over this Management Plan.
4. The Goa Preservation of Trees Act is in consonance with the Forest Conservation Act since it does not permit the change of land use, but mandates the planting of trees. Hence, this Act may be made applicable to the management of private forests in Goa.

FIELD OBSERVATIONS OF THE SOUTH GOA FOREST DIVISION
COMMITTEE:-

1. Most of the areas visited by this committee are either irregular shaped land holdings, often belonging to the comunidades, and/or privately owned strips along the gradient. Such strips are 10 mts and more in width and the length may be anything up to 500 mts or more. The Lowest levels which are flat are paddy fields. Next higher are the gentle slopes which are gardens/orchards and residential houses. The backyards, of the houses are followed by horticulture areas on medium slopes and then natural forest along upper slopes of the hills, right up to the hill ridges. These horticulture areas in the backyards consist mostly of sparse cashew/teak trees below the lower limits of this forest. The approximate proportion of Private Forests to such holdings is around 40% area wise.
2. The Committee members met and interacted with the owners of the small

holdings where demarcation of the boundary was taken up, and the small holding owners are not averse to Private Forests and are happy to keep the upper slopes under natural tree cover. It is only the owners with large holdings who show opposition because they want to use the land for real estate speculation.

RECOMMENDATIONS:-

The Committee has observed that many forested areas have already been developed into plots and disposed, as profits in real estate are very high. The people living in the residential complexes in such plots enjoy the ecological benefits delivered by the Private forests, which are in close proximity of the complexes. Similarly, towns, cities, industries, tourism, agriculture and fisheries also benefit from the forests in their neighbourhood on account of the various ecological services provided by the forests.

Therefore, the beneficiaries of the services provided by the private forests should also share the cost of maintaining these green patches for ameliorating the elements of climate and for providing essential ecological services.

The Committee refers to the estimation of Ecosystem Services by Private Forests at page 32 of the study of Private Forests made by Shri Jayant Kulkarni. The Ecosystem Services are valued at Rs.1,01,457 per hac. per year and consist of the following.

1. Bamboo
2. Fodder
3. Timber
4. NWF
5. Carbon Sequestration
6. Fuelwood
7. Pollination and seed dispersal
8. Water recharge
9. Soil Conservation
10. Water Purification

Out of these, 1,2,3,4, and 6 mostly accrue to the owner. Therefore, the value of

Ecosystem Services from Private Forests to the rest of the community and the State is Rs.27,788 per hac. per year.

The beneficiaries of the ecological services are other than the owners, and hence the beneficiaries should share in the cost incurred by the owners for maintaining the private forests. Assuming that the Private Forests in Goa are 200 sq. km in area, the costs to be shared by beneficiaries is Rs. 55.60 crores per year at the rate of Rs.27,788 per hac per year. The beneficiaries within the State are as follows:-

Eco services	C.G*	S.G**	Agriculture	Tourism	Health	River Navigation	Real Estate
Carbon S.	Y	Y		Y	Y		Y
Pollination & Seed dispersal			Y				
Water recharge		Y	Y				
Soil Conservation			Y			Y	
Water Purification		Y			Y		Y
Aesthetics		Y		Y			Y
	1	4	3	2	2	1	3

CG* - Central Government; SG** - State Government

The proportion of the benefit accrued to each beneficiary from the Ecosystem Services is calculated above and the cost to be shared by each of the beneficiaries is given in units. The above proportions may be decided and recovered from the respective beneficiaries, to be paid to the owners of the private forests. REDD + and similar schemes should be made applicable to the Private Forests in order to contribute to the compensation and reduce the burden on the State Government.

Benefits to the Owners:-

The benefits will accrue in 2 ways:-

Direct benefits through the compensation received from the beneficiaries/State for the ecosystem services, and through making use of the trees on his land.

For this purpose, owners have been classified based on the size of landholdings:-

1. < 2000 sq.mts.	Micro holdings
2. >2000 sq.mts < 1 hac	Small holdings
3. >1 hac. < 5 hac.	Medium holdings
4. > 5 hac.	Large holdings

It is proposed that the micro holdings should be compensated at a higher rate for the ecosystem services, as the direct benefits of bamboo, fodder, timber, NWFP and Fuelwood is less in their case. Based on the rates suggested by Mr. Jayant Kulkarni, it is proposed that the compensation may be as follows:

1. < 2000 sq.mts.	Rs.5 per sq.mt.
2. >2000 sq.mts < 1 hac	} Rs.2.78 per sq.mt.
3. >1 hac. < 5 hac.	
4. > 5 hac.	

Activities to be allowed in the Private Forests:-

1. Selection felling of matured trees @ 5 trees per year per hectare
(It is assumed that there are 250 trees on a 50 year rotation cycle). This felling can be permitted under PTA.
2. The owners may be allowed to conduct Ecotourism activities restricted to nature trails to ecosystems, historical and religious sites, erection of hides and tree houses for the purpose of bird watching or scenic viewpoints.

24/2/10

B. TENTATIVE SCHEDULE

- Area to be covered

Taluka	Number of villages (tentative)	Number of inspections
Salcete	16	16
Canacona	11	11
Quepem	18	18
Sanguem	18	18
Darbandora	4	4
TOTAL	67	67

- Time required for Stage I.

✓ 5 years (at the current speed of work).

- Time required for Stage II. (Boundary Clearance, Survey preparation of Map, and estimation of Area of Patch).

✓ 5 years and 2 months.

✓ Explanation.

- 1 month per village per party (@ 1 klm boundary per day and 25 klms per month)
- 2 villages per month by 2 parties.
- Field work in 7 months per year (non-rainy)
- @ 14 villages in a year, 74 villages to be covered.
- 5 years and 2 months are required.

- Time required for Stage III. (Final demarcation with boundary stones, preparation of map, and assessment of forest area of each holding.)

✓ 5 years.

✓ Explanation.

- 14 villages in a year.
- 74 villages in 5 years approx.

24/10

C. REQUIREMENT OF SGFD.

- Two Total Stations.
- Four Forest Surveyors, (Two for each Total Station)